

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**  
**GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 189/2007

R.A/C.P No.....

E.P/M.A No. 105/2007

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SECTION OFFICER (Judl.)

*Halita*  
05/09/2017

CENTRAL Administrative Tribunal  
Chennai Bench

ORDER SHEET

1. Original Application No. 189/07

2. Mise Petition No. 105/07

3. Contempt Petition No. /

4. Review Application No. /

Applicant(s) Santi Ogita Dhar vs Union of India & Ors

Advocate for the Applicant(s) Mr. A-K. Phukan

Mr. M. Bhuyan

Mr. K. Milirir; Mr. M. Chaudhury

Advocate for the Respondent(s) C.C.S.C. ....

Date

Order of the Tribunal

Notes of the Registry

This application is in form  
is filed/C. F. for Rs. 50/-  
deposited vide IPO/ED

No. .... 346654889

Dated. .... 7-7-2008

Registra

10.7.07. The O.A. has been filed by the 28 applicants who belong to the Group C & D Cadre in the office of the Principal Accountant General (Audit), Meghalaya. The contention of the applicant is that vide impugned order dated 06.03.06 (Annexure-1) the respondent has taken decision for separation of the common Group "C" & "D" cadres between Meghalaya and Assam offices. Each official in the Group 'C' cadres besides indicating an option for choice place of posting an option to go on deputation to has been called for. The applicants have submitted that they have given their option, in order of preference and Mizoram being 3<sup>rd</sup> choice of place. The grievance of the applicants is that there

Contd/-

10.7.07

is no cadre separation and implementation as such etc. The other junior employees have already been allocated in their respective choices, but the applicants' choices have never been considered by the respondents which amounts to discrimination, favoritism and inconvenience of the applicants.

I have heard Mr M. Bhuyan learned counsel for the applicants and Ms.U.Das learned Addl.C.G.S.C. for the respondents. Counsel for the respondents has submitted that it is a cadre separation matter and policy is involved, when the policy has implemented, somebody has to go in any place. The contention of the applicants is that in separation of cadre the applicants' have no objection but it should not be implemented in discriminatory manner.

Issue notice on the respondents.

In the meantime, by way of interim order the status quo shall be maintained by the respondents in so far the applicants are concerned if they have not already been relieved and it is further ordered that Annexure-10 dated 06.07.2007 will be kept in abeyance in so far the applicant are concerned till the next date.

Post the matter on 25.7.07.

Vice-Chairman

① Notice duly served  
on R. No. 3 & 4.

229  
24.7.07.

25.7.07.

25.7.07.

Pl. contdby.

Counsel for the applicant wanted time to file rejoinder. Let it be done. Post the matter on 10.8.07. Interim order shall continue till the next date.

Vice-Chairman

26.7.07

Lm

W/S. Submitted by the Respondents, 28.8.07.  
page 1 to 8. Copy Served.

*(P.M.)*

10.8.07

Rejoinder filed by the Applicant.  
page 1 to 38. Copy served. Rejoinder only one copy filed.

*(P.M.)*

W/S and rejoinder filed by the parties.

*(P.M.)*  
29.8.07.

30.8.07

Reply to the Rejoinder submitted by Respondents.  
Copy served. page 1 to 15.

*(P.M.)*

The case is ready for hearing.

*(P.M.)*  
12.9.07.

The case is ready for hearing.

*(P.M.)*  
18.9.07.

Heard & counsel for the parties. Counsel for the parties has submitted that this is not a cadre separation but only transfer which is under challenged. Registry is directed to take up the matter before the Single Bench. Parties are liberty to file documents if any.

Application is admitted. Post the matter for hearing on 30.8.07. Interim order shall continue.

Vice-Chairman

Lm

pg

13.9.07

When the matter came up the counsel for the applicant submitted that he would like to file a Mis Petition seeking certain records/documents from the respondents.

Post on 1.10.07 for filing M.P.

Vice-Chairman

pg



19.11.2007 Heard Mr M. Bhuyan, learned counsel for the Applicant and Ms Usha Das, learned Addl. Standing Counsel for the Union of India in part.

Part-heard matter

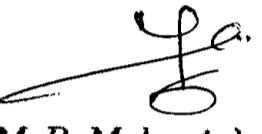
to be called on 03/12/07

Received  
Usha Das  
Addl. Cuse  
28/11/07.

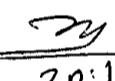
nkm

Call this matter on 03.12.2007, by which time Mr M. Bhuyan shall inspect the records, which are available with the Addl. Standing Counsel for the Union of India/Mr Brij Mohan, DAG, Shillong who is present in Court.

  
(Khushiram)  
Member (A)

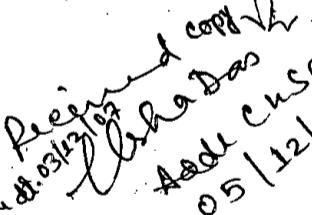
  
(M. R. Mohanty)  
Vice-Chairman

The case is ready  
for hearing,

  
30/11/07.

31.12.07.

Pl. send order copies  
to parties

  
Received  
Usha Das  
Addl. Cuse  
05/12/07  
of order dt. 31/12/07

/bb/

03.12.2007 Call this matter on 07.01.2008 for final hearing; on consent of the learned counsel for both the parties.

Notwithstanding pendency of this case, Respondents shall remain free to ask the Applicants to go <sup>on duty</sup> to different stations/States of N.E.Region of India, on tour basis. The Interim order, passed earlier in this case, stands modified to this extent.  
Send copies to parties.

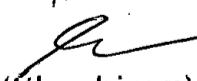
  
(Khushiram)  
Member (A)

  
(M.R. Mohanty)  
Vice-Chairman

order dt. 3/12/07 sent  
to D/Section for 07.01.2008  
issuing to learned  
advocate's for applicat  
and another copy <sup>received by</sup> miss  
Ms. Das, Addl. C.C.S.C. Ln  
on 5/12/07.

  
S/12/07. D/No - 1708, dt. 5/12/07.

Call this matter on 25.01.2008.

  
(Khushiram)  
Member (A)

  
(M. R. Mohanty)  
Vice-Chairman

O.A. 189/07

25.01.2008

Heard Dr. J.L.Sarkar, learned

The case is ready  
for hearing.

mm  
24.1.08

counsel appearing for the Applicants and  
Mr G.Baishya, learned Sr. Standing  
counsel and Miss U. Das, learned Addl.  
Standing counsel appearing for the  
Respondents.

Call this matter on 15.02.2008 for  
final disposal.

mm  
(Khushiram  
Member(A))

mm  
(M.R.Mohanty)  
Vice-Chairman

The case is ready  
for hearing.

mm  
24.1.08

pg

The case is ready  
for hearing.

mm  
14.2.08

15.02.2008

On the prayer of the counsel for  
both the parties call this matter on  
20.03.2008 for hearing.

mm  
(Khushiram  
Member(A))

mm  
(M.R.Mohanty)  
Vice-Chairman

The case is ready  
for hearing.

mm  
19.3.08

20.03.2008

Adjourned to 24.04.2008 for hearing.

mm  
(Khushiram)  
Member (A)

mm  
(M.R.Mohanty)  
Vice-Chairman

/bb/

The case is ready  
for hearing.

mm  
23.4.08

24.04.2008

Call this Part heard matter on 22<sup>nd</sup>

May, 2008.

hm

mm

mm  
(M.R.Mohanty)  
Vice-Chairman

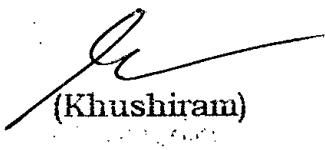
mm  
21.5.08

The case is ready  
for hearing.

OA: 189/07

M.P.No. 105 of 07

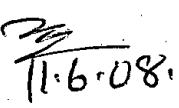
22.03.2008 Call this matter on 12.6.2008 along with O.A. No. 189 of 2007.

  
(Khushiram)

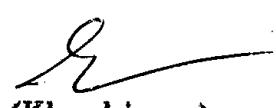
Member(A)

  
(M.R. Mohanty)  
Vice-Chairman

The case is ready  
for hearing.  
lm

  
11.6.08.

12.06.2008 Heard further in part. Call this matter on 22.07.2008 for further hearing.

  
(Khushiram)

Member(A)

  
(M.R. Mohanty)  
Vice-Chairman

nkm

22.07.08 Mr K. Munir, learned counsel appearing for the Applicant is present. Hearing of this case stands adjourned to be taken up on 29.07.2008.

  
(Khushiram )  
Member(A)

  
(M.R. Mohanty)  
Vice-Chairman

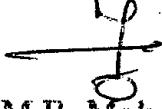
pg

29.07.2008 Heard Mr M. Bhuyan, learned Counsel appearing for the Applicants and Mr G. Baishya, learned Sr. Standing Counsel for the Union of India, and perused the materials on record.

Hearing concluded. Orders reserved.

  
(Khushiram )  
Member(A)

nkm

  
(M.R. Mohanty)  
Vice-Chairman

OA. 189/2007

-8-

01.08.2008 Judgment pronounced in open court,  
kept in separate sheets.

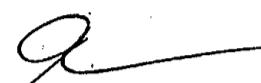
The O.A. is dismissed in terms of the order  
with a cost of Rs.1000/- levied on each  
Applicant.

22.8.08

Certified Copy

of the Judgment collected  
by the L/Advocate  
for the Applicant  
and copy of the same  
sent to the Office  
for posting to Regd.  
Post by post.

copy received  
by post  
to  
Mr. M. Mohanty  
S.R.C.C.S.  
27.8.08

  
(Khushiram)  
Member (A)

  
(M.R.Mohanty)  
Vice-Chairman

/bb/

5.9.08

Judgment issued  
vide O/A No 3677  
on 3678 D. 26.8.08

st

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

O.A. Nos. 189/07 & M.P.105/07 & O.A.258/07

DATE OF DECISION: 01.08.2008

Smti Gita Dhar & Others

.....Applicant/s  
Mr.M.Bhuyan

Advocate for the  
Applicant/s.

- Versus -

Union of India & Others

.....Respondent/s

Mr. G.Baishya, Sr.C.G.S.C.

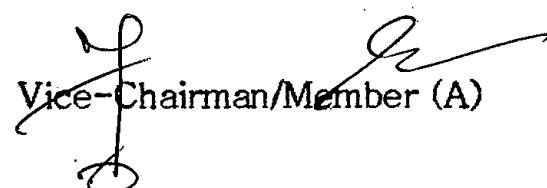
.....Advocate for the  
Respondents

CORAM

THE HON'BLE MR. MANORANJAN MOHANTY, VICE CHAIRMAN

THE HON'BLE MR. KHUSHIRAM, ADMINISTRATIVE MEMBER

1. Whether reporters of local newspapers may be allowed to see the Judgment? Yes/No
2. Whether to be referred to the Reporter or not? Yes/No
3. Whether their Lordships wish to see the fair copy of the Judgment? Yes/No

  
Vice-Chairman/Member (A)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH**

Original Application No.189/2007 & M.P. No.105/2007

&

Original Application No. 258/2007.

Date of Order: This, the 1st Day of August, 2008.

THE HON'BLE MR MANORANJAN MOHANTY, VICE CHAIRMAN

THE HON'BLE MR KHUSHIRAM, ADMINISTRATIVE MEMBER

**O.A. 189/2007 & M.P.105/2007**

- 1.Smti Gita Dhar Sr. Auditor
- 2.Shri Ranjit Barua, Sr. Auditor
- 3.Smti Medalin Sohtun, Sr. Auditor
- 4.Smti Namr Bahun Marwein, Sr. Auditor
- 5.Smti Moreen Kharmudai, Sr. Auditor
- 6.Smti Nalibon Wanshong, Sr. Auditor
- 7.Smti Jeanita Warjri, Sr. Auditor
- 8.Shri Rajesh Kamal Rajput, Sr. Auditor
- 9.Shri Baiar Kupar Lyngdoh, Sr. Auditor
- 10.Smti Euphrasie Nongkynrih, Sr. Auditor
- 11.Shri Khlainabor Warjri, Sr. Auditor
- 12.Smti Yurinia Kharumnuid, Sr. Auditor
- 13.Shri Rishottre Pyrbot, Sr. Auditor
- 14.Shri Ricky Pyngrope, Sr. Auditor
- 15.Shri Marius Swer, Sr. Auditor
- 16.Shri Harilal Panthi, Sr. Auditor
- 17.Shri Edmund Kharkongor, Sr. Auditor
18. Shri Eusebio Lyngdoh, Sr. Auditor
- 19.Shri Kyrshanborlang Ranee, Sr. Auditor
20. Shri Jespar Khongsdam, Sr. Auditor
21. Smti Merinda Kharkongor, Sr. Auditor
22. Smti Stalyneda Kharbuki, Sr. Auditor
23. Shri Baniaphira Manik Syiem, Sr. Auditor
24. Shri Saban Kumar, Sr. Auditor
25. Shri Allwinson Dkhar, Sr. Auditor
26. Shri Seimang Touthang, Auditor
27. Shri Sujeet Kumar Das, Clerk/Typist
28. Shri Joshua Luke Ranee, Record Keeper

.....Applicants

All the Applicants are working in the office of the  
Principal Accountant General (Audit),  
Meghalaya etc. Shillong.

By Sr. Advocate Mr.A.K.Phukan and Advocates Mr.M.Bhuyan, Mr.K.Munir  
& Mr.M.Choudhury



- Versus -

1. The Union of India
2. The Comptroller & Auditor General of India,  
10 Bahadur Shah Zafar Marg,  
New Delhi - 110 002.
3. The Principal Accountant General (Audit)  
Meghalaya, Arunachal Pradesh and Mizoram  
Shillong - 793 001, Meghalaya.
- 4. The Deputy Accountant General (Administration)  
O/o the The Principal Accountant General (Audit)  
Meghalaya, Arunachal Pradesh and Mizoram  
Shillong - 793 001, Meghalaya.

.....Respondents

By Mr. G. Baishya, Sr. C. G. S. C.

O.A. 258/2007

1. Smti Sandalyna Kohongwir, Sr. Auditor
2. Smti Panora Nongsiej, Sr. Auditor
3. Smti Phailin Thangkhiew, Sr. Auditor
4. Shri Bijoy Chetri, Sr. Auditor
5. Smti Ribiwla Karmawphlang, Sr. Auditor
6. Shri Kamalesh Chakraborty, Sr. Auditor
7. Smti Persara Mary Nongbri, Sr. Auditor
8. Smti Virginia Pyngrope, Sr. Auditor
9. Shri Individual Talang, Sr. Auditor
10. Shri Gordon Mark S. Rynjah, Sr. Auditor
11. Smti Hunlinmon Ajar Tongper, Sr. Auditor
12. Smti Cherryline Longdoh, Sr. Auditor
13. Smti Amita Diengdoh, Sr. Auditor
14. Smti Lisamai Syiem, Sr. Auditor
15. Shri Altafani Lyngwa, Sr. Auditor
16. Shri Naina Kamal Gurung, Sr. Auditor
17. Smti Camelia Sohtun, Sr. Auditor
18. Shri Deepraj Limbu, Sr. Auditor
19. Smti Shiuli Das, Auditor
20. Smti Daphira Kharbangar, Auditor
21. Smti Puspita Deshmukhya, Clerk/Typist
22. Shri Malook Singh, Clerk/Typist
23. Shri Govinda Sharma, Record Keeper

.....Applicants

All the Applicants are working in the office of the  
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By Sr. Advocate Mr.A.K.Phukan and Advocates Mr.M.Bhuyan, Mr.K.Munir & Mr.M.Choudhury.

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1. The Union of India.
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New Delhi – 110 002.
3. The Principal Accountant General (Audit)  
Meghalaya, Arunachal Pradesh and Mizoram  
Shillong – 793 001, Meghalaya.
4. The Principal Accountant General (Audit)  
Assam, Maidamgaon, Beltola  
Guwahati-781 029, Assam.

By Advocate Mr. G. Baishya, Sr. C. G. S. C.

### ORDER

#### KHUSHIRAM, (MEMBER-A)

Since both the applications involve common questions of law and almost similar facts, both the cases are being disposed of by this common order with the consent of the parties.

2. 25 Senior Auditors, 1 Auditor, 1 Clerk/Typist and 1 Record Keeper (in O.A. No.189 of 2007) and 18 Senior Auditors, 2 Auditors, 1 Clerk/Typist and 1 Record Keeper (in O.A. No. 258 of 2007) who are serving under the Principal Accountant General (Audit) of Meghalaya, Arunachal Pradesh and Mizoram having headquarters at Shillong in the state of Meghalaya) are Applicants before us. Pursuant to a decision for separation of the combined Group C and D cadres of Audit offices at Shillong and Guwahati and for creation of the new offices for Mizoram and Arunachal Pradesh, the office of



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the Principal Accountant General (Audit) for Meghalaya, Arunachal Pradesh and Mizoram at Shillong issued a circular (No.Ett.1/Audit/10-93/4502) dated 06.03.2006 in respect of separation of common Group C and D cadre between Meghalaya and Assam offices. The circular states that as enough officials might not be available in all the cadres who would opt for the offices of (i) Principal Accountant General (Audit), Assam at Guwahati, (ii) Principal Accountant General (Audit), Meghalaya at Shillong, (iii) Principal Accountant General (Audit), Arunachal Pradesh at Shillong/Itanagar, and (iv) Principal Accountant General (Audit), Mizoram at Shillong/Aizawl; each official in the Group C cadres besides indicating an option in the "Option Form", for choice for posting would also be required to indicate an option to go on deputation to any of the four offices in order of preference. The circular further states that in case the employee is not initially allocated at the first instance to the office of his first option exercised above under Clause 7 for "want of vacancy", he/she may, till such time he/she is finally allocated to the said office, be allocated to one of the other offices in the order of preference. The Respondents vide Office Order No.24 dated 09.06.2006 stated that consequent upon the separation of Group C and D cadres of the office of the Principal Accountant General (Audit) of Assam at Guwahati and Principal Accountant General (Audit) of Meghalaya, Arunachal Pradesh and Mizoram to the four offices at Guwahati, Shillong, Itanagar and Aizawl, the officials had been placed on "deputation"



to the deficit offices on the basis of seniority/options. On receipt of the aforesaid order, the Applicants through their association submitted representation seeking certain clarification/modification on 16.06.2006. It has been alleged that when the Applicants were awaiting positive action on ventilation of their grievances and seeking clarifications through their association, the Respondents, all of a sudden, issued an Office Order (No.Estt.I/Audit/78) dated 06.07.2007 (Annexure-10 of O.A.189/2007) relieving 44 officers and staff (including Applicants of 189 of 2007) of their duties from the office of the Principal Accountant General (Audit) of Meghalaya at Shillong (w.e.f. 09.07.2006) directing them to report the office of the Accountant General (Audit) of Mizoram at Aizawl. Hence, the O.A.189 of 2007 has been filed by the first 28 Applicants under Section 19 of the Administrative Tribunals Act, 1985 seeking mainly the following relief:-

"8.1 To set aside and/or quash impugned Order bearing No.Estt.I/Audit/78 dated 06.07.2008 (Annexure-10), whereby, the respondents have sought to relieve the applicants of their duties from the office of the Principal Accountant General (Audit), Meghalaya, Shillong with effect from 09.07.2007 (F/N), declaring the whole action of the respondents as illegal, bad, arbitrary and null and void."

The Applicants in O.A258 of 2007 are highly aggrieved by the Order dated 09.06.2006 in as much the Applicants have been serving in Group C and D cadres, who (at the time of exercising the option)



were posted in the office of Principal Accountant General (Audit) of Meghalaya, Arunachal Pradesh and Mizoram at Shillong, have been treated in a discriminatory and arbitrary manner, while giving preferential treatment to the employees of Group C and D cadres, who at the time of exercising the option were posted in the office of the Principal Accountant General (Audit) of Assam at Guwahati. Applicants alleged that the aforesaid order is clearly contrary to the circular dated 06.03.2006 and the entire exercise is being carried out in a hush-hush and clandestine manner, without the method and procedure adopted being not made known to them, and the entire exercise suffers from the vice of arbitrariness and discrimination and is violative of Article 14 of the Constitution of India. The Applicants alleged that they became aware of the discriminatory treatment meted out to them only on 27.07.2007; when the details of the options exercised by all the employees were made known to the Applicants. The procedure adopted by the Respondents to effect the cadre separation and the allocation of Group C and D cadres was kept under wraps by the Respondents till 27.07.2007 despite Applicants making application for " providing information/clarification. Aggrieved by the action of the Respondents the Applicants in O.A. 258 of 2007 have filed the said application under Section 19 of the Administrative Tribunals Act, 1985 seeking mainly the following reliefs:-

"8.1 To set aside and/or quash impugned Order bearing No.Estt.I/Order No.24 dated

09.06.2006 (Annexure-7) and the Annexures-I, II, III, IV, V & VI to Annexure-7 whereby the respondents had effected the alleged separation of the common Group C and D cadres of the office of the Principal Accountant General (Audit), Assam, Guwahati and the Principal Accountant General (Audit), Meghalaya, Shillong declaring the whole action of the respondents as discriminatory, arbitrary, illegal, bad, null and void and unconstitutional being violative of Article 14 and 21 of the Constitution of India;

8.2 To direct the respondents authorities to call for the Option Form (Annexure-2) afresh from all the employees of the common and unseparated Group C and D cadres serving in the office of the Principal Accountant General (Audit), Assam, Guwahati and the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong as on 06-03-2006, in strict compliance of the Circular No.Estt-1/Audit/10-93/4502 dated 06.03.2006 (Annexure-1) and Clause 7 and Clause 8 of the Option Form (Annexure-2) and, thereafter, publish the Lists like Annexures-I, II, III, IV, V and VI to Annexure-7 afresh."

3. The Respondents have filed their written statement in both the cases, separately, denying and disputing the contentions made in the two O.A.s. The Respondents in their written statements stated that a policy decision was taken by the Comptroller and Auditor General of India without any malice to man the four offices of the (i) Principal Accountant General (Audit) of Assam at Guwahati, (ii) Principal Accountant General (Audit) of Meghalaya, at Shillong, (iii) Accountant General (Audit) of Arunachal Pradesh, at Itanagar and (iv) Accountant General (Audit) of Mizoram at Aizawl



8

by the existing manpower available in the offices of the Principal Accountant General (Audit) of Assam at Guwahati and Principal Accountant General (Audit) of Meghalaya at Shillong and the transfer of the officials of Group C cadre from the office of the Principal Accountant General (Audit) of Meghalaya etc. to the newly created office of the Principal Accountant General (Audit) of Assam was made on the basis of their seniority and option obtained from the officials and on the basis of proportionate "person in position". The sanctioned strength has no relevance to the issue in view of the ban order issued by the Govt. of India on recruitment and that, therefore, the "men-in-position" was treated as relevant factor. The modalities to be adopted to separate the common Group C and D cadres was circulated vide circular dated 06.03.2006 though which options were called for. Respondents have stated in the written statement that sanctioned strength of Sr. Auditor of office of the Principal Accountant General (Audit) of Meghalaya are 175 which included sanctioned strength of Arunachal Pradesh and Mizoram, which was trifurcated as under:-

Meghalaya	75
Arunachal Pradesh	56
Mizoram	39
<hr/>	
Total	175

Similarly, men-in-position as on 01.03.2006 was 155 and were also trifurcated as under:-

Meghalaya	66
Arunachal Pradesh	50



Mizoram	39
Total	155

Respondents stated that public policy always takes precedence over personal interest of employees and they have tried to balance the public interest and personal interest of the employees. In offices where required number of optees are not available, options were obtained for sending the staff on deputation and such person would be allocated to the office of his/her choice on occurrence of vacancies in that office. Placement of officials on "deputation" was required to run the deficit offices smoothly. Respondents asserted that decision of separation of Group C and D cadres and their allocation was taken in the best interest of the people of the Arunanchal Pradesh and Mizoram and there is no question of violation of Articles 14 and 21 of the Constitution of India and the principles of natural justice. Regarding the allegation relating to the case of Applicant No.1 in O.A. No.189 of 2007 - Smti Gita Dhar, it has been clarified in the written statement filed in the said O.A. that she could not be permanently allocated at Shillong as there were other seniors to her and "seniority plus option" being the yardstick for allocation, though subsequently, she had been adjusted at Shillong in view of the fact that she is superannuating on 30.11.2008. It has also been clarified that Shri Bijoy Chhetri, though junior to Smti Gita Dhar, was placed in Arunachal Pradesh on the basis of his first option and by the time allocation on the basis of second option

*R*

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started, the slots in Arunachal Pradesh list were exhausted and as such Smti Gita Dhar was placed in Mizoram list based on her 3<sup>rd</sup> preference.

4. Applicants have filed their rejoinder in both the O.A.s and the Respondents also filed their replies thereof.

5. We have heard Mr.M.Bhuyan, learned counsel appearing for the Applicants and Mr.G.Baishya, learned Sr. Standing counsel appearing for the Respondents.

Learned counsel for the Applicant, citing the case of Smti Gita Dhar, first Applicant of O.A. No.189 of 2007, tried to prove the violation of principles of natural justice in allocation of staff. He also submitted that period of deputation is not clear and the Respondents have tried to confuse the issue by using phrases like "person-in-position", and 'required strength' in place of 'sanctioned strength'. Therefore, he tried to make out a case that the entire exercise is colourable and has been implemented in a way to favour the chosen few persons close to some of the Respondents.

Learned Sr. Standing counsel for the Union of India, while denying the charges on the basis of the written statements, filed by the Respondents, submitted that maximum period of deputation has been stipulated as 4 years and it is part of the stated policy. Since re-allocation of the staff to man the newly created office of the Principal Accountant General (Audit) of Mizoram at Aizawl and the

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Principal Accountant General (Audit) of Arunachal Pradesh at Itanagar was necessitated in view of the fact that new recruitment has been banned by the Govt. of India and the excess staff in the offices of the Principal Accountant General (Audit) of Assam and Meghalaya could have been easily transferred to the newly created offices without seeking their consent. But the Respondents have taken extra precaution to elicit the approval of the staff to implement the policy and re-allocation of staff to man the newly created offices and to make the package attractive by offering deputation allowance on being transferred to the newly created offices. Learned counsel for the Respondents submitted that transferor/re-allocation is an executive decision and not subject to judicial review by this Tribunal. Both the O.A.s have been filed only to delay the process of setting up of the newly created offices to the detriment of the public policy and public interest. Learned counsel for the Respondents also submitted that some of the Applicants meanwhile during pendency of the cases have been adjusted against the vacancies caused in offices of their first choice so in respect of such Applicants the O.A.s have become infructuous. The case of Smriti Gita Dhar is specifically pointed out by the Applicants is also based on policy and criterion adopted for allocation of the staff and no malafide is made out.

6. We have considered the arguments advanced by the learned counsel for the rival parties and perused the material



placed before us. We have not come across any specific case where criteria adopted for allocation of the staff, could be said to be arbitrary and not based on principles of natural justice. Respondents were sensitive enough to accommodate the staff to the extent possible even during pendency of these cases and the application in respect of such staff have already become infructuous. Even first Applicant of O.A. 189/2007 Smti Gita Dhar has been adjusted by the Respondents at Shillong office itself because of her superannuation in the month of November, 2008. Though allocation of staff is based on seniority and option, her case also is based on rationale and cannot be said to be discriminatory. Sending staff to the newly created four offices to meet the requirement of the public interest is a executive decision and this Tribunal is not inclined to interfere with the decision of the Respondents. This Tribunal has already modified the status quo order passed on 10.07.2007 in O.A. No.189 of 2007 vide its order dated 03.12.2007 as under:

" Notwithstanding pendency of this case, Respondents shall remain free to ask the Applicants to go on duty to different stations/States of N.E.Region of India, on tour basis. The interim order, passed earlier in this case, stands modified to this extent."

The Apex Court in the case of S.C.Saxena vs. U.O.I & Ors. (reported in (2006) 9 SCC 586 -para-6), held that "a Government servant cannot disobey a transfer order by not reporting at the place of posting and then go to a court to ventilate his grievances" and that

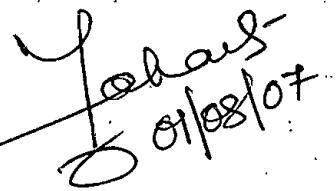


it is his duty to first report for work where he is transferred and make a representation as to what may be his personal problems and that the "tendency of not reporting at the place of posting and indulging in litigation needs to be curbed". Since opening of four offices is in public interest and a matter of public policy and transfer being an incident of service and the Applicants have not individually availed of the opportunity for redressal of their grievances within the system, the Tribunal has no reason to interfere with the matter and we feel that Applicants, by misuse the process of the Court, have held the entire system to ransom in the interest of their own personal benefits (without any regard for the condition of service laid down in their own appointment letters making them liable to be transferred/posted to their existing or any new offices to be set up (in future in North Eastern Region and the requirement of public service) by filing applications without availing the available remedies for redressal of their grievances under Section 20 of the Administrative Tribunals Act, 1985. We are of the considered opinion that these cases are devoid of any merit, as we have found that the scheme for redeployment of staff by obtaining their option (and to deploy them on deputation) to be outcome of a healthy personnel management; and, if any of Applicants still have got any grievances, then he/she should represent to the authorities only after joining at the new station in terms of the Apex Court decision in **S.C.Saxena vs. U.O.I & Ors. (supra)**.

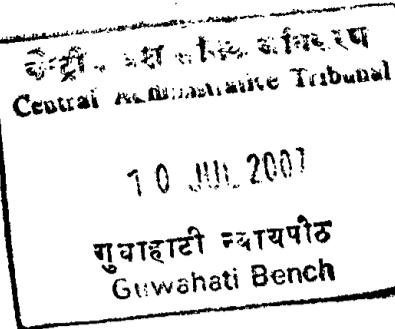


7. Both the Original Applications are accordingly, dismissed (being devoid of any merit) with costs of Rs.1000/- on each Applicant; which should be realized by the Respondents. The Misc. Petition No. 105 of 2007 filed in O.A.189 of 2007 also stands disposed of.

  
(KHUSHIRAM)  
ADMINISTRATIVE MEMBER

  
(MANORANJAN MOHANTY)  
VICE CHAIRMAN  
01/08/07

/bb/



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
GUWAHATI BENCH

O. A. NO. 189 OF 2007

BETWEEN

Smti Gita Dhar and others ..... Applicants  
Versus-  
Union of India and others ..... Respondents

Synopsis of the case: ~

The applicants are employees serving in the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram which has its office at Shillong - 793001 in the state of Meghalaya. The applicant Nos. 1 to 25 are Senior Auditors in the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram at Shillong, Meghalaya. The applicants Nos. 26 is presently serving in the post of Auditor whereas the applicant No. 27 is presently serving as clerk /typist. The applicants No. 28 is working in the post of Record Keeper. They belong to the Group 'C' cadre.

Pursuant to the a decision for separation of the combined Group 'C' cadres of Audit offices at Shillong and Guwahati and for creation of the new offices for Mizoram and Arunachal Pradesh, the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong has issued a Circular being Circular No. Estt. - 1/ Audit/ 10-93/ 4502 dated 06-03-2006 (Annexure-1) in respect of separation of Common Group 'C' and 'D' cadre between Meghalaya and Assam offices.

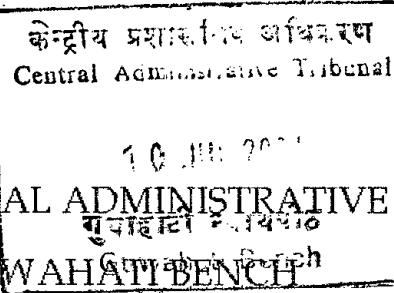
The Circular further states that as enough officials might not be available in all the cadres who would opt for the office of (1) Principal Accountant General (Audit), Assam at Guwahati, (2) Principal Accountant General (Audit), Meghalaya at Shillong, (3) Principal Accountant General (Audit), Arunachal Pradesh at Shillong / Itanagar, and (4) Principal Accountant General (Audit), Mizoram at Shillong / Aizawl, each official in the Group 'C' cadres besides indicating an option in the "Option Form", for choice for posting would also be required to indicate an option to

go on deputation to any of the four offices in order of preference. The Circular further directed that each official is required to exercise his / her option in the "Option Form" to be supplied to him / her. In Clause 8 of the Option Form, the employee has to indicate the four offices in the order of preference. The said clause is required to be filled in case the employee is not initially allocated at the first instance to the office of his first option exercised above under Clause 7 for "want of vacancy", he / she may, till such time he/she is finally allocated to the said office, be allocated to one of the other offices in the order of preference.

When the applicants' after raising their genuine grievances and seeking clarifications through their Association, namely, Civil Audit Association (Category - III) from the respondents were awaiting positive action, all on a sudden an Office Order bearing No. Estt. I/ Audit / 78 dated 06-07-2007 (Annexure - 10) came to be issued under the hand of the Sr. Deputy Accountant General (Administration) of the office of the respondent No. 3 whereby the respondents has published a List of 44 (forty-four) officers and staff and stated that the said 44 (forty-four) officers and staff stand relieved of their duties from the office of the Principal Accountant General (Audit), Meghalaya, Shillong with effect from 09-07-2006 and are to report to the office of the Accountant General (Audit), Mizoram, Aizwal. It is stated that the applicants names' appeared from serial No. 16 to 42 and 44.

This application is filed against the impugned Office Order No. Estt-I/ Audit/ 78 dated 06-07-2007 (Annexure - 10), whereby, the respondents have directed that the applicants stand relieved of their duties from the office of the Principal Accountant General (Audit), Meghalaya, Shillong with effect from 09-07-2007 (F/N) and the applicants have further been directed to report at the office of the Accountant General (Audit), Mizoram, Aizwal. The manner and issuance of the impugned Order seeking to relieve the applicants of their duties, being patently is illegal and arbitrary, is being assailed herein on the grounds, inter-alia, mentioned in Para -5 of the application.

The applicants are also aggrieved by the arbitrary procedure adopted by the respondents in posting the applicants to various offices of the Accountant Generals contrary to the options exercised by them pursuant to the circular contained in the Office Order dated 06-03-2006 (Annexure - 1).



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
GUWAHATI BENCH

Title of the case

: O. A. NO. 189 OF 2007

BETWEEN

Smti Gita Dhar and others ..... Applicants

Versus-

Union of India and others ..... Respondents

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Filed by :

Date: 10-07-2007

Manish Choudhury  
(M. CHODHURY )  
Advocate

Filed by -

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Birendra Kupra & Diganta Shukla  
through -  
Manish Choudhury  
Advocate  
10/07/2007

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
GUWAHATI

O. A. NO. 189 OF 2007

BETWEEN

1. Smti Gita Dhar,  
D/o. (L) A. Purkayastha,  
Resident of Audit Estate, Motinagar,  
Shillong,  
Senior Auditor, O/o. The Principal  
Accountant General (Audit), Meghalaya,  
Arunachal Pradesh and Mizoram, Shillong  
- 793001, Meghalaya.
2. Shri Ranjit Barua,  
S/o. (L) A.Ch. Barua,  
Resident of Polo Hills, Shillong,  
Senior Auditor, O/o. The Principal  
Accountant General (Audit), Meghalaya,  
Arunachal Pradesh and Mizoram, Shillong  
- 793001, Meghalaya.
3. Smti Medalin Sohtun,  
D/o. (L) S. Kharsohnoh,  
Resident of Lapalang, Rynjah, Shillong,  
Senior Auditor, O/o. The Principal  
Accountant General (Audit), Meghalaya,  
Arunachal Pradesh and Mizoram, Shillong  
- 793001, Meghalaya.

Bewi Kipre Syngdoh Sherkel 74

4. Smti Namar Bahun Marwein,  
D/o. G.M. Syiem,  
Resident of Rynjah, Shillong,  
Senior Auditor, O/o. The Principal  
Accountant General (Audit), Meghalaya,  
Arunachal Pradesh and Mizoram, Shillong  
- 793001, Meghalaya.
5. Smti Moreen Kharmudai  
D/o. (L) M. Lyngdoh,  
Resident of Lumparing, Shillong,  
Senior Auditor, O/o. The Principal  
Accountant General (Audit), Meghalaya,  
Arunachal Pradesh and Mizoram, Shillong  
- 793001, Meghalaya.
6. Smti Nalibon Wanshong,  
D/o. (L) I. Sohwan,  
Resident Lawsohtun, Shillong,  
Senior Auditor, O/o. The Principal  
Accountant General (Audit), Meghalaya,  
Arunachal Pradesh and Mizoram, Shillong  
- 793001, Meghalaya.
7. Smti Jeanita Warjri,  
D/o. (L) A. Wahlang,  
Resident of Laitumkhrah, Shillong,  
Senior Auditor, O/o. The Principal  
Accountant General (Audit), Meghalaya,  
Arunachal Pradesh and Mizoram, Shillong  
- 793001, Meghalaya.
8. Shri Rajesh Kamal Rajput,  
S/o. (L) I.S. Rajput,  
Resident of Laban, Shillong,

*Baiar Kupar Lyngdoh Thabah  
S/o. (L) C.R. Diengdoh*

Senior Auditor, O/o. The Principal  
Accountant General (Audit), Meghalaya,  
Arunachal Pradesh and Mizoram, Shillong  
- 793001, Meghalaya.

9. Shri Baiar Kupar Lyngdoh Thabah,  
S/o. (L) C.R. Diengdoh,  
Resident of Lumparing, Shillong,  
Senior Auditor, O/o. The Principal  
Accountant General (Audit), Meghalaya,  
Arunachal Pradesh and Mizoram, Shillong  
- 793001, Meghalaya.

10. Smti Euphrasie Nongkynrih,  
D/o. M. Nongkynrih,  
Resident of Nongmensong, Shillong,  
Senior Auditor, O/o. The Principal  
Accountant General (Audit), Meghalaya,  
Arunachal Pradesh and Mizoram, Shillong  
- 793001, Meghalaya.

11. Shri Khlainabor Warjri,  
S/o. I. Warjri,  
Resident of Malki, Shillong,  
Senior Auditor, O/o. The Principal  
Accountant General (Audit), Meghalaya,  
Arunachal Pradesh and Mizoram, Shillong  
- 793001, Meghalaya.

12. Smti Yurinia Kharumnuid,  
D/o. (L) S. Kharumnuid,  
Resident of Smit, Shillong,  
Senior Auditor, O/o. The Principal  
Accountant General (Audit), Meghalaya,

Baisi Kupor Syngdor Shillong  
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Arunachal Pradesh and Mizoram, Shillong  
- 793001, Meghalaya.

13. Shri Rishottre Pyrbot,  
S/o. (L) H.R. Syntem,  
Resident of Lama Villa, Shillong,  
Senior Auditor, O/o. The Principal  
Accountant General (Audit), Meghalaya,  
Arunachal Pradesh and Mizoram, Shillong  
- 793001, Meghalaya.

14. Shri Ricky Pyngrope,  
S/o. M. Scott Nongrum,  
Resident of Malki, Shillong,  
Senior Auditor, O/o. The Principal  
Accountant General (Audit), Meghalaya,  
Arunachal Pradesh and Mizoram, Shillong  
- 793001, Meghalaya.

15. Shri Marius Swer,  
S/o. (L) K. Lyngdoh,  
Resident of Laban, Shillong,  
Senior Auditor, O/o. The Principal  
Accountant General (Audit), Meghalaya,  
Arunachal Pradesh and Mizoram, Shillong  
- 793001, Meghalaya.

16. Shri Harilal Panthi,  
S/o. (L) K.N. Panthi,  
Resident of Motinagar, Shillong,  
Senior Auditor, O/o. The Principal  
Accountant General (Audit), Meghalaya,  
Arunachal Pradesh and Mizoram, Shillong  
- 793001, Meghalaya.

Bais kape dyngdoh Nabor  
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17. Shri Edmund Kharkongor,  
 S/o. (L) K.T. Shabong,  
 Resident of Pynthorbah, Shillong,  
 Senior Auditor, O/o. The Principal  
 Accountant General (Audit), Meghalaya,  
 Arunachal Pradesh and Mizoram, Shillong  
 - 793001, Meghalaya.

18. Shri Eusebio Lyngdoh,  
 S/o. M. Lyngdoh Mawphlang,  
 Resident of A.G. Quarter, Shillong,  
 Senior Auditor, O/o. The Principal  
 Accountant General (Audit), Meghalaya,  
 Arunachal Pradesh and Mizoram, Shillong  
 - 793001, Meghalaya.

19. Shri Kyrshanborlang Ranee,  
 S/o. N. Ranee,  
 Resident of Kench Trace, Shillong,  
 Senior Auditor, O/o. The Principal  
 Accountant General (Audit), Meghalaya,  
 Arunachal Pradesh and Mizoram, Shillong  
 - 793001, Meghalaya.

20. Shri Jespar Khongsdam,  
 S/o. (L) M. Laso,  
 Resident of Wahingdoh, Shillong,  
 Senior Auditor, O/o. The Principal  
 Accountant General (Audit), Meghalaya,  
 Arunachal Pradesh and Mizoram, Shillong  
 - 793001, Meghalaya.

21. Smti Merinda Kharkongor,  
 D/o. (L) S. Rynjah,  
 Resident of A.G. Quarter, Shillong,

Sarves Kumar Bhuyan - 78

Senior Auditor, O/o. The Principal  
 Accountant General (Audit), Meghalaya,  
 Arunachal Pradesh and Mizoram, Shillong  
 - 793001, Meghalaya.

22. Smti Stalyneda Kharbuki,  
 D/o. (L) K.S. Shanpru,  
 Resident of Laitkor, Shillong,  
 Senior Auditor, O/o. The Principal  
 Accountant General (Audit), Meghalaya,  
 Arunachal Pradesh and Mizoram, Shillong  
 - 793001, Meghalaya.

23. Shri Baniaphira Manik Syiem,  
 S/o. (L) M.R. Blah,  
 Resident of Mawkhar, Shillong,  
 Senior Auditor, O/o. The Principal  
 Accountant General (Audit), Meghalaya,  
 Arunachal Pradesh and Mizoram, Shillong  
 - 793001, Meghalaya.

24. Shri Saban Kumar,  
 S/o. (L) Kishori Lal,  
 Resident of A.G. Quarter, Shillong,  
 Senior Auditor, O/o. The Principal  
 Accountant General (Audit), Meghalaya,  
 Arunachal Pradesh and Mizoram, Shillong  
 - 793001, Meghalaya.

25. Shri Allwinson Dkhar,  
 S/o. (L) L. Shallam,  
 Resident of Pohksheh, Shillong,  
 Senior Auditor, O/o. The Principal  
 Accountant General (Audit), Meghalaya,

Bevis Kuper Singhlet Shabar 29

Arunachal Pradesh and Mizoram, Shillong  
- 793001, Meghalaya.

26. Shri Seimang Touthang,  
S/o. (L) L. Touthang,  
Resident of A.G. Quarter, Shillong,  
Auditor, O/o. The Principal Accountant  
General (Audit), Meghalaya,  
Arunachal Pradesh and Mizoram, Shillong  
- 793001, Meghalaya.

27. Shri Sujeeet Kumar Das,  
S/o. S. Ch. Das,  
Resident of Pynthorumkhrah, Shillong,  
Clerk/Typist, O/o. The Principal  
Accountant General (Audit), Meghalaya,  
Arunachal Pradesh and Mizoram, Shillong  
- 793001, Meghalaya.

28. Shri Joshua Luke Ranee,  
S/o. (L) M. Shylla,  
Resident of Nongmynsong, Shillong,  
Record Keeper, O/o. The Principal  
Accountant General (Audit), Meghalaya,  
Arunachal Pradesh and Mizoram, Shillong  
- 793001, Meghalaya.

.....Applicants

-AND-

1. The Union of India, Represented by  
Resp. No-2.
2. The Comptroller & Auditor General of  
India, 10, Bahadurshah Zafar Marg, New  
Delhi - 110002

Sarv Jayadigdha Shobh  
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3. The Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong – 793001, Meghalaya.
4. The Deputy Accountant General (Administration), O/o The Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong – 793001, Meghalaya.

.....Respondents

#### DETAILS OF THE APPLICATION

##### 1. PARTICULARS OF THE ORDER AGAINST WHICH THIS APPLICATION IS MADE: ~

This application is filed against the impugned Office Order No. Estt-I/Audit/ 78 dated 06-07-2007 (Annexure – 10) issued under the hand of the Deputy Accountant General (Administration), O/o The Principal Accountant General (Audit), Meghalaya, Shillong – 793001, whereby, the respondents have directed that the applicants stand relieved of their duties from the office of the Principal Accountant General (Audit), Meghalaya, Shillong with effect from 09-07-2007 (F/N) and the applicants have further been directed to report at the office of the Accountant General (Audit), Mizoram, Aizwal. The manner and issuance of the impugned Order seeking to relieve the applicants of their duties, being patently illegal and arbitrary, is being assailed herein.

The applicants are also aggrieved by the arbitrary procedure adopted by the respondents in posting the applicants to various offices of the Accountant Generals contrary to the options exercised by them pursuant to the circular contained in the Office Order dated 06-03-2006 (Annexure – 1).

Sri. K. P. Acharya, Advocate

2. LIMITATION: ~

The applicants declare that the instant application has been filed within the limitation period prescribed under Section 21 of the Central Administrative Tribunal Act, 1985., Rule 4(5)(B), 1987. CAT. Procedure Rule

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3. JURISDICTION: ~

The applicants further declare that the subject matter of the case is within the jurisdiction of the Administrative Tribunal.

4. FACTS OF THE CASE: ~

4.1. That the applicants before the Hon'ble Tribunal are citizens of India and residents of the state of Meghalaya and as such, they are entitled to all the rights and privileges as guaranteed to the citizens under the Constitution of India and other laws for the time being in force.

4.2. The applicants are employees serving in the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram which has its office at Shillong - 793001 in the state of Meghalaya. The applicant Nos. 1 to 25 are Senior Auditors in the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram at Shillong, Meghalaya. The applicants Nos. 26 is presently serving in the post of Auditor whereas the applicant No. 27 is presently serving as clerk / typist. The applicants No. 28 is working in the post of Record Keeper. All the applicants are also members of the Civil Audit Association (Category - III), O/o the Principal Accountant General (Audit), Meghalay, Arunachal Pradesh & Mizoram, Shillomg - 793001.

4.3. That the applicants have approached this Hon'ble Court jointly having common cause of action against the common action of the respondents authorities which have violated their fundamental and other legal rights. The reliefs sought for in the application are also common and identical in nature.

Bairi Kupendragohain, Shillong  
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It is further stated that the applicants have not filed any other application and as such, the applicants beg to prefer this joint application praying for common relief.

4.4. That it is stated that the Group - 'C' and 'D' cadre employees in the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram comprises of the employees serving in the posts of Senior Auditors, Auditors, Welfare Assistants, Supervisors, Stenographers, Hindi posts, and few other miscellaneous posts.

4.5. That it is stated that earlier all the employees in the office of the Principal Accountant General (Audit), Shillong were in the common cadre. Till the year 1997, there was only one office of the Principal Accountant General (Audit) for the states of Assam and Meghalaya and the same was functioning from Shillong. In the year 1997, the authority decided to set up an office at Guwahati, Assam to look after the relevant works for the state of Assam. Accordingly, the office of the Principal Accountant General (Audit), Assam was set up in Guwahati in the year 1997, thereby, bifurcating the concerned audit works of the state of Assam from the office of the Principal Accountant General (Audit), Meghalaya. Prior to the said bifurcation, the office of the Principal Accountant General (Audit) at Shillong was looking after the audit works of the states of Assam, Meghalaya, Arunachal Pradesh and Mizoram. On being bifurcated, the office of the Principal Accountant General (Audit), Assam, Guwahati became an independent and separate office under the Comptroller and Auditor General (CAG) of India. From then onwards, the office of the Principal Accountant General (Audit), Assam, Guwahati was no longer under the direct superintendence of the office of the Principal Accountant General (Audit) office at Shillong.

4.6. That it is stated that with the setting up of the office of the Principal Accountant General (Audit), Assam at Guwahati, the respondent authorities took the decision to man the said office of the Principal Accountant General (Audit), Assam at Guwahati with the employees of the Principal Accountant General (Audit) office at Shillong. Accordingly, the authorities concerned had transferred a number of employees of the Group 'C' cadre from the

Sarv Kanya Sangathan Shishu

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Shillong office to office of the Principal Accountant General (Audit), Assam at Guwahati. While sending the said employees in the year 1997 to the office of the Principal Accountant General (Audit), Assam at Guwahati, it was decided that their tenure and service would be treated as on deputation. But no separation of the combined Group 'C' and 'D' cadres in the Audit offices at Shillong and Guwahati was made at that time which means that there was only one combined cadre of Group 'C' and 'D' employees

4.7. That it is stated that it was only in December, 2005, the respondent authorities initiated the proposal for separation of the combined Group 'C' and 'D' cadres of Audit offices at Shillong and Guwahati. While initiating the said proposal for separation, the authorities decided to finalize the terms and conditions for separation on which the combined Group 'C' and 'D' cadres of A & E offices had been separated with effect from 01-12-2005. The aforesaid proposal for separation of the combined Group 'C' and 'D' cadres of Audit offices at Shillong and Guwahati was initiated vide the letter dated 16-12-2005 of the respondent No. 2 issued under the hand of the Assistant Comptroller and Auditor General (N) written to the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram at Shillong. Vide the said letter No. 724-NGE(App)/17-2004 dated 16-12-2005, Assistant Comptroller and Auditor General had requested the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram at Shillong to send the proposal for separation of the combined Group 'C' and 'D' cadres of Audit offices at Shillong and Guwahati to the office of the Comptroller and Auditor General of India for approval. It was further stated that while sending the said proposal, the sanctioned strength, persons-in-position and number of optees in each Group 'C' & 'D' cadre for each office may also be furnished with.

4.8. That it is stated that thereafter during the pendency of the proposal for separation of the combined Group 'C' and 'D' cadres of Audit offices at Shillong and Guwahati, the Comptroller and Auditor General of India had given 'in principle' approval for creation of new offices of Senior Deputy Accountant General (Sr. DAG) / Deputy Accountant General (DAG) (Audit

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& Accounts) in Mizoram and Arunachal Pradesh from 01-04-2006. It was further stated that *Notification for creation of the new offices for Mizoram and Arunachal Pradesh* would be issued from the Director General (Audit) Wing of the office of the Comptroller and Auditor General of India. The above decision of the Comptroller and Auditor General of India had been reflected in the letter dated 27-02-2006 of the office Comptroller and Auditor General of India issued by the Principal Director (Staff) and sent to the Principal Accountant General (Audit), Meghalaya, etc., Shillong. Vide the said letter dated 27-02-2006, it was requested that the proposal for separation of Group 'C' & 'D' cadres for the above offices, that is, Principal Accountant General (Audit), Meghalaya, etc., Shillong, proposed offices of the Senior Accountant General (Sr. DAG) / Deputy Accountant General (DAG) (Audit & Accounts) in Mizoram and Arunachal Pradesh and the office of the Accountant General (Audit), Assam, Guwahati may be sent to the said office for approval. It may be mentioned that the copies of the aforesaid two letters dated 16-12-2005 and 27-02-2006 were furnished to the Civil Audit Association (Category - III), O/o The Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong - 793001, an association of persons formed by the Category - III employees serving in the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, on request on 20-03-2006.

4.9. That it is stated that pursuant to the aforesaid decision of proposal for separation of the combined Group 'C' and 'D' cadres of Audit offices at Shillong and Guwahati and for creation of the new offices for Mizoram and Arunachal Pradesh, the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong has issued a Circular being Circular No. Estt. - 1/ Audit/ 10-93/ 4502 dated 06-03-2006 in respect of separation of Common Group 'C' and 'D' cadre between Meghalaya and Assam offices.

A copy of the aforesaid Circular dated 06-03-2006 is annexed herewith and marked as "Annexure - 1".

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4.10. That it is stated that the said Circular has intimated that the separation of the *common cadre Group 'C'* and *'D'* cadres in the office of the Principal Accountant General (Audit), Assam, Guwahati and the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong was under active consideration. Along with the *said separation*, the *offices of the Accountant General (Audit), Arunachal Pradesh and Accountant General (Audit), Mizoram* would also be set up. The offices of the Accountant General (Audit), Arunachal Pradesh and Accountant General (Audit), Mizoram would however continue to function from Shillong till such time that office space and staff quarters are made available in Itanagar and Aizawl respectively.

The Circular further states that as enough officials might not be available in all the cadres who would opt for the office of (1) Principal Accountant General (Audit), Assam at Guwahati, (2) Principal Accountant General (Audit), Meghalaya at Shillong, (3) Principal Accountant General (Audit), Arunachal Pradesh at Shillong / Itanagar, and (4) Principal Accountant General (Audit), Mizoram at Shillong / Aizawl, each official in the Group 'C' and Group 'D' cadres besides indicating an option in the "Option Form", for choice for posting would also be required to indicate an option to go on deputation to the offices of: ~

- (1) Principal Accountant General (Audit), Arunachal Pradesh, Shillong / Itanagar,
- (2) Principal Accountant General (Audit), Mizoram, Shillong / Aizawl,
- (3) Principal Accountant General (Audit), Assam, Guwahati,
- (4) Principal Accountant General (Audit), Meghalaya, Shillong,

**In order of preference.**

It is stated that the officials who are finally allocated to the office of their choice would not be paid any deputation allowance. On the other hand, the officials who are finally allocated to one office, but are temporarily allocated to another office would not be paid deputation allowance when

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working in the same station. However, if the deputation involves a change of station, deputation allowance would be paid from the date the station is changed as per rules.

The Circular further directed that each official is required to exercise his / her option in the "Option Form" to be supplied to him / her by the Administrative Section by 10/04/2006. It was further informed that if any official fails to exercise his / her option as indicated above by this date, the cadre controller will allocate such official permanently to either the office of the Principal Accountant General (Audit), Meghalaya at Shillong or Principal Accountant General (Audit), Assam at Guwahati or Principal Accountant General (Audit), Arunachal Pradesh at Shillong / Itanagar or Principal Accountant General (Audit), Mizoram at Shillong / Aizawl. It is clearly stated in the Circular dated 06-03-2006 that the Option once exercised will be final.

4.11. That pursuant to the said Circular dated 06-03-2006, all the employees of the Group 'C' and 'D' cadres including the applicants had been supplied with the Option Form as stated in the Circular. An employee is to fill in the Clause 7 of the option form by opting a particular office out of the 4 (four) offices as mentioned in the Circular, two of which are proposed to be set up in Itanagar, Arunachal Pradesh and Aizawl, Mizoram respectively. In exercising the option, the employee has to undertake that the option exercised will be final and in no case what so ever it would be changed.

4.12. That it is stated that in Clause 8 of the Option Form, the employee has to indicate the four offices in the order of preference. The said clause is required to be filled in case the employee is not initially allocated at the first instance to the office of his first option exercised above under Clause 7 for want of vacancy, he / she may, till such time he/she is finally allocated to the said office, be allocated to one of the other offices in the order of preference.

A copy of the Option Form is annexed  
herewith and marked as "Annexure - 2"

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4.13. That it is stated that on receiving the said Circular dated 06-03-2006, the applicants through their Association expressed their reservations about the modalities regarding separation and option to be exercised before the authority concerned. Thereafter, a meeting was held on 20-03-2006 in the office chamber of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong with the representatives of the Association. In the said meeting, the representatives of the Association expressed their deep resentment over the manner as regards separation of Group 'C' and 'D' cadres and the manner in which the options were called for by issuing the Circular dated 06-03-2006 without taking the employees including the Association into confidence as the views of the Association was not taken before issue of the Circular dated 06-03-2006. The Association further requested the authority to discuss with them regarding the policy for manning the staff in the proposed offices before finalizing the same. The respondent No. 3 expressed that due to paucity of time the Association's view could not be taken in advance before issue of Circular calling options. But the respondent No. 3 regretted his inability to withdraw the Circular and appraised the Association that the modalities would be finalized only when options were received.

4.14. That it is stated that on 23-03-2006, the Civil Audit on behalf its members, vide its letter bearing No. CAA/Pr. AG/ 2005-06/9 wrote to the respondent No. 3 requested him to provide information to the Association on the following queries: ~

- (1) Whether in the instant case the cadre separation is being made between Assam and Meghalaya offices only or the cadres are also separated for Mizoram and Arunachal Pradesh offices ?
- (2) Whether the staff will be sent on deputation or tour basis along with terms, conditions and tenure of such posting ?
- (3) Rate of deputation allowance, if sent on deputation ?
- (4) Whether staff quarters will be provided ?

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(5) Security, education, health and communication facilities proposed for the staff?

(6) State wise sanctioned strength and men-in-position (PIP) of Group C and D cadres of all four states?

A copy of the said letter and No. CAA/Pr. AG/ 2005-06/9 dated 23-03-2006 are annexed herewith and marked as "Annexure - 3".

4.15. That in response to the aforesaid letter dated 23-03-2007, the respondents replied vide its letter bearing No. Estt. I/ Audit/ 5-6/ Association/ 2005-2006/ 13 signed on 28-03-2007 furnishing the following information: ~

1. Separation of cadres of Groups 'C' and 'D' are being made for all four offices i.e. O/o the Pr. A.G. (Audit), Assam / Meghalaya, O/o the A.G. Arunachal Pradesh and Mizoram.
2. The modalities will be decided on receipts of options exercised by the officials concerned with the approval by the Head Quarters Office.
3. If the staff is sent on deputation, all will be provided deputation allowance as per existing Rules and Orders of the Government of India from time to time.
4. The staff quarters will be provided to the officials.
5. The proposed shifting of offices will be in the capitals of Arunachal Pradesh and Mizoram. No separate security for the staff will be required there. As regards, Education, Health and Communication, sufficient infrastructure are available in the aforesaid places.
6. Sanctioned strength and men-on-roll for each office has been calculated on the basis of Staff proposal and already furnished to the Head Quarters Office for their approval. The same will be intimated as and when approved by them.

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Along with the copy of the said letter, the proposal submitted to Head Quarters regarding staff requirements in the said offices was enclosed.

A copy of the said letter and No. Estt. I/ Audit/ 5-6/ Association/ 2005-2006/ 13 signed on 28-03-2007 are annexed herewith and marked as "Annexure - 4".

4.16. That it is stated that as per the proposal, the proposed sanctioned strength, existing sanctioned strength and Men-in-position as on 01-03-2006 for the three offices of the Principal Accountant General (Audit), Meghalaya, Accountant General (Audit), Arunachal Pradesh and Accountant General (Audit), Mizoram were indicated as below: ~

Category of Posts	Proposed Sanctioned Strength			Existing Sanctioned Strength	Men-in-position as on 01-03-2006
	Meghalaya	A.P.	Mizoram		
Senior Auditor	142	106	83	175	155
Auditor	35	27	21	42	11
Clerks	14	11	9	27	7
Record Keeper	4	3	3	6	6

It is worthwhile to mention that the proposed sanctioned strength have been based on the workloads of the said three states.

4.17. That it is stated that aggrieved by the non-furnishing of information as regards the office of the Principal Accountant General (Audit), Assam, Guwahati, the applicants' through its Association had requested the respondents vide its letter No. CAA/ Pr/ AG/ 2005-2006/ 10 dated 30-03-2006 to provide information as regards the following: ~

(1) Sanctioned strength and Men-in-Position in respect of the Group C and D of the office of the Principal Accountant General (Audit), Assam, Guwahati, without which it has become difficult to take a decision on the

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subject of separation of Group C and D cadres between Meghalaya and Assam offices.

(2) Whether any revised sanctioned strength in respect of Assam office has also been proposed to the Head Quarters for approval. If so, the Association has requested the respondents to furnish a copy of the said proposal.

It was further requested that as a fresh proposal for sanctioned strength for the concerned offices had been sent to the Head Quarters office for approval, the separation of cadres may be kept in abeyance.

A copy of the said letter and No. CAA/ Pr/ AG/ 2005-2006/ 10 dated 30-03-2006 is annexed herewith and marked as "Annexure - 5".

4.18. That in reply to the letter dated 30-03-2006, the respondents had furnished the information vide its letter No. Estt. I/ Audit/ 5-6/ Association/ 2005-2006 dated 04-04-2006 as regards the Sanctioned Strength and Men-in-Position in respect of Group C and D cadres in respect of the office of the Principal Accountant General (Audit), Assam, Guwahati. But the respondents had refrained to divulge the information regarding any revised sanctioned strength proposal in respect of Assam office stating that the same was irrelevant and being dealt with by the Assam office separately.

The existing sanctioned strength and Men-in-Position as on 01-03-2006 for the office of the Principal Accountant General (Audit), Assam, Guwahati was as under: ~

Category of Posts	Existing Sanctioned Strength	Men-in-position as on 01-03-2006	Vacancy
Senior Auditor	314	253	-61
Auditor	61	15	-46
Clerks	38	7	-31
Record Keeper	4	3	-1

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Thus, it is clear that there were 61 Nos. and 46 Nos. of vacancies in the posts of Senior Auditors and Auditors in the office of the Principal Accountant General (Audit), Assam, Guwahati on 01-03-2006. Similarly, there were 31 Nos. of vacant posts of Clerks and 1 No. of vacancy in Record Keeper.

A copy of the said letter No. Estt. I/ Audit/ 5-6/ Association/ 2005-2006 dated 04-04-2006 is annexed herewith and marked as "Annexure-6".

4.19. That it is stated that in the meantime, the respondents had furnished vide its letter dated 27-03-2006 to the Association the Headquarters Notification No. 64-Audit/ M7C/ 208-1997/ Notification/ 01 and No. 66-Audit/ M7C/ 208-1997/ Notification/ 02 dated 14-03-2006 whereby the respondents had decided to create independent offices of the Accountant General (Audit), Arunachal Pradesh and Accountant General (Audit), Mizoram with effect from 01-04-2006.

4.20. That it is respectfully stated that the respondent had all on a sudden, issued an Order bearing No. Estt. I/ Order No. 24 dated 09-06-2006 wherein it had stated that consequent upon the separation of Group 'C' and 'D' cadres of the office of the Principal Accountant General (Audit), Assam, Guwahati and the Principal Accountant General (Audit), Meghalaya, Shillong into the office of the Principal Accountant General (Audit), Assam, Guwahati; office of the Principal Accountant General (Audit), Meghalaya, Shillong; office of the Principal Accountant General (Audit), Arunachal Pradesh, Itanagar, office of the Principal Accountant General (Audit), Mizora, Aizawl, the officials had been placed on deputation to the deficit offices on the basis of seniority / options and the lists had been prepared on that basis. It was further stated that the officials who were presently on deputation to other offices would be posted on their repatriation to the offices to which they are permanently allocated as per their seniority and option exercised by them. It further stated that if no vacancy is available in

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such office on the date of repatriation, the junior most person in the concerned cadre in that office would be sent on deputation to deficit offices.

A copy of the said Order bearing No. Estt. I/ Order No. 24 dated 09-06-2006 along with the enclosures are annexed herewith and marked as "Annexure - 7".

4.21. That pursuant to the aforesaid Order dated 09-06-2006, the respondents had issued another Order bearing No. Estt. I/ Order No. 27 dated 20-06-2006 making some correction by way incorporation of few names in the Annexure - V and Annexure - VI of the Order bearing No. Estt. I/ Order No. 24 dated 09-06-2006.

4.22. That it is stated that immediately on receipt of the Order dated 09-06-2006, the applicants through their Association vide letter dated 16-06-2006 had requested the respondents to furnish certain clarification / modification. The Association, inter-alia, had sought information / clarification in respect of the following: ~

- (a) the criteria followed for allocation on deputation to the concerned offices;
- (b) the period of deputation to the other Accountant General offices;

A copy of the said letter dated 16-06-2006 is annexed herewith and marked as "Annexure - 8".

4.23. That it is respectfully stated that the respondents until this date have not sent the clarification on the points as had been sought for by the applicants in their letter dated 16-06-2006 but always assuring them to provide the clear information. This action of proceeding in an hush-hush manner on the part of the respondents in the entire matter of allocation, deputation, etc. which

has cumulative effect on the service as well as in the family lives of the applicants' is arbitrary, illegal and unjustified.

4.24. That it is respectfully stated that aggrieved by the aforesaid Order dated 09-06-2006, the applicants' through their Association had submitted a Representation dated 07-08-2006 to the respondents No. 2 through the respondents No. 3 after adoption of resolution in their meeting on 31-07-2006. In the representation, the Association of which the applicants are members, inter-alia, requested the respondents that the entire matter is to be considered reasonably and sympathetically. The period of deputation, both minimum and maximum, should be specified and if at all necessary, staff may be transferred to the other offices only after construction of the office building and suitable staff quarters.

A copy of the said representation dated 07-08-2006 is annexed herewith and marked as "Annexure - 9".

4.25. That it is stated that when the applicants' after raising their genuine grievances and seeking clarifications through their Association, namely, Civil Audit Association (Category - III) from the respondents were awaiting positive action, all on a sudden had passed an Office Order bearing No. Estt. I/ Audit / 78 dated 06-07-2007 came to be issued issued under the hand of the Sr. Deputy Accountant General (Administration) of the office of the respondent No. 3 whereby the respondents has published a List of 44 (forty-four) officers and staff and stated that the said 44 (forty-four) officers and staff stand relieved of their duties from the office of the Principal Accountant General (Audit), Meghalaya, Shillong with effect from 09-07-2006 (F.N) and are to report to the office of the Accountant General (Audit), Mizoram, Aizwal. It is stated that the applicants names' appeared from serial No. 16 to 42 and 44.

Be it known by all and sundry that the said Office Order dated 06-07-2007 is illegal and unconstitutional.

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A copy of the said Order bearing No. Estt. I/  
Audit / 78 dated 06-07-2007 are annexed  
herewith and marked as "Annexure - 10".

4.26. That it is stated and submitted that vide its Order dated 09-06-2006, the respondents had stated in clear terms that the separation of Group 'C' and 'D' cadres of the office of the Principal Accountant General (Audit), Assam, Guwahati and the Principal Accountant General (Audit), Meghalaya, Shillong had been made for the offices of the Principal Accountant General (Audit), Assam, Guwahati; the Principal Accountant General (Audit), Meghalaya, Shillong; the Principal Accountant General (Audit), Arunachal Pradesh, Itanagar and the Principal Accountant General (Audit), Mizoram, Aizawl, but while passing while selecting and preparing the list of employees for the purpose of deputation, the respondents had taken only the employees of the Meghalaya office into consideration. The aforesaid exercise had not affected the office of the Principal Accountant General (Audit), Assam, Guwahati in any manner whatsoever which is arbitrary and unjustified.

4.27. That it is stated and submitted that the aforesaid exercise to 'relieve' the applicants has been undertaken by the respondents at their whims and caprice without any reasonable basis. It is stated that the sanctioned strength of employees is far more than the employees manning the posts in the establishments in Meghalaya office and, as such, the applicants could have been easily accommodated. For example, the sanctioned strength of Senior Auditor is 175 whereas the employees manning the said posts as on 01-03-2006 was 155 which means that there were shortfalls of 20 employees as on that date. Interesting while furnishing the proposal by the respondent No. 3 as regards the existing sanctioned strength and men-in-position for the offices, the respondent No. 3 had furnished information only regarding the three offices of the Principal Accountant General (Audit), Meghalaya, Accountant General (Audit), Arunachal Pradesh and Accountant General (Audit), Mizoram leaving out the office of the Principal Accountant General (Audit), Assam at Guwahati. It is pertinent to mention that the same

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respondents have informed that the separation of cadres of Groups 'C' and 'D' are being made for all four offices i.e. O/o the Pr. A.G. (Audit), Assam / Meghalaya, O/o the A.G. Arunachal Pradesh and Mizoram.

4.28. That it is respectfully stated that the lists prepared by the respondents as regards permanent allocation of the officials to the respective officials are also faulty, defective, arbitrary and inconsistent with the earlier letter dated 09-03-2006 inasmuch as the officials who had exercised option as regards the final allocation must be and bound to be placed in the List of persons who were allocated for that particular office. For example, any employee who had opted for Meghalaya office must and bound to be accommodated in the cadre separated for the Meghalaya office. In the instant case, the names of such employees are not found place in the list prepared by the respondents on the alleged purported ground that their positions in the seniority list do not merit inclusion in the cadre of employees in the office of their choice. For example, Smti. Gita Dhar – the applicant No. 1 had opted for Meghalaya under Clause 7 of the option form and, as such, her name should have been there in Annexure - II of the Order dated 09-06-2006. But the said procedure was not adopted in preparing and publish the Lists. In that view of the matter, it is submitted that no effective separation of cadres had taken place until this date and as such, the impugned Order is liable to be set aside and/or be quashed.

4.29. That it is stated that it is settled principle of law that no employee should be sent on deputation without his/her consent. But in the instant case, the respondents have sought to send the applicants and other persons to send on deputation without their consent. As such, impugned Order dated 06-07-2007 do not stand the scrutiny of law and is liable to be interfered with.

4.30. That it is stated that the illegality and arbitrariness of the impugned order is more succinctly apparent on bare perusal of the Annexures - I to Annexure - VI of the administrative order dated 07-06-2006 and the Gradation List prepared by the respondents. For example, the applicant No. 1 is at serial No. 249 of the Gradation List of Senior Auditors as on 01-03-2006 whereas one Sri Bijoy Chetri is at serial No. 252 of the said list, making the

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applicant No. 1 senior to said Sri Bijay Chetri. It appears that both the applicant No. 1 and sri Bijay Chetri had opted for Meghalaya. But while the applicant No. 1 had given Mizoram as her 3<sup>rd</sup> preference and Arunachal Pradesh as her 2<sup>nd</sup> preference, said Bijay Chetri had given Arunachal Pradesh as his 1<sup>st</sup> preference. The respondents in stead of allocating the applicant No. 1 to the Arunachal Pradesh office being senior to said Bijay Chetri, had allocated Sri Bijay Chetri to Arunachal Pradesh on the basis of his 1<sup>st</sup> preference, thereby, totally giving go-bye to the seniority and preference of the applicant No. 1. Similar examples are galore in the Annexures – I to Annexure – VI of the administrative order dated 07-06-2006.

4.31. That it is stated that the impugned Order dated 06-07-2007 has not been served upon all the applicants and pursuant to the impugned order, the applicants have not handed over charges until this date and they are discharging their respective duties.

#### 5. GROUNDS FOR RELIEF WITH LEGAL PROVISION: ~

5.1. For that the impugned Order dated 06-07-2007 (Annexure – 10) is illegal, arbitrary and discriminatory inasmuch as the same do not conform to the manner and method provided in the circular dated 06-03-2006 (Annexure – 1). The impugned Order having made a mockery of the options exercised by the applicants as well as the administrative order contained in the circular dated 06-03-2006 is, therefore, illegal, bad and liable to be set aside and/or be quashed;

5.2. For that the impugned Order dated 06-07-2007 (Annexure – 10) is illegal and arbitrary inasmuch as the applicants are sought to be posted out on deputation to the office of the Accountant General (Audit), Mizoram, Aizawl at the whims and caprices of the respondents. The options exercised by the applicants have been ignored in order to cause undue harassment and to suit the vested interests of the respondents concerned. On this ground alone, impugned Order dated 06-07-2007 is liable to be set aside and/or set aside;

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5.3. For that the impugned Order dated 06-07-2007 is illegal and not sustainable in law inasmuch as the applicants having exercised their options for permanent allocation at the Principal Accountant General (Audit), Meghalaya, Shillong, could not have been legally shifted / posted out on deputation to any other office, particularly, to the office of the Accountant General (Audit), Mizoram, Aizawl, save and except the administrative necessity arising in terms of Clause 8 of the Option Form. This vital aspect having been totally ignored from due consideration prior to the issuance of the impugned order dated 06-07-2007, renders the same as null and void and non-est in law;

5.4. For that the impugned Order dated 06-07-2007 is wholly illegal and arbitrary being contrary to the administrative order dated 06-03-2006 (Annexure - 1) vis-à-vis the administrative order dated 09-06-2006 (Annexure - 7) wherein in Annexure - II thereof the Sanctioned Strength and Person-in-Position (PIP) in respect of the office of the Principal Accountant General (Audit), Meghalaya, Shillong are concerned. The 'Option Form' (Annexure - 2) enclosed to the administrative order dated 06-03-2006 having, unequivocally, at Clause 8 thereof provided for deputation only in the event of want of vacancy at the office of first option, i.e. final allocation, the impugned Order dated 06-07-2007 could not have been legally issued in violation of said Clause 8 thereof. To buttress the plea of illegality of impugned Order, the same also finds support from the administrative order dated 09-06-2006 (Annexure - 7) read with Annexure - II thereof where admittedly the Person-in-Position (PIP) has been shown to be less than the Sanctioned Strength in respect of Senior Auditors, Auditors, Clerks, etc, there being no case whatsoever of "want of vacancy" in terms of Clause 8 to the aforesaid administrative order dated 06-03-2006, therefore, the impugned Order dated 06-07-2007 has no legs to stand on, being wholly illegal and so passed without due application of mind.

5.5. For that the impugned Order dated 06-07-2007 (Annexure - 10) is illegal, arbitrary and void as the same has been passed by ignoring the options so exercised and inter-se seniority of the applicants. A bare perusal and

comparative assessment of Annexure - V and Annexure - VI to the aforesaid administrative order dated 09-06-2006 (Annexure - 7) read with the concerned Gradation List will go to show that options and seniority has not been maintained in posting out employees serving at the office of the Principal Accountant General (Audit), Meghalay, Shillong in order of preference exercised. The said illegal action in posting out employees on pick and choose basis and/or without any reasonable basis renders the impugned Order dated 06-07-2007 as null and void and non-ext in law;

5.6. For that the impugned Order dated 06-07-2007 (Annexure - 10) is illegal and arbitrary inasmuch as by a stroke of pen the applicants are sought to be driven out from the hearth and home to an unknown place where no arrangement whomsoever has been made for accommodation, security, etc. and without specifying the tenure of the deputation period. The impugned Order having been passed contrary to the aforesaid administrative orders dated 06-03-2006 and 09-06-2006 and also without considering the human factor, renders the same as illegal and non-ext in law;

5.7. For that the impugned Order dated 06-07-2007 is passed in total non application of mind and total disregard to the law of the land is apparent from the fact that the respondents vide the impugned Order dated 06-07-2007 have sought to send the applicant No. 1 to the office of her third choice, that is, Mizoram in terms of Annexure - VI to the administrative order dated 09-06-2006 on deputation whereas the date of superannuation of the applicant No. 1 from service is 30-11-2006;

5.8. For that the impugned Order seeking to relieve the applicants giving no time to the applicants in total impunity to human considerations in that it was middle of the academic session and there being no staff quarters in Mizoram. As such, the impugned Order is liable to be interfered with.

5.9. For that in the instant case, no opportunity of whatsoever nature, has been given to the applicants prior to passing of the impugned Orders and as such, the same is violative of the principles of natural justice and the same has caused immense prejudice to the applicants;

Scriber Kupers Jayadev Shukla

Bairi Kupar dyogot Shabah

5.10. For that the impugned Order dated 06-07-2007 is contrary to the principle of promissory estoppel in that the respondents having promised by the administrative order dated 06-03-2006 to provide permanent allocation at the office of their first choice and to send on deputation only in the event of want of vacancy at the office of their first choice is now estopped from resiling from their promise after the applicants have acted on the administrative order dated 06-03-2006 and had dulyfully exercised their options in the 'Option Form' (Annexure - 2) enclosed in the administrative order dated 06-03-2006 (Annexure -1 ).In the instant case, the promised extended by the respondents vide the administrative order dated 06-03-2006 was clear and unambiguous.

5.11. for that all such representations of the applicants have failed to evoke any positive response from the respondents till date. The said action of the respondents is violative of the applicants' right under Article 14 and 21 of the Constitution besides being violative of the principles of natural justice. Seeking appropriate remedy, the instant application is being filed by the petitioner.

#### 6. DETAILS OF REMEDIES EXHAUSTED: ~

That the applicants declare that they have exhausted all the remedies available to them and there is no other efficacious and alternative remedy available to them.

#### 7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT: ~

The applicants further declare that they have not filed previously any application, writ petition or suit regarding the grievance in respect of which this application is made before any other court or any other Bench of the Tribunal or any other authority nor any such application, writ petition or suit is pending before any of them.

Bais Kapur Singh Debnath

**8. RELIEF SOUGHT FOR:** ~

Under the facts and circumstances stated above, the applicants most respectfully pray that the instant application be admitted, records be called for and after hearing parties, on the cause or causes that may be shown and on perusal of records, be grant the following reliefs to the applicants: ~

8.1. To set aside and / or quash impugned Order bearing No. Estt. I/ Audit / 78 dated 06-07-2007 (Annexure - 10), whereby, the respondents have sought to relieve the applicants of their duties from the office of the Principal Accountant General (Audit), Meghalaya, Shillong with effect from 09-07-2007 (F/N), declaring the whole action of the respondents as illegal, bad, arbitrary and null and void;

8.2. Any other relief / reliefs to which the applicants are entitled to under the facts and circumstances of the case and deemed fit and proper.

8.3. Cost of the application.

**9. INTERIM RELIEF PRAYED FOR:**

In the interim pending disposal of this instant application, the applicants pray for an interim order staying / suspending the operation of the impugned Order bearing No. Estt. I/ Audit / 78 dated 06-07-2007 (Annexure - 10) be pleased to pass such other order or orders so as to give adequate interim relief to the petitioner

**10. PARTICULARS OF THE I.P.O.:** ~

1. I.P.O. No.	: 34G 654889
2. Date	: 07-07-2007
3. Payable at	: Guwahati, Assam.

**12. LIST OF ENCLOSURES:** ~

As stated in the Index.

VERIFICATION

I, Shri Baiar Kupar Lyngdoh Thabah, aged about 40 years, S/o. (L) C.R. Diengdoh, Resident of Lumparing, Shillong, in the State of Meghalaya and presently serving as the Senior Auditor, O/o. The Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong - 793001, Meghalaya, do hereby affirm and verify that the statements made in paragraphs 1, 3, 3, 4.1, 4.3, 4.5, 4.6, 4.13, 4.23, 4.26, 4.27, 4.28, 4.29, 4.30, 4.31, 5, 6 and 7 are true to my knowledge and those made in paragraphs 4.2, 4.4, 4.7, 4.8, 4.9, 4.10, 4.11, 4.12, 4.14, 4.15, 4.16, 4.17, 4.18, 4.19, 4.20, 4.21, 4.22, 4.24 and 4.25 are also true to my legal advice and the rest are my humble submissions before the Hon'ble Tribunal. I am the applicant No. 9 in the instant application and I have been duly authorized by the applicants Nos. 1 to 8 and 10 to 28 of the instant application and as such, I am fully competent to swear the affidavit for and on behalf of all the applicants. I have not suppressed any material facts of the case.

And I sign this Verification on this the 10<sup>th</sup> day of July, 2007.

*Baiar Kupar Lyngdoh Thabah*

(Shri Baiar Kupar Lyngdoh Thabah)

1997

Assam

Meghalay

Arunachal

Nitobam

Nagaland

Manipur

Arunachal

OFFICE OF THE PR. ACCOUNTANT GENERAL (AUDIT), MEGHALAYA, ARUNACHAL  
PRADESH AND MIZORAM, SHILLONG-793001.

CIRCULAR

Circular No.ESU-1/Audit/10-93/4502.

Dated : 06/03/2006.

Subject : Separation of Common Group 'C' and 'D' cadre between Meghalaya and Assam Offices.

The separation of the common Gr. C and D cadres in the office of the Pr. Accountant General (Audit), Assam, Guwahati and Pr. Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong is under active consideration. Along with this, the office of the Accountant General (Audit), Arunachal Pradesh and Accountant General (Audit), Mizoram will also be set up. The offices of the Accountant General (Audit), Arunachal Pradesh and Accountant General (Audit), Mizoram will however, continue to function from Shillong till such time that office space and staff quarters are available in Itanagar and Aizawl respectively.

As enough officials might not be available in all the cadres who will opt for the office of Pr. Accountant General (Audit), Assam, Guwahati, Pr. Accountant General (Audit), Meghalaya at Shillong, Pr. Accountant General (Audit), Arunachal Pradesh at Shillong/Itanagar and Pr. Accountant General (Audit), Mizoram at Shillong/Aizawl, each official in the Gr. C & Gr. D Cadres besides indicating an option in the OPTION FORM, for choice of office for posting will also be required to indicate an option to go on deputation to the offices of

1) Pr. Accountant General (Audit), Arunachal Pradesh, Shillong/Itanagar

2) Pr. Accountant General (Audit), Mizoram, Shillong/Aizawl

3) Pr. Accountant General (Audit), Assam, Guwahati

4). Pr. Accountant General (Audit), Meghalaya, Shillong

in order of preference.

Officials who are finally allocated to the office of their choice will not be paid any deputation allowance.

Officials who are finally allocated to one office, but are temporarily allocated to another office will not be paid deputation allowance when working in the same station. However, if the deputation involves a change of station, deputation allowance will be paid from the date the station is changed as per rules.

Contd P/2...

Each official is required to exercise his/her option in the OPTION FORM to be supplied to him/her by the Administration Section by 10-04-2006. If any official fails to exercise his/her option as indicated above by this date, the cadre controller will allocate such official permanently to either the office of Pr. AG (Audit), Meghalaya, Shillong or Pr. AG (Audit) Assam, Guwahati or AG(Audit) Arunachal Pradesh Shillong/Itanagar or AG (Audit) Mizoram, Shillong/Aizawl.

The Option once exercised will be final.

Sd/-  
Sr. Deputy Accountant General (Admn.)

Dated : 06/03/2006

Memo No. Estt-1/Audit/10-93/2005-06/4503-4511.

Copy forwarded for information and necessary action to:

1. The Dy. Director, O/o. the Director General of Audit, P&T, SWTC, Branch Audit Office, 33 BBD Gagh, Kolkata-700001.
2. The Pr. Accountant General (Audit), Assam, Maidamgaon, Beltola, Guwahati-29. With the request to kindly obtain the option from all the Group 'C' and 'D' officials.
3. The Sr. Deputy Accountant General ( I-C), Shillong. With the request to kindly obtain the option from all the Group 'C' and 'D' officials including the officials who are on Outside Audit Duty under his control and forward the same to the Deputy Accountant General (Admn. office of Pr. Accountant General (Audit), Meghalaya, Shillong for further necessary action.
4. The Sr. Deputy Accountant General (C&R/W), Shillong. With the request to kindly obtain the option from all the Group 'C' and 'D' officials including the officials who are on Outside Audit Duty under his control and forward the same to the Deputy Accountant General (Admn. office of Pr. Accountant General (Audit), Meghalaya, Shillong for further necessary action.
5. The Secretary to the Pr. Accountant General (Audit), Shillong
6. All Branch Officers
7. All Sections
8. All Notice Boards
9. Spare copy.

Establishment Office  
6/3

Confidential to be sent  
Khimti Mohan

OPTION FORM

1. Name (in full in capital) : .....
2. Designation : .....
3. Date of birth : .....
4. Date of retirement : .....
5. Office in which you are working in presently : .....
6. Section in which you are posted presently : .....
7. In the event of separation of existing common cadre for group 'C' and 'D' posts (including supervisors) of the offices of Indian Audit & Accounts Department located in Shillong and Guwahati, 1 Shri/Smti/Ms. .... working in the O/o., Pr. Accountant General (Audit), Meghalaya etc., Shillong/ Pr. Accountant General (Audit), Assam, Maidamgaon, Beltola, Guwahati as ..... (designation), do hereby opt to be finally allocated to the office of the Pr. AG/AG/ knowing fully that this exercise of option shall be final and in no case what so ever it would be changed.
8. In case, I am not initially allocated at the first instance to the office of my first option exercised above for want of vacancy, I may, till such time I am finally allocated to the said office, be allocated to the following offices in the order of preference:
  - 1) Office of the Pr. AG/AG (Audit) .....
  - 2) Office of the Pr. AG/AG (Audit) .....
  - 3) Office of the Pr. AG/AG (Audit) .....
  - 4) Office of the Pr. AG/AG (Audit) .....

(Signature)

Date .....

Name .....

Station .....

Designation .....

O/o. the .....

*Certified to be true*  
*Khigen Mow*

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## **Civil Audit Association (Category - III)**

O/o the Principal Accountant General (Audit),  
Meghalaya, Arunachal Pradesh & Mizoram,  
Shillong - 793 001

No. CAA/Pr. AG/2005-06/9

Date: 23.03.2006

To

The Pr. Accountant General (Audit),  
Meghalaya, Arunachal Pradesh & Mizoram,  
Shillong.

Subject: Separation of Common Group 'C' and 'D' cadre between Meghalaya and Assam Offices

Sir,

I am to refer to your letter No. Estt-I/Audit/5-6/2005-06/4665 dated 21.3.2006 on the subject cited above and to request you to kindly provide the Association with the following information in connection with the exercise of option.

1. Whether, in the instant case the cadre separation is being made between Assam and Meghalaya Offices only or the cadres are also separated for Mizoram and Arunachal Pradesh Offices.
2. Whether the staff will be sent on deputation or on tour basis along with terms, conditions and tenure of such posting.
3. Rate of deputation allowance, if sent on deputation.
4. Whether staff quarters will be provided.
5. Security, education, health and communication facilities proposed for the staff.

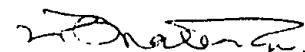
1878

~~16/23/2008~~

6. State wise sanctioned strength and men-in-position of Group C and D cadres of all four states.

In addition to above, I also request you to make this Association a party while selecting the sites for office as well as staff quarters in Mizoram and Arunachal Pradesh.

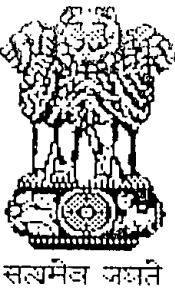
Yours faithfully



N. Bhattacharjee,  
President

Certified to be true  
Shyamal Mow

प्र० गणराज्याकार (लोक्या परीक्षा), मेघालाय, अरुणाचल प्रदेश एवं मिजोरम का कार्यालय, शिलांग - 793 001 (34)



Gram : AGAUDIT,  
SHILLONG  
तार : सम्रेक्षा शिलांग  
FAX : 0364-223494  
PABX NO : 228861

OFFICE OF THE  
Pr. ACCOUNTANT GENERAL (AUDIT),  
MEGHALAYA, ARUNACHAL PRADESH AND  
MIZORAM. SHILLONG - 793 001.

संख्या

No. Estt.I/Audit/5-6/Association/2005-2006/13

दिनांक

Dated : /03/2006.

To

The President,  
Civil Audit Association (Category-III),  
Office of the Pr. Accountant General (Audit),  
Meghalaya, Arunachal Pradesh & Mizoram,  
Shillong-793001.

Sub :- Separation of common Group 'C' and 'D' cadres between Meghalay and Assam.

Sir,

In inviting a reference to your letter No. CAA/Pr. AG/2005-06/09 dated 23/03/06 on the above subject, I am to forwarded herewith the pointwise information as sought for.

1. Separation of cadres of Groups 'C' and 'D' are being made for all four offices i.e. O/o. the Pr. A. (Audit), Assam/Meghalaya, O/o. the A.G. Arunachal Pradesh and Mizoram.
2. The modalities will be decided on receipts of options exercised by the officials concerned with the approval by Headquarters Office.
3. Refer to two(2) above. If staff is sent on deputation, all will be entitled to deputation allowance as per existing Rules and orders of the Govt. of India issued from time to time.
4. Yes, staff quarters will be provided to the officials.
5. Since, the proposed shifting of offices will be in the capitals of A.P & Mizoram no separate security for the staff will be required there. As regards Education, Health and Communication sufficient infrastructure are available in the aforesaid places.
6. Sanctioned-strength and men-on-roll for each office has been calculated on the basis of Staff Proposal and already furnished to Headquarters Office for their approval. The same will be intimated as and when approved by them.

However, a copy of the proposal submitted to Headquarter is enclosed.

Pr. Accountant General has seen this.

Yours faithfully,

Enclo : As above.

Certified to be true  
Shyamal Mondal

*N.C. Wadhwa*  
Sr. Deputy Accountant General (Admn)

Office of the Pr. Accountant General (Audit), Meghalaya, Shillong, Accountant General (Audit), Arunachal Pradesh, Itanagar and Accountant General (Audit), Mizoram, Aizawl.

( Excluding Commercial )

(33)

78

Category of posts	Proposed Sanctioned strength			Existing sanctioned strength.	Men-in-position as on 01.03.06
	Megh	A.P.	Mizo		
Sr. Audit Officer	26	22	18	20	24
Audit Officer	7	6	4	8	4
Asstt. Audit Officer	44	40	28	37	30
Section Officer	11	10	7	13	5
Supervisors	3	2	2	4	0
Welfare Assistant	1	1	1	1	1
Sr. Auditor	142	106	83	175	155
Auditor	35	27	21	42	11
<b>Stenographer</b>					
(a) Sr.P.S	1	----	----		0
(b) P.S	----	1	1	1	0
(c) Grade I	2	2	2	1	1
(d) Grade II	1	1	1	2	1
(e) Grade III	1	1	1	1	
Clerks	14	11	9	27	7
Asstt. Care Taker	1	1	1	1	0
<b>Hindi Posts</b>					
(a) Hindi Officer				1	0
(b) Sr. Hindi Translator	1	1	1	1	1
(c) Jr. Hindi Translator				3	0
(d) Hindi Typist	1	1	1	1	0
(a) S.G. Record Keepers	4	3	3	1	0
(b) Record Keepers				5	6
<b>Misellaneous Posts</b>					
(a) Staff Car Driver.	1	1	1	1	1
(b) Sr. Gest. Operator.					0
<b>Group D Posts</b>					
(a) Duftries	4	3	2	5	7
(b) Jr. Gest. Operator				1	0
(c) Peon	10	8	6	14	9
(d) Sr. Peon	1	1	1	1	1
(e) Watchmen-cum-chowkidar	6	6	6	6	4
(f) Chowkidar-cum-cook	1	1	1		0
(g) Safaiwala	4	3	3	4	4
(h) waterman	1			1	1
<b>EDP Posts</b>					
(a) Sr. Data Managar					0
(b) Data Managar					0
(c) Data Processors					0
(d) Sr. Console					0
(e) Console Operators	3	2	2		0
(f) Data Entry	3	2	2		0
<b>Total :-</b>	<b>329</b>	<b>263</b>	<b>208</b>	<b>378</b>	<b>273</b>

- 1) Proposed Sanctioned Strengths are based on the work load of the three states.
- 2) 2 posts of Sr.Ars. & 5 posts of Ars are kept in abeyance for C.O. & D.E.O. under Existing Sanctioned Strength.
- 3) The figures are excluding Sr.A.O./A.O., A.A.O./S.O. of Commercial wing.

Certified to be true  
Shivam Mous

*Shivam Mous*  
Established Officer,  
c/o the A.G. (Audit), Meghalaya  
Arunachal Pradesh and Mizoram  
Shillong.

## Civil Audit Association (Category - III)

O/o the Principal Accountant General (Audit),  
Meghalaya, Arunachal Pradesh & Mizoram,  
Shillong - 793 001

No. CAA/Pr.AG/2005-06/10

Date: 30.03.2006

To

The Pr. Accountant General (Audit),  
Meghalaya, Arunachal Pradesh & Mizoram,  
Shillong.

Subject: Separation of Common Group 'C' and 'D' cadre between Meghalaya and Assam Offices.

Sir,

I am to refer to your letter No. Estt-I/Audit/5-6/Association/2005-06/13 dated Nil on the subject cited above and to request you to kindly provide the Association with the following information in connection with the exercise of option.

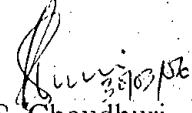
1. Sanctioned strength and Man in Position in respect of Group C & D cadres of the O/O the Pr. A.G. (Audit) Assam without which it has become difficult to take a decision on the subject cited above. In this connection the Minutes of meeting between this Association and the then Pr. A.G.(Audit) held on 16.05.2002 may please be referred to.
2. Whether any revised sanctioned strength in respect of Assam office has also been proposed to the Headquarters for approval. If so, a copy may be furnished to the Association.

Recd.

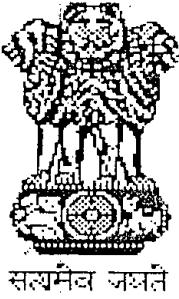
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3/3/06

As a fresh revised proposal for sanctioned strength for the concerned offices has been sent to the Headquarters office for approval, the separation of cadres may please be kept in abeyance till the approval is received from them.

Yours faithfully

  
S. Choudhuri,  
Addl. General Secretary.

Authenticated to be true  
Khyal Mond



Gram : AGAUDIT,  
SHILLONG  
तार : सम्प्रेक्षा शिलांग  
FAX : 0364-223494  
PABX NO : 228861  
सत्यमेव जयते

प्र० महालेखाकार (लेखा परीक्षा), मेघालय,  
अरुणाचल प्रदेश एवं मिज़ोरम का  
कार्यालय, शिलांग - 793 001

OFFICE OF THE  
Pr. ACCOUNTANT GENERAL (AUDIT),  
MEGHALAYA, ARUNACHAL PRADESH AND  
MIZORAM. SHILLONG - 793 001.

संरक्षा

No. Estt.I/Audit/5-6/Association/2005-2006/215

दिनांक

Dated : 4/04/2006.

To

The President,  
Civil Audit Association (Category-III),  
Office of the Pr. Accountant General (Audit),  
Meghalaya, Shillong-793001.

Sub :- Separation of common Group 'C' and 'D' cadres.

Sir,

In inviting a reference to the Association letter No. CAA/Pr. AG/2005-06/1 dated 30/03/06, I am directed to forward the pointwise information as sought for.

1. Sanction Strength and Men in Position in respect of Group 'C' & 'D' cadres as on 01-03-2006 in respect of office of the Pr. Accountant General (Audit), Assam Guwahati is enclosed.
2. Not relevant as the revision sanctioned strength etc. of Assam Office is dealt with by that office.

The separation of cadres can not be kept in abeyance and will proceed as scheduled.

Yours faithfully,

Enclo : As above.

  
Establishment Officer

Certified to be true  
K. Bhupinder Mondal

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STATEMENT SHOWING THE SANCTIONED STRENGTH IN RESPECT OF OFFICE OF THE Pr. ACCOUNTANT  
GENERAL (AUDIT), ASSAM, GUWAHATI AS ON 01-03-2006

Sl. No	Category of posts	Sanctioned Strength	Men-in-positive	Vacancy
1.	Sr. Audit Officer	42	47	5
2.	Audit Officer	9	4	-5
3.	Asstt. Audit Officer	113	84	-9
4.	Section Officer	17	13	-4
5.	Supervisors	4	0	-4
6.	<b>Welfare Assistant</b>	0	0	0
7.	Sr. Auditor	314	253	-61
8.	Auditor	61	15	-46
	<b>Stenographer</b>			
9.	(a) Sr. P.S	1	1	0
10.	(b) P.S	0	0	0
11.	(c) Grade I	1	1	0
12.	(d) Grade II	2	0	-2
13.	(e) Grade III	2	0	-2
14.	Clerks	38	7	-31
15.	Asstt. Care Taker	0	0	0
	<b>Hindi Posts</b>			
16.	(a) Hindi Officer	1	0	-1
17.	(b) Sr. Hindi Translator	1	0	-1
18.	(c) Jr. Hindi Translator	3	0	-3
19.	(d) Hindi Typist	1	0	-1
20.	(a) S.G. Record Keepers.	2	3	1
21.	(b) Record Keepers	4	3	-1
	<b>Misellaneous Posts</b>			
22.	(a) Care taker	0		
23.	(a) Staff Car Driver.	0	1	1
24.	(b) Sr. Gest. Operator.	0	0	0
	<b>Group 'D' Posts</b>			
25.	Dutries	8	4	-4
26.	Jr. Gest. Operator	1	0	-1
27.	Peon	17	14	-3
28.	Sr. Peon	0	0	0
29.	Watchmen-cum- chowkidar	4	3	-1
30.	Chowkidar-cum -cook	1	0	-1
31.	Safaiwala	2	2	0
32.	waterman	0	0	0
		<b>650</b>	<b>455</b>	<b>195</b>

Certified to be true  
 Khyati Kaur



OFFICE OF THE  
PR. ACCOUNTANT GENERAL (AUDIT),  
MEGHALAYA, ARUNACHAL PRADESH AND  
MIZORAM. SHILLONG - 793 001

No Estt.I/Order No. 24

Dated : 9<sup>th</sup> June, 2006

Consequent upon the separation of Group 'C' and 'D' Cadres of the office of the Pr. Accountant General (Audit), Assam, Guwahati and Pr. Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong into the office of the Pr. Accountant General (Audit), Assam, Guwahati, office of the Pr. Accountant General (Audit), Meghalaya, Shillong, office of the Accountant General (Audit), Arunachal Pradesh, Itanagar and office of the Accountant General (Audit), Mizoram, Aizawl, the following Sr. Hindi Translators/Sr. Auditors/Stenographer Grade-I &II/Auditors/Clerks/Staff Car Drivers/S.G.R.Ks/R.Ks/Dutries/Sr. Peons/Peons/Chowkidars/Waterman/Safaiwalas are placed permanently in the offices as shown in Annexures-I, II, III and IV.

Lists showing the names of the officials placed on deputation to the deficit offices on the basis of seniority/options are shown in Annexures-V & VI.

The placement of the officials permanently or on deputation basis in the separated offices will be with effect from 09/06/2006.

On permanent allocation to the offices of the Pr. Accountant General (Audit), Assam, Guwahati, office of the Pr. Accountant General (Audit), Shillong, office of the Accountant General (Audit), Arunachal Pradesh, Itanagar and office of the Accountant General (Audit), Mizoram, Aizawl, the officials will sever all links with the common cadre and will have no connection with other offices of the Pr. Accountants General/Accountants General (Audit). They will be liable to perform all duties and functions connected with audit including assignment to peripatetic audit parties of the office to which they have been allocated. They are also liable to be transferred to Branch/Zonal offices already in existence or to be formed in future and anywhere within the State where they are permanently allocated/placed on deputation.

The officials who are presently on deputation to other offices will be posted on their repatriation to the offices to which they are permanently allocated as per their seniority and option exercised by them. If no vacancy is available in such office on the date of repatriation, the junior most person in the concerned cadre in that office will be sent on deputation to deficit offices.

Contd. 2/-

The inter-se seniority of persons in the separated office will be shown in the gradation list of that office. The seniority of the officials who will be on deputation to the deficit offices will be shown by the office for which they have exercised their first option.

*Sd/-*  
Principal Accountant General.

**Memo No Estt.I/Audit/12-31/2006-07/963-64**

Dated : 9<sup>th</sup> June, 2006

Copy forwarded for information and necessary action to:-

1. The Pr. Accountant General (Audit), Assam, Maidamgaon, Beltola, Guwahati. He is requested to release the officials who were placed on deputation to other deficit offices. Since the office of the Accountant General (Audit), Arunachal Pradesh, Itanagar and office of the Accountant General (Audit), Mizoram, Aizawl is still functioning from this office, the officials may be asked to report to this office.
2. The Principal Director (Staff), office of the Comptroller and Auditor General of India, 10, Bahadur Shah Zafar Marg, Indraprastha Head Post Office, New Delhi - 110 001.

*Sd/-*  
Principal Accountant General.

**Memo No Estt.I/Audit/12-31/2006-07/965-77**

Dated : 9<sup>th</sup> June, 2006

Copy forwarded for information and necessary action to:-

1. The Deputy Accountant General, office of the Accountant General (Audit), Mizoram, Aizawl.
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3. The Secretary to the Pr. Accountant General (Audit), Shillong.
4. The P.A.O. (Local)
5. The Sr. Audit Officer/Record & Claim
6. The Asstt Audit Officer/Confidential Cell
7. The Asstt. Audit Officer/Record
8. The Asstt. Audit Officer/Estt-II
9. Persons concerned through Notice Board
10. Budget/G.L. Group
11. S.B./P.C. Group
12. Posting Group
13. Office Order Book

Deputy Accountant General (Admn.)

*Certified to be true*  
*Khymir Mamt*

ANNEXURE-I

OFFICE OF THE PRINCIPAL ACCOUNTANT GENERAL (AUDIT), ASSAM, GUWAHATI.

ALLOCATION OF SENIOR AUDITORS (SANCTIONED STRENGTH: 314; PIP: 257)

S/Shri/Smti.

1. Dharmeswar Das
2. Subrata Kr. Paul
3. Anukul Dhar
4. Subhas Ch. Sarkar
5. Jayashree Das
6. Chandanlal Sen
7. Rajani Kanta Barman
8. Cheni Ram Gogoi
9. Indreswar Borah
10. Anil Kumar Baruah
11. Sudhangshu Ranjan Dhar
12. Uddab Ch. Dutta
13. Pradip Kumar Saikia
14. Girindra Nath Deka
15. Prafulla Chandra Saikia
16. Satya Prasad Borah
17. Sashindra Nath Choudhury
18. Phanindra Chandra Goswami
19. Gokul Chandra Konwar
20. Heramba Prasad Kakoti
21. Khagendra Nath Sarma
22. Deben Rajbongshi
23. Chapal Kumar Hazarika
24. Mohini Mohan Deka
25. Mahendra Nath Baishya
26. Kamini Kanta Sharma
27. Girish Chandra Dutta
28. Sekhar Das
29. Kamini Kumar Sarma
30. Digindra Das
31. Nagendra Chandra Nath
32. Bhogeswar Panging
33. Ghana Kanta Doley
34. Karuna Kanta Lahakar
35. Subhas Chandra Dey
36. Kalap Kanti Das
37. Debopriya Das
38. Bibekananda Sen
39. Haidar Ali
40. Subodh Chandra Ghosh
41. Balendra Basumatari
42. Dadhi Ram Das
43. Sajadhar Mudoi
44. Sarat Chandra Choudhury
45. Khagendra Nath Kalita
46. Mahendra Nath Deka
47. Jannajoy Bhattacharjee
48. Debasish Das
49. Jiban Chandra Dutta
50. Sadhan Chandra Rabha
51. Jagadish Chandra Talukdar
52. Kumar Sankar Purkayastha
53. Ranatosh Chakrabarty
54. Bolin Borsaikia
55. Safiqul Islam Barbhuiya

56. Haladhar Das  
57. Bipul Chandra Lahakar  
58. Radha Govinda Saha  
59. Niranjan Chandra Das  
60. Hridayanda Bora  
61. Manab Chandra Baishya  
62. Narendra Chandra Das  
63. Dilip Kumar Sarma (I)  
64. Taizuddin Ahmed  
65. Dineś Chandra Haloi  
66. Pradumnya Malakar  
67. Nagendra Chandra Baishya  
68. Madhab Chandra Kakoti  
69. Bapan Chandra Kalita  
70. Puran Chandra Amchi  
71. Surendra Nath Saikia  
72. Dilip Kumar Sarma (II)  
73. Rohini Mushahari  
74. Rabī Sankar Roy  
75. Jatindra Mohan Roy  
76. Sushil Sarma  
77. Nani Gopal Saha  
78. Sambudha Dasgupta  
79. Rabin Duarah  
80. Manoranjan Borah  
81. Sarbananda Sarania  
82. Tarun Sonowal  
83. Nirmal Kumar Malakar  
84. Hem Kanta Gogoi  
85. Rabin Chandra Baishya  
86. Rabindra Pathak  
87. Harendra Nath Sarma  
88. Bikramjit Mitra  
89. Jogendra Nath Boro  
90. Subhash Chandra Bhattacharjee  
91. Bhupendra Nath Pathak  
92. Kamal Chandra Dutta  
93. Samarendra Narayan Deb  
94. Pani Ram Deka  
95. Dharmeswar Keot  
96. Mileswar Deka Doloi  
97. Bibhuti Bhushan Bhattacharjee  
98. James Minj  
99. Siddhartha Bhattacharjee  
100. Sajal Kumar Sen  
101. Subodh Paul  
102. Sanchita Mukherjee  
103. Prafulla Narayan Das  
104. Ananda Chandra Das  
105. Aruna Chakrabarty  
106. Bhupen Patowari  
107. Arun Chandra Sarma  
108. Amalendu Dey  
109. Sujata Chakrabarty  
110. Umakanta Hazarika  
111. Ranjit Hazarika  
112. Gandhiram Pegu  
113. Shibani Choudhury  
114. Sushanta Kumar Purkayastha  
115. Nomal Chandra Deka  
116. Salam Kumar Singh  
117. Paran Chandra Sarkar (at present on deputation in other office)  
118. Soumitra Das  
119. Suchitra Ghosh

120. Biman Sarkar  
121. Pradip Dasgupta (I)  
122. Mintu Mitra  
123. Sital Kumar Roy  
124. Ashish Kumar Gupta  
125. Biman Ranjan Das  
126. Jaba Dey  
127. Ajay Bahuguna  
128. Maya Bhattacharjee Dhar  
129. Anupama Chakrabarty  
130. Diptangshu Choudhury  
131. Subhas Chandra Das  
132. Mrinal Kanti Sen  
133. Suren Chandra Mili  
134. Raj Kumar Taye  
135. Pratul Klaikhliari  
136. Mitul Chakrabarty  
137. Md. Hazairat Ali  
138. Bishnupada Bhattacharjee  
139. Rupon Doimari  
140. Raj Narayan Adhyapak  
141. Debasish Senapati  
142. Pranab Kumar Rajbongshi  
143. Sanjoy Sarkar  
144. L. Haridas Singh  
145. Sandip Kumar Das  
146. Amitava Mazumdar  
147. Surajit Bhattacharjee  
148. Tapan Kumar Dey  
149. Arun Kumar Dey  
150. Ashim Kumar Ghosh  
151. Ajit Das  
152. Jyoti Rajkhowa Lamu  
153. Barun Dey  
154. Mañhabi Sen  
155. Mridul Bayan  
156. Nina Das  
157. Amit Das  
158. Jagadish Deka  
159. Debabrata Kalita  
160. Monoranjan Deka  
161. Kanu Deb  
162. Bishnu Ganguli  
163. Manish Dey  
164. Md. Rafikuddin Ahmed  
165. Sanjiv Kumar  
166. Biswajit Ghosh  
167. Arup Kar  
168. Jayanta Sarma (II)  
169. Subrata Biswas  
170. Shilla Bist  
171. Sanjay Kumar  
172. Debasish Dey  
173. Pankaj Kumar (at present on deputation)  
174. Monomohan Deori  
175. Biplab Kumar Saha Roy  
176. Jagadish Ghosh  
177. Sumita Karmuttee  
178. Sarbajit Acharjee  
179. Sharmistha Bhattacharjee  
180. S. Thangtinmang  
181. Tapajit Dutta  
182. Bhaktikana Bhattacharjee  
183. Pradip Das Gupta (II)

184. Suvajit Deb (at present on deputation)  
 185. Gopal Joshi  
 186. Indrani Bhattacharjee  
 187. Ajanta Ahmed  
 188. Sankar Kumar Das  
 189. Swapna Kr. Roy  
 190. Manoj Kr. Baishya  
 191. Swapna Mondal  
 192. Prakash Ch. Das  
 193. Kamini Kr. Das  
 194. Pinaki Bhattacharjee  
 195. Deb Dulal Roy  
 196. Arindam Dey  
 197. Arijit Sinha  
 198. Rangeswari Hazarika Deka  
 199. Tajmina Sultana  
 200. Sanjay Laha  
 201. Swapna Das  
 202. Dharmajit Banik  
 203. Bharat Chandra Saikia  
 204. Surendra Nath Sonowal  
 205. Phuleswari Roy  
 206. Prasanta Basak  
 207. Sushil Sutradhar  
 208. Bijit Ghosh  
 209. Jayanta Ghosh (II)  
 210. Ujananda Medok  
 211. Gautam Paul  
 212. Namita Das (Nath)  
 213. Swarkhisar Basumatary  
 214. Bidyut Kumar Deb  
 215. Phanin Bramha  
 216. Subhas Podar  
 217. Himangshu Dey  
 218. Tapan Chandra Deka  
 219. Dayal Singh Basumatary  
 220. Kartik Kr. Aich  
 221. Pranjal Pratim Sarma  
 222. Ranu Deka  
 223. Mahendra Nath Deka  
 224. Jugal Kishore Tamuly  
 225. Kushal Goon  
 226. Piyalee Chakrabarty  
 227. Bibhas Rn Das  
 228. Ramesh Kr. Singh  
 229. Ravi Sewa  
 230. Debojit Dutta Baruah  
 231. Mahua Dutta Sarkar  
 232. Manju Sonowal  
 233. Sudhir Ranjan Paul  
 234. Soumitra Bhattacharjee  
 235. Gopa Das  
 236. Argha Ram Boro  
 237. Pradip Saha  
 238. Shyamal Kanti Roy  
 239. Rupak Mahanta  
 240. Rupak Mazumdar  
 241. Biren Borah  
 242. Jayanta Kr. Das  
 243. Bijoy Chandra Hazarika  
 244. Jadab Chandra Pathak  
 245. Jyotish Sarma  
 246. Ratnajit Choudhury  
 247. Debasish Nag

248. Ajoy Paul  
 249. Arup Kr. Dhar  
 250. Kiran Limbu  
 251. Arup Kumar Sharma  
 252. Khagen Saikia  
 253. Naresh Chetri  
 254. Parimal Basak  
 255. Subrata Dutta  
 256. Rajumoni Baurah  
 257. Bijon Sinha  
 258. Taraknath Basu  
 259. Rajib Dhar Choudhury  
 260. Gauranga Ch. Das

ALLOCATION OF AUDITORS (SANCTIONED STRENGTH : 61 ; PIP : 15)

S/Shri/Smti.

1. Madan Chandra Nath(H) (at present on deputation)
2. Sonabor Doley
3. Partha Pratim Bhadra
4. Pratik Kumar Nandy (at present on deputation)
5. Duggirala Annapurna
6. Sajal Chandra Dey
7. Atanu Chakrabarty (at present on deputation)
8. K. Shyam Kumar
9. K. Amar Babu (at present on deputation)
10. P. Sridhar Rao
11. Seisat Lhouvum
12. Md. Hamidur Rahaman
13. Md. Islamuddin
14. Jahidur Rahaman
15. Deepika Haloi
16. Mangsatabam Rakeswar Meetei
17. Rita Mishra (at present on deputation)
18. Surajit Das
19. Dilip Kumar Mazumdar
20. Sanjiv Kumar Sah

ALLOCATION OF CLERKS/TYPISTS (SANCTIONED STRENGTH : 38 ; PIP : 08)

S/Shri/Smti.

1. Ajit Chanda
2. Indreswar Dutta
3. Anirban Dutta
4. Rabindra Prasad Singh
5. Rashendra Das
6. Gautami Das
7. Srijoni Raha Roy
8. Rabin Ch. Boro

ALLOCATION OF STENOGRAPHER GRADE-I & IIS/Shri/Smti

1. Tapan Kr. Chakrabarty, Stenographer Grade-I X

ALLOCATION OF STAFF CAR DRIVERS/Shri/Smti

1. Amal Narzary

ALLOCATION OF SR. HINDI TRNSLATOR

-- NIL --

ALLOCATION OF S.G.RECORD KEEPERS/Shri/Smti

1. Shri Gokul Chandra Basumatari  
2. Shri Ramesh Ch. Das  
3. Chandra Kanta Das

ALLOCATION OF RECORD KEEPERS/Shri/Smti

1. Shri Netra Bahadur X  
2. Shri Nagen Chandra Hazarika  
3. Shri Dinesh Ch. Dehingia

ALLOCATION OF DUTRIESS/Shri/Smti

1. Pratap Chandra Kalita  
2. Dilip Kumar Kalita  
3. Shri Amar Nath Roy  
4. Shri Kheti Bhusan Dalu

ALLOCATION OF PEONS/Shri/Smti

1. Ghana Kanta Kachari  
2. Gojen Chandra Boro  
3. Madanlal Balmiki  
4. Dharanidhar Das  
5. Tarun Kr. Nath  
6. Suraj Deo Shah  
7. Dhanesh Barman  
8. Tapan Chandra Kalita  
9. Pani Ram Basumatary  
10. Durgeswar Dutta  
11. Krishna Prasad Sharma  
12. Bharat Chandra Sarma  
13. Paban Das

ALLOCATION OF CHOWKIDARSS/Shri/Smti

1. Surendra Roy  
2. Golok Chandra Baishya  
3. Sunil Kalita

ALLOCATION OF SAFAIWALASS/Shri/Smti

1. Shri Mahesh Balmiki  
2. Shri Suresh Balmiki

ANNEXURE-II

OFFICE OF THE PRINCIPAL ACCOUNTANT GENERAL (AUDIT), MEGHALAYA, SHILLONG

ALLOCATION OF SENIOR AUDITORS (SANCTIONED STRENGTH : 75 ; PIP : 62)

S/Shri/Smti.

1. Richard B. Rynjah
2. Hiranmoy Sen
3. Utpalendu Chanda
4. Amriteswar Saikia
5. Shyamal Kr. Bhattacharjee (II)
6. Delhi Grace Nongpluh
7. Nirendra Kumar Chakrabarty
8. Dayaram Joshi
9. Ashutosh Choudhury
10. Nripendra Kr. Dey
11. Nirmalendu Bhattacharjee
12. Marchall Singh Nongsteng
13. Ushanta Kumar Das
14. Mashque Ahmed
15. Hillol Sekhar Gupta
16. Jogendra Ch. Das (II)
17. Ajoy Kr. Das (II)
18. Anup Kumar Gupta Choudhury
19. Darnell Majaw
20. Prabir Chakrabarty
21. Sudhir Chandra Das
22. Marmaduke Roy Lyngwa
23. Redskilton Nongkynrih
24. Mihir Kumar Chaki
25. Ranendra Das
26. Phresto Niangti
27. Anitya Kr. Suklabaidya
28. Jagadish Chandra Boral
29. Parimal Chakrabarty
30. Dhiren Sonowal
31. Jugal Hazarika
32. John Wallong
33. Spomen Thaingkhiew
34. Sanjit Kumar Choudhury
35. Suranjan Choudhury
36. Dipak Kumar Bhattacharjee
37. Akon Chandra Saikia
38. Lorendro Lyngkhoi
39. Sashi Mohan Roy
40. Nitya Gopal Karmakar
41. Luis K. Pyngrope
42. Rabindra Nath Biswas
43. Sanjit Purkayastha
44. Sujit Kumar Nag
45. Anupam Biswas
46. Plistina Sohtun
47. Ricky Myrten
48. Bijon Kanti Roy
49. Kroshek D. Khiewtam
50. Debasish Baneerjee
51. Venetia Dolly Mawie
52. Anthony L. Thawbroi
53. Ravindra Singh
54. Arlessibon Rmmong
55. Abhijit Das Gupta

56. Ngurremmawi  
57. Neelotpál Dutta Choudhury  
58. Sunesh Manik Syiem  
59. Raymond V. Kharkongor  
60. Charles Dickson Syiemlieh  
61. Wanaibon Resaw  
62. Yuribell Roy  
63. Sandipan Choudhury (at present on deputation as Welfare Assistant, opted for Meghalaya, 1<sup>st</sup> preference for deputation is Arunachal Pradesh) — 267  
64. Omana Madhuśudhanan (Opted for Meghalaya, at present on deputation) — 407  
65. Ruhikanta Khomdram (at present on deputation, opted for Meghalaya) — 407  
66. Arindom Chatterjee (at present on deputation, opted for Meghalaya) 92 Auditor

ALLOCATION OF AUDITORS (S/S:18 PIP:5)

S/Shri/Smti

1. Miriam Sylph Kharbyngngar
2. Kliptos Shabong
3. Lobestar Wankhar
4. Mehboob Kharkongor
5. Lalmunhualli Thiete

ALLOCATION OF CLERKS/TYPISTS (SANCTIONED STRENGTH : 11 PIP : 02)

S/Shri/Smti

1. Bikash Kumar Thapa
2. Ibannya Rynjah

ALLOCATION OF STENOGRAPHER GRADE-I & II

S/Shri/Smti

1. Sudip Kr. Das, Stenographer Grade-II

ALLOCATION OF STAFF CAR DRIVER

1. Shri Dilip Kumar Khanal

ALLOCATION OF SR. HINDI TRNSLATOR

1. Shri Lam Kholun Simte

ALLOCATION OF S.G.RECORD KEEPER

-- NIL --

ALLOCATION OF RECORD KEEPER

S/Shri/Smti

1. Chetman Pradhan
2. Yogendra Prasad Singh

### ANNEXURE-III

#### OFFICE OF THE ACCOUNTANT GENERAL (AUDIT), ARUNACHAL PRADESH, ITANAGAR

#### ALLOCATION OF SENIOR AUDITORS (SANCTIONED STRENGTH : 56 ; PIP : 46)

##### S/Shri/Smti.

1. Subrata Sen
2. Bhuban Ch. Bania
3. Stowell Manick Nongsiej
4. Ranendra Kumar Bhattacharjee
5. Slad Singh Nongkhlaw
6. Dipendra Kumar Raha
7. Pranesh Ranjan Chanda
8. Dwipesh Ranjan Nandy
9. Prabir Kumar Paul
10. Poramesh Chanda
11. Amrita Bhattacharjee

#### ALLOCATION OF AUDITORS (S/S :14 PIP:4)

-- NIL --

#### ALLOCATION OF CLERKS/TYPISTS (SANCTIONED STRENGTH:9 PIP:02)

-- NIL --

#### ALLOCATION OF STENOGRAPHER GRADE-I & II

-- NIL --

#### ALLOCATION OF STAFF CAR DRIVER

-- NIL --

#### ALLOCATION OF SR. HINDI TRNSLATOR

-- NIL --

#### ALLOCATION OF S.G.RECORD KEEPER

-- NIL --

#### ALLOCATION OF RECORD KEEPER

-- NIL --

#### ALLOCATION OF DUTRIES

-- NIL --

#### ALLOCATION OF SENIOR PEON

-- NIL --

ALLOCATION OF PEON

-- NIL --

ALLOCATION OF CHOWKIDARS

-- NIL --

ALLOCATION OF WATERMAN

-- NIL --

ALLOCATION OF SAFAIWALAS

-- NIL --

ANNEXURE-IV

OFFICE OF THE ACCOUNTANT GENERAL (AUDIT), MIZORAM, AIZAWL

ALLOCATION OF SENIOR AUDITORS (SANCTIONED STRENGTH : 44

PIP : 36)

S/Shri/Smti.

1. R.K.Thathanga
2. Razia Babi Gatphoh

ALLOCATION OF AUDITORS (S/S:10 PIP:2)

S/Shri/Smti.

1. Hauzel Hauzakhum

ALLOCATION OF CLERKS/TYPISTS (SANCTIONED STRENGTH:7 PIP:01)

-- NIL --

ALLOCATION OF STENOGRAPHER GRADE-I & II

-- NIL --

ALLOCATION OF STAFF CAR DRIVER

-- NIL --

ALLOCATION OF SR. HINDI TRNSLATOR

-- NIL --

ALLOCATION OF S.G.RECORD KEEPER

-- NIL --

ALLOCATION OF RECORD KEEPER

-- NIL --

ALLOCATION OF DUTRIES

-- NIL --

ALLOCATION OF SENIOR PEON

-- NIL --

ALLOCATION OF PEON

-- NIL --

4/1  
off

ALLOCATION OF CHOWKIDARS

-- NIL --

ALLOCATION OF WATERMAN

-- NIL --

ALLOCATION OF SAFAIWALAS

-- NIL --

ANNEXURE-V

The following officials are placed on deputation to the office of the Accountant General  
(Audit), Arunachal Pradesh, Itanagar on the basis of option exercised by them :

SR. AUDITORS:-

S/Shri/Smti.

1.	Caius D'souza Lungdoh (opted for Meghalaya, placed as per 2 <sup>nd</sup> preference)	225
2.	Iadamon Wanswett (.....do.....)	228
3.	Iophicha Raplang (.....do.....)	229
4.	Helen Diengdoh (opted for Meghalaya, placed as per 2 <sup>nd</sup> preference)	230
5.	Padam Lal Sunar (opted for Meghalaya, placed as per 2 <sup>nd</sup> preference)	232
6.	Dlessina Diengdoh (opted for Meghalaya, placed as per 2 <sup>nd</sup> preference)	233
7.	Rabin Kumar Ruchal (opted for Meghalaya, placed as per 1 <sup>st</sup> preference)	236
8.	Khmihlynti Mawiong (opted for Meghalaya, placed as per 2 <sup>nd</sup> preference)	237
9.	Uttam Thapa (opted for Meghalaya, placed as per 1 <sup>st</sup> preference)	239
10.	Krishna Pradhan (opted for Meghalaya, placed as per 1 <sup>st</sup> preference)	240
11.	Sanjay Suklabaidya (opted for Meghalaya, placed as per 2 <sup>nd</sup> preference)	245
12.	Bari Kupar Thangkhiew (opted for Meghalaya, placed as per 1 <sup>st</sup> preference)	246
13.	Manoj Khanduri (opted for Meghalaya, placed as per 1 <sup>st</sup> preference)	257
14.	Jenny Dingdoh (opted for Meghalaya, placed as per 2 <sup>nd</sup> preference)	259
15.	Hazell Sawian (opted for Meghalaya, placed as per 1 <sup>st</sup> preference)	272
16.	Sandalyne Khongwir (opted for Meghalaya, placed as per 1 <sup>st</sup> preference)	273
17.	Panora Nongsiej (opted for Meghalaya, placed as per 1 <sup>st</sup> preference)	275
18.	Phailin Thangkhiew (opted for Meghalaya, placed as per 1 <sup>st</sup> preference)	279
19.	Bijoy Chetri (opted for Meghalaya, placed as per 1 <sup>st</sup> preference)	280
20.	Ribiwla Kharmaophlang (opted for Meghalaya, placed as per 1 <sup>st</sup> preference)	281
21.	Kamalesh Chakrabarty (opted for Meghalaya, placed as per 1 <sup>st</sup> preference)	284
22.	Persara Mary Nongbri (opted for Meghalaya, placed as per 1 <sup>st</sup> preference)	286
23.	Virginia Pyngrope (opted for Meghalaya, placed as per 1 <sup>st</sup> preference)	290
24.	Individual Talang (opted for Meghalaya, placed as per 1 <sup>st</sup> preference)	292
25.	Gordon Mark S. Rynjah (.....do.....)	293
26.	Hunlinmon Ajar Tongper (.....do.....)	294
27.	Aquarus Mathew (.....do.....)	306
28.	Cherryline Lyngdoh (.....do.....)	307
29.	Amita Dingdoh (.....do.....)	311
30.	Lisamai Syiem (.....do.....)	346
31.	Altafani Lyngwa (.....do.....)	348
32.	Naina Kamal Gurung (.....do.....)	351
33.	Til Bahadur Chetri (.....do.....)	395
34.	Deepraj Limbu (.....do.....)	414
35.	Minakshi Purkayastha (.....do.....)	415

AUDITORS:-

S/Shri/Smti.

1. Shiuli Das (opted for Meghalaya)
2. Daphira Kharbangar (....do....)
3. Barindra Lal Bose (opted for Assam)
4. Bivash Ch. Mandal (opted for Assam)

CLERKS/TYPISTS:-

S/Shri/Smti

1. Malook Singh (opted for Meghalaya)
2. Puspita Deshmukhya (opted for Meghalaya)

STENOGRAPHER GRADE-I & II

S/Shri/Smti

1. Provangshu Dutta Roy (opted for Assam, not covered by option, placed on deputation)

RECORD KEEPERS

S/Shri/Smti

1. Govinda Sharma (opted for Meghalaya, placed as per 1<sup>st</sup> preference)
2. Gore Bahadur Chetri (opted for Assam, placed as per 1<sup>st</sup> preference)

## ANNEXURE-VI

The following officials are placed on deputation to the office of the Accountant General (Audit), Mizoram, Aizawl on the basis of option exercised by them :

### SR. AUDITORS:-

#### S/Shri/Smti

1. Gita Dhar (opted for Meghalaya, placed as per 3<sup>rd</sup> preference) ✓ 276
2. Ranjit Barua (opted for Meghalaya, placed as per 3<sup>rd</sup> preference) ✓ 281
3. Medalin Sohtun (opted for Meghalaya, placed as per 3<sup>rd</sup> option) ✓ 283
4. Naimarbahun Marwein (opted for Meghalaya, placed as per 3<sup>rd</sup> preference) ✓ 287
5. Moreen Kharmudai (.....do.....) ✓ 288
6. Nalibon Wanshmong (.....do.....)
7. Jeannita Warjri (.....do.....)
8. Rajesh Kamal Rajput (.....do.....)
9. Baiar Kupar Lyngdoh Thabah (.....do.....)
10. Euphrasie Nongkynrih (.....do.....)
11. Khainbor Warjri (opted for Meghalaya but not covered by option/preference)
12. Yurinia Kharumnuid (.....do.....)
13. Rishottre Pyrbot (opted for Meghalaya, placed as per 3<sup>rd</sup> preference)
14. Ricky Pyngrope (.....do.....)
15. Camelia Sahtun (.....do.....)
16. Marius Swer (.....do.....)
17. Harilal Panthi (not covered by option)
18. Edmund Kharkongor (opted for Meghalaya, placed as per 3<sup>rd</sup> preference)
19. Eusebio Lyngdoh (.....do.....)
20. Kyrshanborlang Rance (.....do.....)
21. Jesper Khongsdam (.....do.....)
22. Suraj Kumar Thapa (.....do.....)
23. Merinda Kharkongor (.....do.....)
24. Stalyneda Kharbuki (.....do.....)
25. Ranjit Gogoi (opted for Assam, not covered by option)
26. Ratna Joardar (opted for Assam, not covered by option))
27. P.V.K.Naaga Polaiah (.....do.....)
28. T. John Wilson (opted for Assam, placed as per 3<sup>rd</sup> preference)
29. Binoy kr. Das (.....do.....)
30. Malina Acharjee (.....do.....)
31. Snehashis Roy (.....do.....)
32. Baniaphira Manik Syiem (opted for Meghalaya, placed as per 3<sup>rd</sup> preference)
33. Saban Kumar (Opted for Meghalaya but not covered by option)
34. Allwinson Dhar (.....do.....)

### AUDITORS:-

#### S/Shri/Smti

1. Seimang Touthang (opted for Meghalaya)

### CLERKS/TYPISTS

#### S/Shri/Smti

1. Sujeeb Kumar Das (opted for Meghalaya)

### RECORD KEEPER

#### S/Shri/Smti

1. Shri Joshua Luke Rance (opted for Meghalaya, placed as per 3<sup>rd</sup> preference)

# Civil Audit Association (Category - III)

O/o the Principal Accountant General (Audit)  
 Meghalaya, Arunachal Pradesh and Mizoram,  
 Shillong - 793 001

No. CAA/Pr.AG/2006-07/12

Dated: 16<sup>th</sup> June 2006

To

The Principal Accountant General (Audit),  
 Meghalaya etc. Shillong

Sub: Separation of Cadres

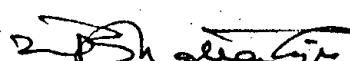
Sir,

Kindly refer to your orders No. Estt-I/24 issued under letter No. Estt.I/12-31/2006-07/963-77 dated 09.06.2006 on the subject cited above. I am to request you to kindly provide us with the following clarifications/information.

1. The sanctioned strength and PIP provided by HQ's office for each of the four concerned offices on the basis of which the cadres have been separated.
2. The basis on which the four deputationists, as shown in the Annexure II (Allocation of staff to the Meghalaya Office at Sl. Nos. 63 to 66, are allocated to the Office of the Pr. AG (Audit), Meghalaya superceding senior members in the cadre of Sr. Auditors.
3. The criteria followed for allocation on deputation to the concerned offices.
4. The period of deputation to other AG offices. It may also please be ensured that the members who are listed for deputation to other AG offices would be repatriated immediately and posted against the vacancy(s) to be caused due to retirement, death or otherwise purely on seniority basis.
5. The date of transfer of staff to Arunachal Pradesh and Mizoram. The members may please be informed well in advance prior to their transfer to the offices of AP and Mizoram to avoid any sort of inconveniences.

In this context the latest position regarding acquisition/construction of office buildings and staff quarters at Itanagar and Aizawl may also please be intimated.

Yours faithfully



(President)

*Recd*  
*16/6/06*

*Certified to be true*  
*Thiagamony*

# Civil Audit Association (Category - III)

O/o of the Pr. Accountant General (Audit), Meghalaya etc.  
Shillong - 793001.

No. CAA/Pr. AG/2006-07/19

Dated : 07.08.06

To

The Pr. Accountant General (Audit),  
Meghalaya etc. Shillong.

Sub : **Forwarding of resolutions to the C & AG of India.**

Sir,

The General Body of this Association, in its meeting held on 31.07.06 during lunch hour, has adopted a resolutions for onward transmission to the C & AG of India.

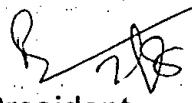
I, therefore, request you kindly to forward the same to the C & AG of India for further necessary action.

*Yours Faithfully,*

Enclo : (i) One resolutions.

(ii) Letter address to

C & AG of India

  
President

Memo No. CAA/Pr. A.G/06-07/20-22

: Dated : 07.08.06

Copy along with copies of resolutions forwarded for information to:-

1. The President, National Audit Federation.
2. The Secretary General, National Audit Federation.
3. Secretary, D.O.P.T., Government of India New Delhi.

  
President

*Certified to be true*

*Khyati Mow*

32 O/C  
161

# Civil Audit Association (Category - III)

O/o of the Pr. Accountant General (Audit), Meghalaya etc.  
Shillong - 793001.

No. CAA/Pr. AG/2006-07/23

Dated : 07.08.06

To

The Comptroller & Auditor General of India,  
10, Bahadur Shah, Zafar Marg,  
New Delhi - 110002.

Sub :

*Forwarding of resolutions to the C & AG of India.*

Sir,

The General Body of this Association, in its meeting held on 31.07.06 during lunch hour, has adopted a resolutions for onward transmission to the C & AG of India.

*Yours Faithfully,*

Enclo : One resolutions

President

Certified to be true  
Khyati Mow

RESOLUTION – No. 3.

The General Body of the Civil Audit Association (Category-III), in its meeting held on 31<sup>st</sup> July, 2006 during lunch hour, being deeply concerned with the burning issues viz (i) Cadre separation of common groups C & D cadres among Assam, Meghalaya, Arunachal Pradesh and Mizoram and (ii) proposed setting up of A.G.(Audit) Offices in Arunachal Pradesh and Mizoram bring the following points for kind and favourable decision by the C&AG of India.

1. A proposal of sanctioned strength (copy enclosed) of each cadre was sent to the Headquarter office by the Pr. Accountant General (Audit), Meghalaya etc. Shillong in March 2006. The existing sanctioned strength of staff was sanctioned by the Headquarters office at the time of restructuring of cadres in IA & AD with effect from 1.3.1984. Since then during past 22 years the positions have changed a lot with the Administrative reorganizations that came up and the increase in developmental schemes by the Governments as a result of which the number of auditable units have increased many-folds but there was no increase in the sanctioned strength of staff for those increased workload. Since posting within North Eastern Region brings lot of difficulties both mental and physical for the transferred personnel as well as their families, it is requested that the Headquarters office may kindly sanction the staff strength according to the proposal so that the staff are not overstressed and over burdened with the official work. Posting of staff in each office may be made according to the sanctioned strength and not according to the men in position and the total vacancies in each cadre may be shared proportionally by all the offices concerned.
2. The lists of allocation of staff among the offices of the Accountants General (Audit) in Assam, Meghalaya, Arunachal Pradesh and Mizoram indicate that as against the existing PIP of 155 as on 1.3.06 in the cadre of Sr. Auditors in the combined office of the Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram the total number of Sr. Auditors allocated for these three offices comes to 144 (Megh. 62, A.P. 46 Mz. 36) i.e. reduced by 11 persons whereas for the office of the Accountant General (Audit), Assam the same has been increased from existing PIP of 253 to allocated PIP of 257. As per Estt. I/Order No. 27 issued on 20.6.06 four Sr. Auditors who are presently on deputation have been placed as below:-

- 1) Shri. Sandipan Choudhury – placed on deputation to the Office of the Accountant General (Audit) Arunachal Pradesh.
- 2) Omana Madhusudan, Ruhikanta Khomdram and Arindam Chatterjee – placed on deputation to the office of the Accountant General (Audit) Mizoram.

With the above placements the PIP in respect of Arunachal Pradesh & Mizoram have been increased by one and three respectively whereas the PIP in respect of Accountant General (Audit) Meghalaya remained same. It is requested that the PIP of Accountant General (Audit) Meghalaya may be increased by four by corresponding reduction from the PIP of Arunachal Pradesh and Mizoram. The fate of the balance 3 PIPs (11-4(Assam – 4 (deputationists) may also please be intimated. While the Meghalaya office is already running with shortage of staff further reduction of PIP would only add to the burden upon the existing staff.

3. The sanctioned strength of Group C & D staff in office of the Accountant General (A & E) Meghalaya is 230 with PIP of 200 whereas the sanctioned strength of Group C & D staff in office of the Pr. Accountant General (Audit), Meghalaya is only 136 with PIP of 89 which is disproportionate. Since, the vouchers received in A & E office for compilation are required to be audited by the Audit office both centrally as well as during local inspection and this has to be done against both regularity and financial propriety. Sanctioning of disproportionate staff in Audit office therefore needs to be reviewed by the Headquarters Office so that adequate number of staff are sanctioned.

4. <sup>A & E</sup> The Accountant General (Audit) Meghalaya etc., while issuing the circular No. 3307 dated 12.7.06, calling for options for separation of Group C & D cadres from his staff had mentioned in that circular all the terms and conditions, including sanctioned strength and PIP against each concerned Audit Offices. The same was not done when these exercise<sup>d</sup> was taken up in this office. Since the staff members were kept in dark regarding all these aspect, a fresh options may please be called for indicating their in all the terms and condition of the cadre separation. The period of deputation, both minimum and maximum may also please be specified.

5. If at all necessary, staff may be transferred to Arunachal Pradesh and Mizoram only after construction of the office buildings and suitable staff quarters.

We hope the C & AG of India will sympathetically consider the agony and stress being suffered by the departmental staff of this office and, direct his officers to furnish the required information and take a favourable decision in this regard.

Also resolved to send the copy of the resolution to the C & AG of India through proper channel and Secretary General of National Audit Federation.

✓  
✓✓✓

OFFICE OF THE PRINCIPAL ACCOUNTANT GENERAL (AUDIT),  
MEGHALAYA, SHILLONG - 793 001.

Office Order No. Estt-I/Audit/78

Dated: 06-07-2007.

In pursuance of this Office Orders No. Estt-I/Audit/24 dated 09-06-2006, No. Estt-I/Audit/58 dated 08-08-2006 and No. Estt-I/Audit/42 dated 08-06-2007 regarding separation of common Group 'B' & 'C' cadres in the North East region, the following officers and staff shown below stand relieved of their duties from this office w.e.f. 09-07-2007 (J/N) and are to report to the office of the Accountant General (Audit), Mizoram, Aizawl.

1. Shri Shekhar Paul Choudhury, Sr. Audit Officer.
2. Shri Manilal Das, Audit Officer
3. Shri Nabendu Deb, Asstt. Audit Officer
4. Shri Debottosh Choudhury, Asstt. Audit Officer
5. Shri Bhubaneshwar Sinha, Asstt. Audit Officer
6. Smti Ballyda Shukmei, Asstt. Audit Officer
7. Shri Om Prakash Upadhyay, Asstt. Audit Officer
8. Shri Jishu Bhattacharjee, Asstt. Audit Officer
9. Shri Biswajit Choudhury, Asstt. Audit Officer
10. Shri Sebabrata Mazumdar, Asstt. Audit Officer
11. Shri Ranajoy Bhattacharjee, Asstt. Audit Officer
12. Smti Zodingliapi, Section Officer
13. Shri Hauzel Hauzakhum, Section Officer
14. Shri R.K. Thathanga, Sr. Auditor
15. Smti Razia Babi Gathpholi, Sr. Auditor
16. Smti Gita Dhar, Sr. Auditor
17. Shri Ranjil Barua, Sr. Auditor
18. Smti Medalin Sohion, Sr. Auditor
19. Smti Namratabhumi Marwein, Sr. Auditor
20. Smti Moreen Kharudai, Sr. Auditor
21. Smti Nalibon Wanshong, Sr. Auditor
22. Smti Jeannita Warjri, Sr. Auditor
23. Shri Rajesh Kamal Rajput, Sr. Auditor
24. Shri Bajer Kupar Lyngdoh Thabah, Sr. Auditor
25. Smti Euphrasie Nongkynrih, Sr. Auditor
26. Shri Khaibor Warjri, Sr. Auditor
27. Smti Yurinia Kharunnuid, Sr. Auditor
28. Shri Rishottre Pyrbol, Sr. Auditor
29. Shri Ricky Pyhgrope, Sr. Auditor
30. Shri Marius Silver, Sr. Auditor
31. Shri Harilal Panchi, Sr. Auditor
32. Shri Edmund Kharkongor, Sr. Auditor
33. Shri Eusebio Lyngdoh, Sr. Auditor
34. Shri Kyrshanborlang Rance, Sr. Auditor

9/07/07  
10/07/07

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Contd. 2

35. Shri Jespar Khongsdlim, Sr. Auditor  
36. Smti Merinda Kharkpang, Sr. Auditor  
37. Smti Stalyneda Kharbuki, Sr. Auditor  
38. Shri Baniaiphira Majik Syiem, Sr. Auditor  
39. Shri Saban Kumar, Sr. Auditor  
40. Shri Allwinson Dkhar, Sr. Auditor  
41. Shri Seimang Touthing, Sr. Auditor  
42. Shri Sujeet Kumar Das, Clerk/Typist  
43. Smti Idarihun Sawan, Clerk Typist  
44. Shri Joshua Luke Kanec, Record Keeper.

[Authority: Pr.A.G.'s orders dated 06-07-2007 at p/3<sup>rd</sup> of File No.Esti-1/Audit/12-43/2007-2008]

sd/-

Sr. Deputy Accountant General (Admn).

Memo.No.Esti-1/Audit/12-43/2007-2008/1537-1587

Dated: 06-07-2007

Copy forwarded for information and necessary action to:-

1. The Accountant General (Audit), Mizoram, MV-103, Mission Veng, Aizawl-796 005.
2. The Secretary to the Pr. Accountant General (Audit), Meghalaya, Shillong.
3. The Sr. Deputy Accountant General (C.R&W).
4. The Sr. Deputy Accountant General (IC & Admin).
5. The Pay and Accounts Officer (Local).
6. All Branch Officers.
7. All Sections.
8. Office Order Book.
9. Notice Board.
10. Persons concerned.

Establishment Officer

Certified to be true

Khyil Mon

25.7.2007

गुवाहाटी दर्योदय  
G. D. 25.7.07

Filed by  
The Respondents  
102  
Gita Dhar  
Addl. C. Secy  
25.7.07  
S. Dr. Accountant General (A)  
S. Dr. Gita Dhar  
25.7.07  
by  
S. Dr.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH GUWAHATI

OA NO. 189/2007

SMTI GITA DHAR & OTHERS

.....APPLICANTS

- VERSUS -

UNION OF INDIA & OTHERS

.....RESPONDENTS

IN THE MATTER OF

Written statement submitted by the respondents

- 1 That the respondents have received copy of OA and have gone through the same and understood the contentions made therein. Save and except the statements, which are, specifically admitted herein below, rests may be treated as total denial and the applicant is put to the strictest proof thereof.
- 2 That before traversing various paragraphs of the OA the respondents would like to place the Brief Facts of the case, which may be treated as part of the Written Statement.

The Comptroller and Auditor General of India has taken a decision to separate the Common Group 'C' and 'D' cadres of the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong and office of the Pr. Accountant General (Audit), Assam, Guwahati into offices of the Pr. Accountant General (Audit), Meghalaya, Shillong, Pr. Accountant General (Audit), Assam, Guwahati, Accountant General (Audit), Arunachal Pradesh, Itanagar and Accountant General (Audit), Mizoram, Aizawl. Pursuant to above, options were called for from the Group 'C' and 'D' cadres of the aforesaid two offices. The officials of both the offices had exercised their options for their final allocation to a particular office and also indicated their preference, if any, for posting to deficit offices on deputation till they are finally allocated to their 1<sup>st</sup> place of choice.

Accordingly, orders were issued for separation of 'C' and 'D' cadres and placement on deputation to the deficit offices. As the Accountant General, Mizoram joined and the office of Accountant General (Audit), Mizoram is in existence, 44 officers and staff who were placed permanently/on deputation in the office of the Accountant General (Audit), Mizoram, Aizawl have been released on 09/07/2007 (F/N) vide office order No. 78 dated 06/07/2007. Aggrieved by the decision to release the officials, Smti Gita Dhar, Sr. Auditor and 27 other Group 'C' officials moved the Hon'ble Tribunal for

quashing the aforesaid orders on the ground that the order dated 06-07-2007 do not conform to the manner and method provided in the circular dated 06-03-2006.

- 3 That with regard to the statement made in paragraphs 4.1 and 4.2 of the OA, the respondents beg to offer no comment.
- 4 That with regard to the statement made in paragraph 4.3 of the OA, the respondents beg to offer no comment except it is denied that any fundamental rights of the applicants have been violated.
- 5 That with regard to the statement made in paragraph 4.4 of the OA, the respondents beg to offer no comment.
- 6 That with regard to the statement made in paragraph 4.5 of the OA, the respondents beg to offer no comments, except that Group 'C' and 'D' cadres in both the offices remained common.
- 7 That with regard to the statement made in paragraph 4.6 of the OA the respondents while denying the contentions made therein beg to submit that the contentions of the applicant are not true as the transfer of officials of Group 'C' cadres from the office of the Pr. Accountant General (Audit), Meghalaya etc., to the newly created office of the Pr. Accountant General (Audit), Assam was made on the basis of willingness obtained from the officials. There was no decision to the effect that their tenure and service would be treated as on deputation. The cadres of Group 'C' and 'D' remained one-combined cadres for both the offices.
- 8 That with regard to the statement made in paragraphs 4.7 to 4.22 of the OA, the respondents do not admit anything except those statements, which are based on records.
- 9 That with regard to the statement made in paragraph 4.23 of the OA, the respondents beg to submit that criteria followed for permanent/placement on deputation to the concerned offices were on the basis of seniority-cum-option and also on the basis of proportionate person in position. A policy decision was taken to man the four offices of the Pr. Accountant General (Audit), Assam, Guwahati, Pr. Accountant General (Audit), Meghalaya, Shillong, Accountant General (Audit), Arunachal Pradesh, Itanagar and Accountant General (Audit), Mizoram, Aizawl by the existing manpower available in the offices of the Pr. Accountant General (Audit), Assam, Guwahati and Pr. Accountant General (Audit), Meghalaya, Shillong. The sanctioned strength has no relevance to the issue in view of the ban order issued by Govt. of India on recruitment. Therefore, the men-in position was treated as the relevant factor.

Maximum period of deputation was fixed for 4 (four) years from the date of resumption of duties vide the Comptroller and Auditor General of India's office D.O. letter dated 28-03-2007.

Thus, the policy decision has not violated any rules and orders in existence.

10 That with regard to the statement made in paragraph 4.24 of the OA, the respondents while denying the contentions made therein beg to submit that as already stated in the preceding paragraph, permanent allocation/placement on deputation were made on the basis of seniority cum option and also on the basis of proportionate person in position. The office of the Comptroller and Auditor General of India also specified maximum period of deputation as 4 (four) years and the deputationist would be repatriated to their office of allocation as and when vacancy arise in their office of allocation. Further, Accountant General (Audit), Mizoram has already hired buildings for transit accommodation of the staff placed on permanent allocation/on deputation.

11 That with regard to the statement made in paragraph 4.25 of the OA, the respondents beg to submit that as the Comptroller and Auditor General of India had given 'in principle' approval for creation of new offices of Accountants General (Audit & Accounts) in Mizoram and Arunachal Pradesh from 01/04/2006, it is incorrect to state that the order dated 06/07/2007 issued by the respondent was passed all of a sudden. The applicants were well aware of the developments for more than a year.

12 That with regard to the statement made in paragraph 4.26 of the OA, the respondents beg to submit that the 7 officials who opted for the State of Assam were placed on deputation to other deficit offices as they could not be accommodated on the basis of seniority cum option in the place of their choice.

Thus, the statements made by the applicants are wrong and misleading.

13 That with regard to the statement made in paragraph 4.27 of the OA, the respondent beg to state that the sanctioned strength of Sr. Auditors of office of the Pr. Accountant General (Audit), Meghalaya was shown as 175 which included sanctioned strength of Arunachal Pradesh and Mizoram. This sanctioned strength trifurcated as shown below:-

Meghalaya	:	75
Arunachal Pradesh	:	56
Mizoram	:	39
	:	<u>175</u>

Similarly, men in position as on 01/03/2006 was 155 which was also trifurcated as given below:-

Meghalaya	:	66
Arunachal Pradesh	:	50
Mizoram	:	39
	:	<u>155</u>

The existence of clear vacancies has nothing to do with the present separation. The decision to open two new offices in the States of Arunachal Pradesh and Mizoram was taken in the best interest of the people of the two States. The policy decision to man all the four States of Assam, Meghalaya, Arunachal Pradesh and Mizoram on the basis of apportioned person in position of the Pr. Accountant General (Audit), Assam, Guwahati, Pr. Accountant General (Audit), Meghalaya, etc., Shillong, was a decision of the Comptroller and Auditor General of India without any malice. Public policy always takes precedence over personal interest. The respondents have balanced the public interest and personal interest of the employees. In offices where required number of optees are not available, option has been obtained for sending people on deputation and such person would be allocated to office of his choice on occurrence of a vacancy in that office. The policy framed is benign and transparent.

14 That with regard to the statement made in paragraph 4.28 of the OA, the respondents beg to state that in the office order No. 24 dated 09/06/2006 it was clearly mentioned that Annexures-I, II, III & IV are related to persons of various posts placed permanently in the respective offices and Annexures-V & VI are lists showing the names of the officials placed on deputation to the deficit offices on the basis of seniority/option. Since there were other officials senior to Smti Gita Dhar and she could not be permanently allocated to Shillong, accordingly, name of Smti Gita Dhar (Applicant No. 1) was placed in Annexure-VI.

Thus, the permanent allocation of officials to the respective offices was not at all faulty, defective, arbitrary and inconsistent with the letter dated 06/03/2006 as alleged by the applicants. All the applicants have been rightly placed in Annexure-VI in accordance with their seniority and preference.

15 That with regard to the statement made in paragraph 4.29 of the OA, the respondents beg to submit that according to the policy decision communicated by Headquarters' letter dated 14/12/2006, no option for deputation was required. Placement of officials on deputation was required to smoothly run the deficit offices. However, in the instant

case, the officials have already exercised their preference of office in the event that they could not be allocated permanently to their office of choice.

16 That with regard to the statement made in paragraph 4.30 of the OA, the respondents while denying the contention made therein beg to state that the allegations made by the applicants against the respondents are baseless. Although Smti Gita Dhar (applicant No.1) was senior to Shri Bijoy Chettri, she was placed on deputation on the basis of her preference as under:-

1. Assam
2. Arunachal Pradesh
3. Mizoram

Whereas Shri Bijoy Chettri junior to Smti Gita Dhar has been placed under deputation on the basis of his preference as under:-

1. Arunachal Pradesh
2. Assam
3. Mizoram.

The methodology adopted for placement of officials to the deficit offices was by way of exhausting first, second and third preferences respectively.

Shri Bijoy Chhetri though junior to Smti Gita Dhar was placed in Arunachal Pradesh list (Annexure-V) based on his first option and by the time allocation based on second option started, the slots in Arunachal Pradesh list were exhausted and as such Smti Gita Dhar was placed in Mizoram list (Annexure-VI) based on her 3<sup>rd</sup> preference.

Thus, the policy decision has not been violated.

17 That with regard to the statement made in paragraph 4.31 of the OA, the respondents beg to submit that many officials declined to receive office order dated 06/07/2007 and accordingly the office order dated 06/07/2007 has been sent to the officials concerned by Regd. Post.

18 That with regard to the statement made in paragraph 5.1 of the OA, the respondents beg to state that the office order dated 06/07/2007 is in order and confirm to the manner and method provided in the Circular dated 06/03/2006 and to state that the application may be dismissed with cost as there is no merit in it.

19 That with regard to the statement made in paragraph 5.2 of the OA, the respondents beg to submit that the averments of the applicants are denied. The applicants were placed on deputation to the office of the Accountant General (Audit), Mizoram, Aizawl on the basis of their seniority cum option with all fairness and as such there is no merit in application which deserved to be dismissed.

20 That with regard to the statement made in paragraph 5.3 of the OA, the respondents beg to submit that as the officials have not been allocated in their place of choice they were placed on deputation as per policy decision. Clause 8 of the option form is very clear that if they are not initially allocated at the first instance to office of their first option exercised for want of vacancy, they may be allocated to the deficit office in order of preference given in the option.

21 That with regard to the statement made in paragraph 5.4 of the OA, the respondents deny the contentions made therein. As already stated in the preceding paragraphs permanent allocation/placement on deputation were made on the basis of seniority cum option and also on the basis of apportioned person in position. Thus, the existence of vacancies has nothing to do with the permanent allocation/deputation of staff. Thus, the instant OA is devoid of merit hence liable to be dismissed.

22 That with regard to the statement made in paragraph 5.5 of the OA, the respondents beg to rely and refer upon the statements made in paragraphs 15 and 16 above in the written statement. The entire case including the grounds is absolutely vague and misconceived and as such devoid of any merit and liable to be dismissed.

23 That with regard to the statement made in paragraph 5.6 of the OA, the respondents beg to deny the contentions made therein. As already stated, maximum period of tenure of deputation is four years and transit accommodation will be provided to officials in Aizawl. The action of the respondents is not illegal as alleged but in the best interest of public service.

24 That with regard to the statement made in paragraph 5.7 of the OA, the respondents beg to submit that the applicants have given incorrect information regarding date of retirement of Smti Gita Dhar, (Applicant No. 1). Smti Dhar's actual date of superannuation is 30/11/2008 (date of birth being 20/11/1948) Thus, the humble respondents beg to state that the application has been made only to stall the process of separation in Group 'C' and 'D' posts.

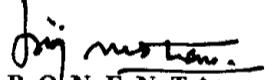
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- 25 That with regard to the statement made in paragraph 5.8 of the OA, the respondents beg to submit that as stated earlier, transit accommodation will be provided to the officials in Aizawl and order was issued in the best interest of public service.
- 26 That with regard to the statement made in paragraphs 5.9 & 5.10 of the OA, the respondents beg to submit that it is known to the applicants way back in June 2006, their place of posting. The humble respondents beg to state that decision to open offices in Mizoram and Arunachal Pradesh is in the best interest of public service especially for the people of the State of Mizoram and Arunachal Pradesh and there is no question of violation of the principles of natural justice.
- 27 That with regard to the statement made in paragraph 5.11 of the OA, the respondents beg to submit that from the points explained in the preceding paragraphs it is evident that action was taken in the best interest of the public service especially for the people of the state of Mizoram and Arunachal Pradesh as there is no question of violating the provisions of Article 14 and 21 of the Constitution of India and beg to state that there is no merit in the application. It is well settled in law; judicial review of policy decision is permissible only if such policy is arbitrary capricious, malafide and against Rule of Law. The impugned order is strictly in accordance with the policy. The OA may be dismissed with cost.
- 28 That with regard to the statement made in paragraphs 8 to 8.3 of the OA, the humble respondents beg to submit that in view of the submissions made in the above paragraphs, the applicants are not entitled to any relief, as prayed for from the Hon'ble Tribunal. Hence, the Hon'ble Tribunal may be pleased to dismiss the OA with cost.
- 29 That the respondents crave leave of the Hon'ble Tribunal for filling additional Written Statement if required at the time of hearing of the case.
- 30 That with regard to the statement made in paragraph 9 of the OA, the respondents beg to submit that the applicants are not entitled to get any interim relief. That the respondents beg to submit that if any interim relief is granted to the applicants, it will cause irreparable loss to the respondents. In the light of the submission made above the Hon'ble Tribunal may be pleased to dismiss the OA with cost.

VERIFICATION

I, Brij Mohan son of Shri Laxmi Narain, aged about 54 years at present working as Sr. Deputy Accountant General(Admn.) O/o the Pr. Accountant General (Audit), Meghalaya, Shillong who is one of the respondents and taking steps in this case, being duly authorized and competent to sign this verification for all respondents, do hereby solemnly affirm and state that the statement made in paragraphs 1 and 30 are true to my knowledge and belief. Those made in paragraphs 2 to 29 being matter of records, are true to my information derived therefrom and the rest are my humble submission before this Humble Tribunal. I have not suppressed any material fact.

And I sign this verification this 24<sup>th</sup> day of July 2007 at Guawahati.

  
D E P O N E N T :

10 AUG 2007

गुवाहाटी न्यायालय  
Guwahati Bench

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
GUWAHATI BENCH, GUWAHATI.

Filed by -  
Rickey

Proposed Applicant  
through - Manish Chaudhury  
Petroleum 10/08/2007

IN THE MATTER OF: ~

O.A. NO. 189/2007

Smti. Gita Dhar & others.

..... Applicants

-VERSUS-

The Union of India and others.

..... Respondents

-AND-

IN THE MATTER OF: ~

A rejoinder filed for and on behalf of the  
applicants in the above-noted O.A.  
189/2007

A REJOINDER FILED FOR AND ON BEHALF OF THE APPLICANTS.

1. That a copy of the Written Statement filed by the respondents has been served upon my counsel by the respondents in the above-noted case. I have carefully gone through the copy of the Written Statement filed by the respondent and understood the contents thereof. Having understood the contents thereof, the applicants beg to file the instant rejoinder.
2. That save and except what are matters of records and what are specifically admitted hereinafter, all other averments and statements made in the Written Statement are to be deemed to have been denied.
3. That with regard to the statements made in paragraph 2 of the Written Statement, it is admitted that pursuant to the decision of the Comptroller and Auditor General of India to separate the Common Group 'C' and 'D' cadres of the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong and the Principal Accountant General (Audit),

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Assam, Guwahati into offices of the Principal Accountant General (Audit), Meghalaya, Shillong, the Principal Accountant General (Audit), Assam, Guwahati, the Accountant General (Audit), Arunachal Pradesh, Itanagar and the Accountant General (Audit), Mizoram, Aizawl, options were called from the Group 'C' and 'D' cadres of the said two offices. It is stated that despite representations from the Civil Audit Association (Category - III), O/o the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh & Mizoram, to intimate the modalities to be adopted to separate the common Group 'C' and 'D' cadres of the offices of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong and the Principal Accountant General (Audit), Assam, Guwahati, the respondent authorities had refrained from the divulging the actual facts as will be apparent from the subsequent paragraphs of the instant rejoinder. It is reiterated that the impugned order dated 06-07-2007 is illegal, arbitrary and discriminatory.

4. That with regard to the statements made in paragraphs 3, 4, 5 and 6 of the Written Statement, the applicants have no comments to offer.
5. That with regard to the statements made in paragraph 7 of the Written Statement, it is stated and reiterated that while posting the employees of Group 'C' and 'D' cadres to the office of the Principal Accountant General (Audit), Assam, Guwahati, no separation of the combined Group 'C' and 'D' cadres in the Audit offices at Shillong and Guwahati was effected, which fact is also admitted by the respondents.
6. That with regard to the statements made in paragraph 8 of the Written Statement, the applicants beg to reiterate the statements made in paragraphs 4.7 to 4.22 of the Original Application No. 189/2007 (hereinafter referred to as the O.A. 189/2007, for the sake of brevity). It is reiterated that the Circular dated 06-03-2006 was issued in respect of separation of Common Group 'C' and 'D' cadres between Meghalaya and Assam offices and it was the stand of the respondents that the offices of the Accountant General (Audit), Arunachal Pradesh and Accountant General (Audit), Mizoram would however continue

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to function from Shillong till such time that office space and staff quarters were made available in Itanagar and Aizwal respectively. But the respondents by making a complete turnaround, have stated that only transit accommodation would be provided to the staff on permanent allocation / on deputation in Aizwal. While specifically reiterating the averments made in paragraph 4.10 of the O.A. 189/2007, the applicants state that the Circular dated 06-03-2006 speaks of adoption of same yardstick for the employees of the offices of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong and the Principal Accountant General (Audit), Assam, Guwahati, for the Group 'C' and 'D' employees as the cadres were not separated until then, in filling up the Option Form (Annexure-2 to O.A. 189/2007). But the respondents have adopted a different yardstick as regards the filling in and submission of the Option Form for the employees of the two offices of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong and the Principal Accountant General (Audit), Assam, Guwahati, which ultimately has adversely effected the permanent allocation as well as the deputation aspects of the applicants.

The said different stands adopted by the respondents has become apparent from the Statements furnished by the respondent authorities vide their letter bearing No. Estt-I/ Audit/ 5-2/ Part-II/ 2007-08/ 1802 dated 27-07-2007 containing the Options exercised by the employees of the Common Group 'C' and 'D' cadres in the two offices of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong and the Principal Accountant General (Audit), Assam, Guwahati, pursuant to the Circular dated 06-03-2006. It may be mentioned that the said Statement has been made available to the Civil Audit Association (Category - III) only after making an application dated 20-07-2007 though in the normal course, the same ought to have been furnished to the Association in view of its various representations made to that effect.

In the Circular dated 06-03-2006, it has been clearly mentioned that each official in the Group 'C' and Group 'D' cadres besides indicating an

option in the "Option Form", for choice for posting would also be required to indicate an option to go on deputation to the offices of: ~

- (1) Principal Accountant General (Audit), Arunachal Pradesh, Shillong / Itanagar,
- (2) Principal Accountant General (Audit), Mizoram, Shillong / Aizawl,
- (3) Principal Accountant General (Audit), Assam, Guwahati,
- (4) Principal Accountant General (Audit), Meghalaya, Shillong,

**In order of preference.**

It was said that submission of the Option Form is mandatory including indicating options in Clause 8 of the Option Form.

A bare perusal of the Statements furnished to the applicants makes it clear that while the Group 'C' and 'D' employees in the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong had been made to fill in Clause 8 of the Option Form indicating their options to go on deputation, the Group 'C' and 'D' employees in the office of the Principal Accountant General (Audit), Assam, Guwahati, had been allowed to fill in the Clause 8 of the Option Form and submit the same in a manner which was absolutely against the conditions mentioned in the Circular dated 06-03-2006 (Annexure - 1 to O.A. 189/2007). The distinction would be apparent from a combined reading of the Gradation List as on 01-03-2006, the said Statements and the Order dated 09-06-2006 (Annexure - 7 to O.A. 189/2007). The following extracts from the aforesaid documents would make the distinction amply clear.

TABLE-1

Sr. No.	Name of the Employee in the post of Sr. Auditor.	Position in the Gradation List as on 01-03-2006	Serial No. in the Statement	AG Office
1	Bishnu Ganguly	272	267	Guwahati
2	Smti. Jeannita Warjri	273	268	Shillong
3	Manish Dey	274	269	Guwahati
4	Rajesh Kumar Rajput	275	270	Shillong
5	Md. Rafikuddin Ahmed	276	271	Guwahati

6	Sanjiv Kumar	277	272	Guwahati
7	Biswajit Ghosh	278	273	Guwahati
8	Bajar Kupar Lyngdoh Thabah	294	289	Shillong
9	Sharmishta Bhattacharjee	295	290	Guwahati

It is stated that while the employees named in serial Nos. 2 (applicant No. 7), 4 (applicant No. 8) and 8 (applicant No. 9) had filled in the Option Form in accordance with the Circular dated 06-03-2006, the employees named in serial Nos. 1, 3, 5, 6, 7 and 9 were allowed to fill in and submit the Option Forms in a manner totally against the Circular dated 06-03-2006, as will be apparent from the following table: ~

TABLE-2

Sr. No.	Name of the Employee in the post of Sr. Auditor.	Option	Preferences		
			First	Second	Third
1	Bishnu Ganguly	Assam	Assam	Assam	Assam
2	Smti. Jeannita Warjri	Meghalaya	Assam	AP	Mizoram
3	Manish Dey	Assam	Assam	Assam	Assam
4	Rajesh Kumar Rajput	Meghalaya	Assam	AP	Mizoram
5	Md. Rafikuddin Ahmed	Assam	Assam	Assam	Assam
6	Sanjiv Kumar	Assam	Assam	Assam	Assam
7	Biswajit Ghosh	Assam	Assam	Assam	Assam
8	Bajar Kupar Lyngdoh Thabah	Meghalaya	Assam	AP	Mizoram
9	Sharmishta Bhattacharjee	Assam	Assam	Assam	Assam

It is respectfully stated that while allocating the place of posting either on permanent allocation / on deputation, the respondents have adopted the discriminatory attitude towards the employees of Group 'C' and 'D' cadres who at the time of exercising the options were posted in the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong, as is apparent from the following table: ~

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TABLE-3

Sr. No.	Name of the Employee in the post of Sr. Auditor.	Permanent Allocation	Place sent to deputation	Reference
1	Bishnu Ganguly	Guwahati	N.A.	Annexure-7
2	Smti. Jeannita Warjri	Shillong	Mizoram <i>3rd</i>	Annexure-7
3	Manish Dey	Guwahati	N.A.	Annexure-7
4	Rajesh Kumar Rajput	Shillong	Mizoram <i>2nd</i>	Annexure-7
5	Md. Rafikuddin Ahmed	Guwahati	N.A.	Annexure-7
6	Sanjiv Kumar	Guwahati	N.A.	Annexure-7
7	Biswajit Ghosh	Guwahati	N.A.	Annexure-7
8	Bajar Kupar Lyngdoh Thabah	Shillong	Mizoram <i>3rd</i>	Annexure-7
9	Sharmishta Bhattacharjee	Guwahati	N.A.	Annexure-7

A perusal of the aforesaid Tables, which is only an extract of the entire records, make it amply clear that the employees of Group 'C' and 'D' cadres, more particularly, the Senior Auditors including the applicants who at the time of exercising the option were posted in the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong, have been treated in a discriminatory and arbitrary manner, while giving preferential treatment to the employees of Group 'C' and 'D' cadres, who at the time of exercising the option were posted in the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram. In view of the aforesaid premises, the entire exercise of separation of the combined Group 'C' and 'D' cadres in the offices of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong and Principal Accountant General (Audit), Assam, suffers from the vice of arbitrariness and discrimination. Had the respondent authorities informed the applicants that the respondents would determine the fate of the employees of Group 'C' and 'D' cadres, including the applicants, who at the time of exercising the option were posted in the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram in the manner as had been done, the applicants would have approached and filled in the Option Manner in a different manner.

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Copies of the the letter bearing No. Estt-I/ Audit/ 5-2/ Part-II/ 2007-08/ 1802 dated 27-07-2007 and the said Statements furnished by the respondent authorities vide their letter bearing No. Estt-I/ Audit/ 5-2/ Part-II/ 2007-08/ 1802 dated 27-07-2007 containing the Options exercised by the employees of the Common Group 'C' and 'D' are annexed herewith and marked as "ANNEXURE - 11" & "ANNEXURE - 12".

The applicants crave leave of the Hon'ble Court to produce the Gradation List as on 01-03-2006 as and when called upon to do so.

7. That with regard to the statements made in paragraph 9 of the Written Statement, the applicants respectfully beg to reiterate the averments made in paragraph 4.23 of the O.A. It is stated that although in Estt-1/Order No. 24 dated 09-06-2006 (Annexure - 7) the officials placed on deputation to the newly opened offices were selected on the basis of their seniority and preference, this has been followed only for permanent allocation to the office of choice. Placement on deputation has been done only on the basis of preference by ignoring the seniority of the officials. It would be evident from Annexure V and Annexure VI to the said Estt Order dated 09-06-2006 that all the officials placed on deputation to Mizoram including the seniors were selected as per their last preference (i.e. 3<sup>rd</sup> preference) whereas the officials including the juniors were placed to Arunachal Pradesh on the basis of their 1<sup>st</sup> or 2<sup>nd</sup> preference which means that the officials are being placed on deputation to Mizoram against their willingness. For ready reference, the applicants have prepared a List showing the names of the employees who were deputed to Arunachal Pradesh and Mizoram, their seniority, the places of their preferences in the Option Form and their deputed places. The said List makes it apparent that the respondent authorities had totally ignored the seniority of the applicants and choice of preference exercised by the applicants in the Option Forms.

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Further the contention of the respondents that the sanctioned strength of the various offices has no relevance to the issue in view of the ban order issued by the Government of India on recruitment is unsustainable for the simple reason that in the instant case, there is no question of any recruitment in respect of the applicants to the vacant posts since they are already serving in the equivalent posts.

It is respectfully stated that since the decision to create new offices in Arunachal Pradesh and Mizoram w.e.f. 01-04-2006 taken on 27-02-2006 till the issuance of the impugned Order dated 06-07-2007, the respondents authorities have deliberately refrained from informing the maximum period of deputation. The respondents have deliberately concealed the same for reasons other than bonafide. The applicants are not aware of the contents of the Comptroller and Auditor General of India's D.O. letter dated 28-03-2007 wherein the maximum period of deputation was fixed for 4 (four) years from the date of resumption of duties. To the knowledge of the applicants, the respondent authorities have issued a D.O. letter dated 28-05-2007 wherein it was stated that the maximum period of deputation of Section Officer / Assistant Audit Officer / Audit Officer / Senior Audit Officer to a deficit office under the policy of separation of common cadres in NE States shall be four years. As such, the said D.O. letter is not applicable to the applicants as the applicants belong to the Group 'C' and 'D' cadres which include the Senior Auditors and Auditors. It is stated that the period of deputation shall be subject to a maximum of three years in all cases except for those where a longer period of tenure is prescribed in the recruitment rules. It is stated that the maximum age-limit for appointment by deputation should not exceed 56 years but in the instant case, the respondents did not adhere to the same.

The List showing the names of the employees including the applicants who were deputed to Arunachal Pradesh and Mizoram, their seniority, the places of their preferences and their deputed places, is annexed herewith and marked as "ANNEXURE - 13".

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8. That with regard to the statements made in paragraph 10 of the Written Statement, the applicants beg to reiterate the averments made in paragraph 4.24 of the application and the averments made in the instant rejoinder. It is settled position of law that an employee cannot be sent on deputation without his/her consent. While directing the applicants to fill up and submit the Option Forms, the respondent authorities have assured that staff quarters would be provided to the officials but in the written statement, the respondent authorities have resiled from their earlier stand and stated that only transit accommodation of the staff placed on permanent allocation / on deputation. It may be worthwhile to state that the applicants have permanently settled in the state of Meghalaya with their families and their children have been undergoing education in various schools and colleges in Shillong. The manner in which the impugned order dated 06-07-2007 was issued directing the applicants to join in Mizoram on 09-07-2007 is totally inhuman, unjustified, unreasonable and arbitrary. Moreover, it has come to the knowledge that a number of peoples' organizations in Mizoram have been demanding 100 % local employment in the posts of Group 'C' and 'D' cadres in the newly created office of the Accountant General, Mizoram and they have submitted a number of representations in this regard. As a result, a hostile environment has been created in respect of the allocation of staff in the Aizawl office of the Accountant General, Mizoram which is not conducive for a peaceful existence.
  
9. That with regard to the statements made in the paragraph 11 of the Written Statement, the applicants respectfully beg to refer to and reaffirm the statements made in the application and in the instant rejoinder. As has been stated in the preceding paragraphs of instant rejoinder, though the process of separation and creation of the new offices was started in April, 2006, the respondents have deliberately refrained from divulging the modalities by stating that the modalities would be decided on receipts of options exercised by the officials with the approval of the Headquarters. But, thereafter, the respondents have not informed the applicants as well as the organization representing the applicants about the modalities to be followed until this date despite numerous representation. The respondents thus prevented the

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employees from raising their genuine grievances as regards their placement on deputation as they were not informed of the options exercised by the other employees and their final placement as reflected in the Order dated 09-06-2006.

10. That with regard to the statements made in paragraph 12 of the Written Statement, the applicants beg to refer to and reaffirm the statements made in the application and the instant rejoinder, more particularly, the paragraph 6 and Annexure-11. The statements of the respondents are rather misleading and incorrect. The respondents have not stated why the officials serving in the office of the Principal Accountant General (Audit), Assam were not considered for. The evasive reply on the part of the respondents smacks of arbitrariness.
11. That with regard to the statements made in paragraph 13 of the Written Statement, the applicants reaffirm the statements made in the application and the instant rejoinder. The manner and method adopted by the respondents in seeking to victimise the applicants leaving the employees of the Principal Accountant General (Audit), Assam, Guwahati and other employees unaffected are absolutely illegal and arbitrary which cannot be sustained in the eye of law. As per the statements furnished by the respondents there are 9 officials deficit in the Meghalaya Office and 6 officials deficit in Arunachal Pradesh Office. But for the Mizoram office there are no deficiencies, as against the sanctioned strength of 39 the PIP has been shown as 39. This indicates that deficiencies in Meghalaya and Arunachal Pradesh Offices could be minimised by placing officials from Assam side which has not been taken into consideration for manning the newly opened offices. The impugned order is, therefore, arbitrary and irrational.
12. That with regard to the statements made in paragraph 14 of the Written Statement, the applicants reaffirm the statements made in the original application and the instant rejoinder. It is stated that an official placed on deputation to another (deficit) office cannot be shown as belonging to the cadre of that office until and unless he opts for permanent absorption in that office. Till then he belongs to the cadre of his parent office but may be treated as serving on deputation outside his parent cadre. In the instant case, this

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principle has not been followed. As such the statements submitted by the respondents are not tenable. The list prepared by the respondents are faulty, defective, arbitrary and inconsistent with the letter dated 06-03-2006. The seniority is the only criteria and should be the only criteria in preparing the list to be prepared on the basis of options exercised.

13. With regard to the statements made in paragraph 15 of the Written Statement, the applicants reaffirm the statements made in the original application and the instant rejoinder. The option forms were directed to fill up and submit without obtaining the consents of the applicants in proper manner.
14. That with regard to the statements made in paragraph 16 of the Written Statement, the applicants reaffirm the statements made in the original application and in the instant rejoinder. The Annexure - 12 makes it apparent that the manner and method adopted in placing the applicants in Annexure - VI of the letter dated 09-06-2006 is arbitrary, illegal, unjustified and faulty and, as such, the impugned order dated 06-07-2007 is liable to be set aside and/or be quashed. The statements submitted by the respondents are not tenable as it would appear from the lists at Annexure I to IV that permanent allocation of the officials to the offices of their choice were made on the basis of their seniority and choice, whereas for allocation to newly opened deficit offices on deputation basis it has been made only on the basis of preference by ignoring the seniority of the officials. For this reason, all the officials (including seniors) listed in Annexure VI have been placed to Mizoram on their 3<sup>rd</sup> (i.e. last) preference. It would be seen from the list at Annexure V that officials (including juniors) placed to Arunachal Pradesh have been settled on the basis of their 1<sup>st</sup> or 2<sup>nd</sup> preference. Hence the selections were made arbitrarily and in violation of the policy decisions.
15. That with regard to the statements made in paragraph 17 of the Written Statement, the applicants have no comments to offer.
16. That with regard to the statements made in paragraph 18 of the Written Statements, it is stated that the impugned order dated 06-07-2007 is liable to be

set aside on the grounds mentioned in the application and the applicants have no comments to offer.

17. That with regard to the statements made in paragraph 19 to 23 of the Written Statement, the applicants reaffirm the statements made in the original application and the instant rejoinder.
18. That with regard to the statements made in paragraph 24 of the Written Statement, it is stated that date of superannuation of the applicant No. 1 from service has been inadvertently typed as 30-11-2006 in stead of 30-11-2008 but that does not have any adverse effect in respect of the contention raised para 5.7 of the O.A. No. 189/2007. Even though the date of retirement of the official at Sl. No. 1 is 30-11-2008, it is unfair to send her outside on deputation just 16 months earlier to her retirement against her willingness.
19. That with regard to the statements made in paragraphs 25 to 30 of the Written Statement, the applicants reaffirm the statements made in the original application and in the instant rejoinder. The applicants are entitled to be granted the relief as prayed for.
20. That this rejoinder is being filed bonafide and in the interest of justice.

In the premises aforesaid it is therefore, prayed that Your Lordships may be pleased to admit the instant rejoinder filed by the applicants AND upon cause or causes being shown AND upon hearing the parties and on perusal of records Your Lordships may be pleased to set aside and / or quash impugned Order bearing No. Estt. I/ Audit / 78 dated 06-07-2007 (Annexure - 10), whereby, the respondents have sought to relieve the applicants of their duties from the office of the Principal Accountant General (Audit), Meghalaya, Shillong with effect

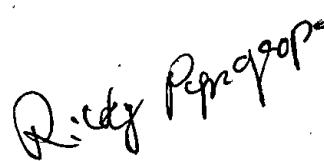
Ricky Prayag

from 09-07-2007 (F/N), declaring the whole action of the respondents as illegal, bad, arbitrary, discriminatory and null and void. Further Your Lordships may be pleased to pass such other order or orders as this Hon'ble Court may deem fit and proper and in accordance with law.

...Verification

VERIFICATION

I, Shri Ricky Pyngrope, S/o. M. Scott Nongrum, aged about 37 years, Resident of Malki, Shillong in the state of Meghalaya and presently serving as the Senior Auditor, O/o. The Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong - 793001, Meghalaya, do hereby affirm and verify that the statements made in paragraphs 1, 2, 3, 4, 6 (part), 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17 and 18 are true to my knowledge and those made in paragraphs 5 and 6 (part) are also true to my legal advice and the rest are my humble submissions before the Hon'ble Tribunal. I am the applicant No. 14 in the instant application and I have been duly authorized by the applicants Nos. 1 to 13 and 15 to 28 of the instant application and as such, I am fully competent to swear the affidavit for and on behalf of all the applicants. I have not suppressed any material facts of the case. And I sign this Verification on this the 10<sup>th</sup> day of August, 2007.

  
(Shri Ricky Pyngrope)

Gram : AGAUDIT,  
SHILLONG  
तार : सम्प्रेक्षा शिलांग  
FAX : 0364-2223494  
PABX NO : 2228861

प्र० महालेख्याकार (लेखा परीक्षा), मेघालय,  
अरुणाचल प्रदेश एवं मिज़ोरम का  
कार्यालय, शिलांग - 793 001

OFFICE OF THE  
Pr. ACCOUNTANT GENERAL (AUDIT),  
MEGHALAYA, ARUNACHAL PRADESH AND  
MIZORAM. SHILLONG - 793 001.

No.Estt-I/Audit/5-2/Part-II/2007-08/1802

Dated: 27-07-2007.

To

**The General Secretary,  
Civil Audit Association (Category- III)  
Shillong.**

**Subject: - Supply of statement showing the options exercised by Group 'B', 'C' & 'D' Staff.**

With reference to your letter No. CAA/Misc/2007-08/30 dated 20-07-2007 on the subject cited above, I am directed to forward herewith the options exercised by Group 'B', 'C' and 'D' staff during separations of cadres.

The special causal leave for 6 days i.e. 26-07-2007 to 27-07-2007 and 30-07-2007 to 02-08-2007 of Shri Nirmalendu Bhattacharjee and Shri Marshall S. Nongsteng has also been sanctioned by the Pr. Accountant General. This is with reference to your letter No. CAA/Misc/2007-08/29 dated 20-07-2007.

Yours faithfully,

  
Establishment Officer

Certified to be true copy  
M Choudhury, Advocate

Sl. No.	Post Held	Name	1 <sup>st</sup> Option	2 <sup>nd</sup> Option	3 <sup>rd</sup> Option	4 <sup>th</sup> Option	Remarks
1	SrAO.	Paresh Ch. Das	Assam				✓
2	SrAO.	John Dhanwar	Assam				
3	SrAO.	Tapan Kr Biswas	Assam				
4	SrAO.	Samiran Suklabaidya	Assam				
5	SrAO.	Sadhan Sarkar	Assam				
6	SrAO.	Jaharlal Saha	Tripura				
7	SrAO.	Kiran Sankar Chakraborty	Assam	Tripura			
8	SrAO.	Thaneswar Dutta	Assam				
9	SrAO.	Ananta Bijoy Purkayastha	Assam				
10	SrAO.	Rasa Ranjan Dutta Adhikari	Meghalaya				Deputation
11	SrAO.	Ranjit Suklabaidya	Assam	Meghalaya			
12	SrAO.	Niranjan Ch. Das	Tripura	Assam			
13	SrAO.	Dilip Kr. Choudhury (II)	Tripura				Deputation
14	SrAO.	Dilip Kr Saha	Meghalaya	Assam	AP		
15	SrAO.	Gopen Ch. Sarkar	Assam	Meghalaya			
16	SrAO.	Kali Das	Assam				
17	SrAO.	Lankeswar Pegu	Assam				
18	SrAO.	Brojen Doley	Assam				
19	SrAO.	Bijon Kanti Sikidar	Assam				
20	SrAO.	Md. Fazlul Haque	Assam				
21	SrAO.	C.T. Vishwanathan					Deputation
22	SrAO.	Rabindra Nath Ghosh	Tripura	Assam			
23	SrAO.	Md. Faizur Rahman	Manipur				
24	SrAO.	Bishnu Mazumdar	Meghalaya				
25	SrAO.	Sujan Kumar Das	Meghalaya	Assam			
26	SrAO.	Tikendra Nath Choudhury	Assam	Meghalaya			
27	SrAO.	M. Jiteshwar Singh	Manipur				
28	SrAO.	Jyotirmoy Chakraborty	Meghalaya	Assam			
29	SrAO.	Ghanashyam Dutta	Assam				
30	SrAO.	Satyanath Patwari	Assam	Meghalaya			
31	SrAO.	Kanu Ranjan Dey Tarafdar	Assam				
32	SrAO.	Mrinmoy Das	Meghalaya				
33	SrAO.	Sekhar Paul Choudhury	Mizoram	Meghalaya			
34	SrAO.	Kalyan Ch. Dutta	Meghalaya	Assam			
35	SrAO.	Partha Acharrjee	Meghalaya	Assam			
36	SrAO.	Shibaji Choudhury	Meghalaya				
37	SrAO.	Ikramul Hussain	Assam				
38	SrAO.	Jogendra Debnath	Tripura				
39	SrAO.	Ranjit Kr Dey	AP	Tripura			
40	SrAO.	Bhabendra Ram Das	Assam				
41	SrAO.	Sudeb Ch Das	Assam				Deputation
42	SrAO.	Tushar Kanti Das	Tripura				
43	SrAO.	Prabhakar Nath	Assam	Meghalaya			
44	SrAO.	Dwijendra Kr Sinha	Assam				
45	SrAO.	Santosh Kr Basak	Meghalaya	Assam			
46	SrAO.	Pranab Kr Dey	Meghalaya				
47	SrAO.	Pijush Kanti Dasgupta	Tripura				
48	SrAO.	Rasa Ranjan Dhar	Assam	Meghalaya			

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49	SrAO.	Jibon Kr Dutta	Assam			
50	SrAO.	Satya Prasad Biswas	Meghalaya			
51	SrAO.	Kutubuddin Borbhuyan	Assam			
52	SrAO.	Kuria Kose, M.M	Assam	Nagaland		
53	SrAO.	Subhas Ch Chakraborty	Assam			
54	SrAO.	Dhiman Mitra	Assam			Deputation
55	SrAO.	Utpal Kr Paul	Assam			
56	SrAO.	Bijitendra Narayan Choudhury	Tripura			
57	SrAO.	Mrinal Kanti Kar	Tripura	Assam		
58	SrAO.	Amalendu Chakrabarty	Assam			
59	SrAO.	Manas Bhattacharjee	Tripura	Assam		
60	SrAO.	Shibadas Bardhan	Assam	Meghalaya		
61	SrAO.	Subinoy Paul	Tripura	Assam		
62	SrAO.	Sajal Kanti Chakraborty	Assam	Tripura		
63	SrAO.	Sirajuddin Majorbhuya	Nagaland	Assam		
64	SrAO.	Subrata Dey	Assam	AP		
65	SrAO.	Ram Janam Prasad	AP	Meghalaya	Assam	Mizoram
66	SrAO.	Bhaben Basumatary	Assam			
67	SrAO.	Swapan Kr Dey	Assam			
68	SrAO.	Kushal Borah	Assam			
69	SrAO.	Hoshier Singh Sivrain				Deputation
70	SrAO.	Pijush Kanti Dey	Assam			
71	SrAO.	Anjan Kr Bhattacharjee	Assam			
72	SrAO.	Paresh Acharjee	Meghalaya			
73	SrAO.	Dharani Dhar Kakoti	Assam			
74	SrAO.	Salil Ch Bhattacharjee	Assam			Deputation
75	SrAO.	Subhas Ch Bhowmick	Tripura			
76	SrAO.	Sankar Lal Paul	Assam			
77	SrAO.	Samaresh Ranjan Das	Meghalaya			
78	SrAO.	Hiten Ch Dutta	Assam			
79	SrAO.	Kamaleswar Borah	Assam			
80	SrAO.	Ashutosh Deb	Assam			
81	SrAO.	Ashish Kumar Acharjee	Assam			
82	SrAO.	Dwijesh Ranjan Saha	Assam			
83	SrAO.	Tapan Kr Haldar	Assam			
84	SrAO.	Dipan Kr Das	Assam			
85	SrAO.	Nalini Kanta Das	Tripura			
86	SrAO.	Subhash Kar	Tripura			
87	SrAO.	Malay Bhusan Acharjee	Tripura			
88	SrAO.	Ranadhir Singha	Assam			
89	SrAO.	Ajit Kr Saha	Meghalaya	Assam		
90	SrAO.	Tapan Kr Roy	Assam			
91	SrAO.	Sahadeb Ghosh	Assam			
92	SrAO.	Bikash Roy	Assam			
93	SrAO.	Kalyan Kr Das (II)	Assam			
94	SrAO.	Subhendu Chakrabarty	Assam			
95	SrAO.	Sujit Kr Deb	Assam			
96	SrAO.	Rabindra Majumdar	Assam			
97	SrAO.	Jadab Chandra Das	Tripura			
98	SrAO.	Jogen Ch Norah	AP	Assam		
99	SrAO.	Bimal Kanti Bhowmick	Assam	Meghalaya		

SI No.	Post Held	Name	1 <sup>ST</sup> Option	2 <sup>ND</sup> Option	3 <sup>RD</sup> Option	Remarks
1	A.O.	Biplab Dhar	Assam			
2	A.O.	Ajoy Bose	Nagaland	Assam		
3	A.O.	Pranotosh Kr Deb	Meghalaya			
4	A.O.	Purnendu Bikash Dutta	Meghalaya	Assam		
5	A.O.	Ranjan Paul Choudhury	Assam			
6	A.O.	Gitesh Kr Roy	Assam			
7	A.O.	Ranjit Ch Deb	Assam	Meghalaya		
8	A.O.	Abhijit Dhar	Tripura			
9	A.O.	Pradip Kr Bhadury	Assam			
10	A.O.	Subhash Ch Das	Tripura			Deputation
11	A.O.	Jyotirmoy Roy	Assam			
12	A.O.	Sudhangshu Ranjan Paul (II)	Assam	Meghalaya		
13	A.O.	Shyamal Bhattacharjee	Assam	AP	Mizoram	
14	A.O.	L. Ibomcha Singh	Manipur			
15	A.O.	Shankar Narayan Bhattacharjee	Assam	Meghalaya		
16	A.O.	Sukarna Choudhury	Assam	Meghalaya	AP	
17	A.O.	Bipul Ch Nath	Assam	Nagaland		
18	A.O.	Gati Rn Paul	Tripura			
19	A.O.	Jagadindu Nandy	Assam	Meghalaya	AP	
20	A.O.	Sudhanshu Sinha	Mizoram			
21	A.O.	Tapash Das Gupta	Assam			
22	A.O.	Manilal Das	Meghalaya			
23	A.O.	Ramanuj Bhattacharjee	AP	Meghalaya	Mizoram	
24	A.O.	Sukhendu Choudhury	Meghalaya	AP		
25	A.O.	Amar Krishna Dutta	Tripura			
26	A.O.	Rathindra Kr Bhattacharjee	AP	Mizoram	Assam	
27	A.O.	Sankar Sevak Das	Tripura			
28	Sr. P.S	Dipak Kr. Dey	Assam	Meghalaya		

Sl. No.	Post Held	Name	1 <sup>st</sup> Option	2 <sup>nd</sup> Option	3 <sup>rd</sup> Option	4 <sup>th</sup> Option	5 <sup>th</sup> Option	Remarks
1	AAO	Ashit Dey	Assam	Nagaland	Tripura			
2	AAO	Kunu Choudhury	Assam	Meghalaya				
3	AAO	Badal Kanti Mahajan	Assam					Deputation
4	AAO	Narayan Ch Roy	Assam					
5	AAO	Dhirendra Ch Paul	Assam					
6	AAO	Sumit Kumar Paul	Assam					
7	AAO	Ranjit Paul	Assam					
8	AAO	Bipin Ch Pujari	Assam					
9	AAO	Jashabanta Choudhury	Assam					
10	AAO	Mriganka Deshmukhya	Assam					
11	AAO	Pradip Kr Chakraborty	Assam					
12	AAO	Tapash Chandra Majumdar	Tripura					
13	AAO	Bhabananda Pathak	Assam	Meghalaya	AP			
14	AAO	Kiransashi Das	Assam	AP				
15	AAO	Subhash Ch. Dutta	Assam					
16	AAO	Bhupal Ch. Bhowmick	AP					
17	AAO	Nirode Chakraborty	Assam					
18	AAO	Satyajyoti Paul Choudhury	Assam					
19	AAO	K. Ibochouba Singh	Manipur					
20	AAO	Ardhendu Kumar Das	Meghalaya					
21	AAO	Nirode Ranjan Biswas	Assam					Deputation
22	AAO	Subhash Ch. Paul	Assam					
23	AAO	Brajalal Mazumdar	Assam					
24	AAO	Mridul Kanti Hore	Assam					
25	AAO	Diptendu Chakraborty	Assam					
26	AAO	Bhaben Ch. Kalita	Assam					
27	AAO	Joy Prakash Kumar	Assam					
28	AAO	Kalyan Kumar Das (I)	Tripura					
29	AAO	Nabendu Deb	Meghalaya					Subsequently opted for Mirozam
30	AAO	Haresh Chandra Borgohain	Meghalaya	AP	Assam			
31	AAO	Surya Kumar Bhagawati	Assam					
32	AAO	Debashish Chakraborty	Assam					
33	AAO	Ajit Kumar Deb	Meghalaya	Assam				Subsequently opted for AP
34	AAO	Khagen Gogoi	Assam					
35	AAO	Kirit Kumar Dutta	Tripura					
36	AAO	Binode Kumar Hazarika	Assam					
37	AAO	Santosh Deb Nath	Tripura					
38	AAO	Animesh Mazumdar	Tripura					
39	AAO	Govinda Deka	Assam					
40	AAO	Anil Baran Datta	Tripura					
41	AAO	Debotosh Choudhury	Meghalaya					Subsequently opted for Mirozam
42	AAO	Nazrul Islam Laskar	Assam					
43	AAO	Jayanta Sankar Paul	Assam					
44	AAO	Pradip Dey	Tripura					
45	AAO	Nurul Islam Pramanik	Assam					
46	AAO	L. Ibocha Singh	Manipur					
47	AAO	Ashim Jyoti Dutta	Assam					
48	AAO	Tapan Kumar Sarkar	Assam					
49	AAO	Madan Ch. Nath	Assam					

50	AAO.	Parimal Dutta Choudhury	Tripura					
51	AAO.	Ajoyindu Deb	Tripura					
52	AAO.	Tapash Kr. Dey	Meghalaya	AP	Assam			
53	AAO.	Dipal Bhattacharjee	Meghalaya	Assam				
54	AAO.	Arunendu Bikash Roy	Tripura					
55	AAO.	Rupraj Chakraborty	Meghalaya					
56	AAO.	Motilal Das	Assam					
57	AAO.	Lalit Gogoi	Assam					
58	AAO.	Sultan Md. Salehuddin Ahmed	Assam					
59	AAO.	Debasish Bhattacharjee	Assam					
60	AAO.	Binod Bhujel	Meghalaya					
61	AAO.	Phani Bhusan Mitra	Tripura					
62	AAO.	Bidhan Roy	Meghalaya					
63	AAO.	Mukul Baruah	Assam					
64	AAO.	Kamala Kanta Khatiwada	Meghalaya	AP	Assam			Subsequently opted for AP
65	AAO.	Nibaran Ch Gogoi	Assam					
66	AAO.	Shampa Naha	Meghalaya					
67	AAO.	Subirnath Mazumdar	Assam					
68	AAO.	K.M. Kabui	Nagaland					
69	AAO.	R.K. Bhattacharyya	Tripura					
70	AAO.	Haridas Acharyya	Assam					Deputation
71	AAO.	Pradip Goswami	Assam					
72	AAO.	Ramesh Chandra Pegu	Nagaland					
73	AAO.	Nausad AliAhmed	Assam					
74	AAO.	Subhash Deb	Assam					
75	AAO.	Nakul Das	Tripura					
76	AAO.	Samson Jojowar	Meghalaya	AP				
77	AAO.	Dwijen Kumar Sutradhar	Tripura					
78	AAO.	Prativa Rani Das	Assam					
79	AAO.	Subikash Dutta	Assam					
80	AAO.	Aitabolin Myrthong	Meghalaya					
81	AAO.	Alok Acharyya	Assam					
82	AAO.	Nihar Kanti Bhattacharjee	Meghalaya	Assam				
83	AAO.	Phukan Chandra Barman	Assam	Meghalaya	AP			
84	AAO.	Arun Ch. Nath	Tripura					
85	AAO.	Broja Kishor Singh	Manipur					
86	AAO.	Karunamoy Nath	Tripura					
87	AAO.	Manindra Chakraborty	Meghalaya	Assam				
88	AAO.	Bidhu Bhusan Das	Assam					
89	AAO.	A. Iboton Singh	Manipur					
90	AAO.	H. Tolen Singh	Manipur					
91	AAO.	Pradip Kuinar Kuri	Assam					
92	AAO.	Shyamal Kanti Kar	Assam					
93	AAO.	Ubedur Rahaman	Assam					
94	AAO.	L. Mawia	Manipur					
95	AAO.	Ratul Ch. Borah	Assam					
96	AAO.	Saradindu Paul	Assam					
97	AAO.	Arup Kumar Paul	Assam					
98	AAO.	Pradip Kumar Dutta	Assam					
99	AAO.	A. Rita Devi	Manipur					
100	AAO.	Debabrata Saha	Assam					
101	AAO.	Pradip Chakraborty	Assam					
102	AAO.	Anima Senapati	Assam					
103	AAO.	Jaydip Ghosh	Tripura					

104	AAO.	Sanchali Roy	Tripura					
105	AAO.	Dipu Borah	Assam					
106	AAO.	Pratap Ch Barmah	Assam					
107	AAO.	Sarit Kumar Choudhury	Tripura					
108	AAO.	Parakesh Seal	Assam					
109	AAO.	Bijoy Bhasun Deb	Assam					
110	AAO.	Balai Kr Chanda	Assam					
111	AAO.	Rupen Kr Kakati	Assam					
112	AAO.	Kalyan Bhattacharjee	Assam					
113	AAO.	K.A. Augustine	Assam					
114	AAO.	Hitesh Kakati	Assam					
115	AAO.	Sibotosh Bhattacharjee	Assam					
116	AAO.	Lakshmi Buragohain	Assam					
117	AAO.	L.Jibonchandra Singh	Manipur					
118	AAO.	Pradip Kumar Moitra	Assam					
119	AAO.	Atul Ch. Dutta	Assam					
120	AAO.	Subhash Ch. Bhattacharjee	Assam					
121	AAO.	Biprajit Purkayastha	Assam					
122	AAO.	Partha Sarathi Gupta	Assam					
123	AAO.	Faizur Rahaman Choudhury	Assam	Meghalaya				
124	AAO.	S. Shallynecy D. Syiem	Meghalaya					
125	AAO.	Sanghamitra Das Gupta	Assam					
126	AAO.	Arindam Nath	Assam					
127	AAO.	Biswadeep Chakrabarty	Assam					
128	AAO.	Sarat Chandra Das	Assam					
129	AAO.	Guna Ram Kalita	Assam					
130	AAO.	L. Birendra Singh	Manipur					
131	AAO.	Birinchi Kumar Sarmah	Assam					
132	AAO.	Biren Boragohain	Assam					
133	AAO.	Gopal Deb	Assam	Meghalaya			)	
134	AAO.	Gayatri Chetri	Meghalaya					
135	AAO.	Snehangshu Nath	Assam					
136	AAO.	Kaushal Bhattacharjee	Assam	Meghalaya				Deputation
137	AAO.	Subhash Kumar	Assam					
138	AAO.	Animesh Paul	Assam					
139	AAO.	Debabrata Bhattacharjee	Tripura					
140	AAO.	Sreekanta Lal	Assam					
141	AAO.	Duggirala Shantishree	Assam					
142	AAO.	Sudipta Narayan Biswas	Assam					
143	AAO.	Dipankar Dey	Tripura					
144	AAO.	Nani Gopal Paul	Assam					
145	AAO.	Babul Chandra Das	Assam					
146	AAO.	Swapan Kumar Bose	Assam					
147	AAO.	Naba Kumar Bhattacharjee	Assam					
148	AAO.	Binoy Kumar Das	Assam					
149	AAO.	Samiran Chakraborty	Assam					
150	AAO.	Manasij Chakma	Tripura					
151	AAO.	Sudipta Das Gupta	Assam					
152	AAO.	Jayanta Baran Roy Choudhury	Tripura					
153	AAO.	Jayanta Ghosh	Assam					
154	AAO.	T. Gopal Singh	Meghalaya					
155	AAO.	Om Prakash Upadhyay	Assam					
156	AAO.	A. Bijoy Singh	Manipur					
157	AAO.	Jishu Bhattacharjee	Assam					
158	AAO.	Bhubaneswar Sinha	Mizoram	Meghalaya	Assam			

159	AAO.	Ballyda Sawkmie	Meghalaya						
160	AAO.	Biswajit Choudhury	Assam						
161	AAO.	Sebabrata Majumdar	Assam						
162	AAO.	Ranajoy Bhattacharjee	Assam						

Sl. No.	Post Held	Name	1st Option	2nd Option	3rd Option	Remarks
1	S.O.	Phanidhar Haloi	Assam			
2	S.O.	Nirmal Deori	Assam			
3	S.O.	Dilip Kumar Dhar	Assam			
4	S.O.	Jitesh Chandra Das	Assam			
5	S.O.	Debapriya Purkayastha	Assam			
6	S.O.	Padma Kumar Das R.	Assam			
7	S.O.	T. Rozi Kr. Singh	Manipur			
8	S.O.	Pranjit Saikia	Assam			
9	S.O.	Subrata Sutradhar	Assam			
10	S.O.	Nepal Chandra Sarkar	Assam			
11	S.O.	Mani Kandan C	Nagaland	Assam		
12	S.O.	Sanjoy Sen Gupta	Tripura			
13	S.O.	Partha Sarathi Chakraborty	Tripura			
14	S.O.	Santanu Bhattacharjee	Assam			
15	S.O.	Ritul Changmai	Assam			
16	S.O.	Bikash Rn Das	Assam			
17	S.O.	Chibemo Shitirie	Nagaland			
18	S.O.	M. Ganesh	Assam			
19	S.O.	Joy Dev Bhowmick	Assam			
20	S.O.	Shaphaba Thokchom	Manipur			
21	S.O.	Kanak Ch. Das(II)	Assam			
22	S.O.	Tk Haridasan				Deputation
23	S.O.	P. A Suresh Babu	Nagaland			
24	S.O.	Dipendra Kr. Das	Assam			
25	S.O.	H. Ajeto Wosta	Nagaland			
26	S.O.	Mrinal Kumar	Assam			
27	S.O.	Hem Bahadur Dorjee	Assam			
28	S.O.	Bendanganen Aier	Nagaland			
29	S.O.	Kezhaletuo Augami	Nagaland			
30	S.O.	Swapan Nandi	Tripura			
31	S.O.	Sajal Kr. Biswas	Assam			
32	S.O. (Prob)	Parbha Roy Ryngkhlem	Meghalaya			
33	S.O. (Prob)	G.L. Romuan Paite	Manipur	Meghalaya		
34	S.O. (Prob)	Zodingliani	Mizoram	Meghalaya		
35	S.O.	John Mol Khanthang Paite	Manipur			
36	S.O.	Mangkhotinthang S. Hoakip	Manipur			
37	S.O. (Prob)	Holjangam Baite	Manipur			
38	S.O. (Prob.)	L. Thongsei Haokip	Manipur			

SR. AUDITOR

Sl. No.	Post Held	Name S/Shri/Smti	Date of Birth	OPTION	PREFERENCES			Present Office
					First	Second	Third	
1	Sr.Ar.	Subrata Sen	01-Oct-46	AP	Meghalaya			Shillong
2	Sr.Ar.	Richard B Rynjah	05-Oct-48	Meghalaya	Assam	AP	Mizoram	Shillong
3	Sr.Ar.	Dharmeswar Das	01-Feb-47	Assam	Assam	Assam	Assam	Guwahati
4	Sr.Ar.	Subrata Kr Paul	01-Oct-47	Assam	Assam	Assam	Assam	Guwahati
5	Sr.Ar.	Hiranmoy Sen	01-Jan-48	Meghalaya	Meghalaya	Meghalaya	Meghalaya	Shillong
6	Sr.Ar.	Anukul Ch Dhar	01-Oct-48	Assam	Meghalaya			Guwahati
7	Sr.Ar.	Utpalendu Chanda	28-Jul-47	Meghalaya	AP	Assam	Mizoram	Shillong
8	Sr.Ar.	Bhuban Ch Barua	01-Apr-48	AP	Meghalaya	Assam	Mizoram	Shillong
9	Sr.Ar.	Stowell Manick Nongsiej	27-Mar-47	AP	Meghalaya	Mizoram	Assam	Shillong
10	Sr.Ar.	Subhas Ch Sarkar	15-Aug-46	Assam	Assam	Assam	Assam	Guwahati
11	Sr.Ar.	Jayashree Das	31-Dec-48	Assam	Assam	Assam	Assam	Guwahati
12	Sr.Ar.	Amriteswar Saikia	01-Oct-47	Meghalaya	Assam	AP		Shillong
13	Sr.Ar.	Shyamal Kr Bhattacharjee (II)	02-Mar-50	Meghalaya	Assam			Shillong
14	Sr.Ar.	Chandanlal Sen	03-Jan-48	Assam	Assam	Assam	Assam	Guwahati
15	Sr.Ar.	Rajani Kanti Barman	07-Mar-47	Assam	Assam	Assam	Assam	Guwahati
16	Sr.Ar.	Cheni Ram Gogoi	01-Jan-49	Assam	Assam	Assam	Assam	Guwahati
17	Sr.Ar.	Indreswar Borah	01-Oct-49	Assam	Assam	Assam	Assam	Guwahati
18	Sr.Ar.	Ranendra Kr Bhattacharjee	01-Sep-47	AP	Meghalaya	Assam	Mizoram	Shillong
19	Sr.Ar.	Delhi Grace Nongpluh	01-Mar-48	Meghalaya	AP	Assam	Mizoram	Shillong
20	Sr.Ar.	Slad Singh Nongkhaw	01-Nov-47	AP	Meghalaya	Assam	Mizoram	Shillong
21	Sr.Ar.	Narendra Kr Chakraborty	01-Dec-47	Meghalaya	Assam			Shillong
22	Sr.Ar.	Anil Kumar Baruah	01-Jan-47	Assam	Meghalaya			Guwahati
23	Sr.Ar.	Dayaram Joshi	01-Nov-46	Meghalaya	AP	Assam	Mizoram	Shillong
24	Sr.Ar.	Ashutosh Choudhury	01-Feb-47	Meghalaya				Shillong
25	Sr.Ar.	Nripendra Kr Dey	01-Apr-47	Meghalaya	AP	Mizoram	Assam	Shillong
26	Sr.Ar.	Sudhangshu Ranjan Dhar	31-Dec-46	Assam	Assam	Assam	Assam	Guwahati
27	Sr.Ar.	Nirmalendu Bhattacharjee	01-Mar-52	Meghalaya	AP	Assam	Mizoram	Shillong
28	Sr.Ar.	Uddab Ch Dutta	01-Jul-49	Assam	Assam	Assam	Assam	Guwahati
29	Sr.Ar.	Pradip Kumar Saikia	14-Mar-49	Assam	Assam	Assam	Assam	Guwahati
30	Sr.Ar.	Girindra Nath Deka	01-Aug-49	Assam	Assam	Assam	Assam	Guwahati
31	Sr.Ar.	Prafulla Chandra Saikia	06-Sep-48	Assam	Assam	Assam	Assam	Guwahati
32	Sr.Ar.	Marshall Singh Nongsteng	01-Jan-49	Meghalaya	Assam	AP	Mizoram	Shillong
33	Sr.Ar.	Dipendra Kumar Raha	20-Mar-47	AP	Meghalaya	Assam	Mizoram	Shillong
34	Sr.Ar.	Satya Prasad Borah	01-Apr-49	Assam	Assam	Assam	Assam	Guwahati
35	Sr.Ar.	Sashindra Nath Choudhury	01-Sep-49	Assam	Assam	Assam	Assam	Guwahati
36	Sr.Ar.	Phanindra Chandra Goswami	01-Apr-49	Assam	Assam	Assam	Assam	Guwahati
37	Sr.Ar.	Gokul Ch Konwar	10-Mar-50	Assam	Assam	Assam	Assam	Guwahati
38	Sr.Ar.	Heramba Prasad Kakati	01-Mar-49	Assam	Assam	Assam	Assam	Guwahati
39	Sr.Ar.	Khagendra Nath Sarma	01-Feb-48	Assam	Assam	Assam	Assam	Guwahati
40	Sr.Ar.	Deben Rajbongshi	01-Jan-48	Assam	Assam	Assam	Assam	Guwahati
41	Sr.Ar.	Chapal Kumar Hazarika	28-Feb-50	Assam	Assam	Assam	Assam	Guwahati
42	Sr.Ar.	Mohini Mohan Deka	01-Mar-47	Assam	Assam	Assam	Assam	Guwahati
43	Sr.Ar.	Mahendra Nath Baishya	01-Oct-46	Assam	Assam	Assam	Assam	Guwahati
44	Sr.Ar.	Kamini Kanta Sarma	03-Dec-49	Assam	Assam	Assam	Assam	Guwahati
45	Sr.Ar.	Ushanta Kumar Das	20-Jun-49	Meghalaya	Assam	AP	Mizoram	Shillong
46	Sr.Ar.	Mashque Ahmed	31-Dec-47	Meghalaya	Assam			Shillong
47	Sr.Ar.	Girish Chandra Dutta	21-Apr-49	Assam	Assam	Assam	Assam	Guwahati
48	Sr.Ar.	Sekhar Das	19-May-51	Assam	Meghalaya			Guwahati
49	Sr.Ar.	Hillol Sekhar Gupta	05-Jun-46	Meghalaya	Assam	AP	Mizoram	Shillong
50	Sr.Ar.	Jogendra Chandra Das (II)	01-Dec-47	Meghalaya	AP	Assam	Mizoram	Shillong
51	Sr.Ar.	Kamini Kumar Sarma	01-Aug-48	Assam	Assam	Assam	Assam	Guwahati
52	Sr.Ar.	Ajoy Kumar Das (II)	12-Jan-50	Meghalaya	Assam	AP	Mizoram	Shillong
53	Sr.Ar.	Pranesh Ranjan Chanda	01-Oct-47	AP	Meghalaya	Mizoram	Assam	Shillong

54	Sr.Ar.	Digindra Das	20-Mar-47	Assam	Assam			Guwahati
55	Sr.Ar.	Nagendra Chandra Nath	01-Mar-48	Assam	Assam	Assam	Assam	Guwahati
56	Sr.Ar.	Anup Kumar Gupta Choudhury	24-Jul-50	Meghalaya	AP	Assam		Shillong
57	Sr.Ar.	Bhugeswar Panging	01-Mar-48	Assam	Assam	Assam	Assam	Guwahati
58	Sr.Ar.	Ghana Kanta Doley	01-Sep-49	Assam	Assam	Assam	Assam	Guwahati
59	Sr.Ar.	Darnell Majaw	01-Mar-51	Meghalaya	Assam	AP	Mizoram	Shillong
60	Sr.Ar.	Karuna Kanta Lahakar	01-Oct-47	Assam	Assam	Assam	Assam	Guwahati
61	Sr.Ar.	Prabir Chakraborty	28-Oct-49	Meghalaya	AP	Mizoram	Assam	Shillong
62	Sr.Ar.	Subhash Chandra Dey	18-Jan-49	Assam	Assam	Assam	Assam	Guwahati
63	Sr.Ar.	Sudhir Chandra Das	16-Jan-50	Meghalaya	AP	Mizoram		Shillong
64	Sr.Ar.	Kalap Kanti Das	18-Jun-50	Assam	Meghalaya			Guwahati
65	Sr.Ar.	Debopriya Das	01-Jan-51	Assam	Assam	Assam	Assam	Guwahati
66	Sr.Ar.	Bibekananda Sen	08-Feb-48	Assam	Assam	Assam	Assam	Guwahati
67	Sr.Ar.	Haidar Ali	04-Jan-47	Assam	Assam	Assam	Assam	Guwahati
68	Sr.Ar.	Subodh Chandra Ghosh	01-Jan-50	Assam	Assam	Assam	Assam	Guwahati
69	Sr.Ar.	Balendra Basumatari	01-Feb-48	Assam	Meghalaya	AP	Mizoram	Guwahati
70	Sr.Ar.	Marmaduke Roy Lyngwa	01-Jan-48	Meghalaya	AP	Assam	Mizoram	Shillong
71	Sr.Ar.	Dadhi Ram Das	01-May-49	Assam	Assam			Guwahati
72	Sr.Ar.	Redskilton Nongkynrih	22-May-49	Meghalaya	Assam	AP	Mizoram	Shillong
73	Sr.Ar.	Mihir Kumar Chaki	02-Jan-52	Meghalaya	Assam	AP	Mizoram	Shillong
74	Sr.Ar.	Sailadhar Mudoi	01-Feb-47	Assam	Assam	Assam	Assam	Guwahati
75	Sr.Ar.	Sarat Chandra Choudhury	01-Oct-46	Assam	Assam	Assam	Assam	Guwahati
76	Sr.Ar.	Khagendra Nath Kalita	01-Mar-49	Assam	Assam	Assam	Assam	Guwahati
77	Sr.Ar.	Mahendra Mohan Deka	01-May-50	Assam	Assam	Assam	Assam	Guwahati
78	Sr.Ar.	Janmejoy Bhattacharjee	29-Dec-49	Assam	Assam	Assam	Assam	Guwahati
79	Sr.Ar.	Debasish Das	02-Jan-50	Assam	Assam	Assam	Assam	Guwahati
80	Sr.Ar.	Jiban Chandra Dutta	26-Nov-46	Assam	Assam	Assam	Assam	Guwahati
81	Sr.Ar.	Sadhan Chandra Rabha	01-Mar-49	Assam	Assam	Assam	Assam	Guwahati
82	Sr.Ar.	Jagadish Chandra Talukdar	26-Aug-50	Assam	Assam	Assam	Assam	Guwahati
83	Sr.Ar.	R.K.Thathanga	01-Mar-50	Mizoram	Meghalaya	Assam	AP	Shillong
84	Sr.Ar.	Ranendra Das	06-Jun-55	Meghalaya	AP	Mizoram	Assam	Shillong
85	Sr.Ar.	Kumar Sankar Purkayastha	20-May-52	Assam	Assam	Assam	Assam	Guwahati
86	Sr.Ar.	Ranotosh Chakraborty	01-Feb-54	Assam	Assam	Assam	Assam	Guwahati
87	Sr.Ar.	Bolin Borsaikia	01-Mar-53	Assam	Assam	Assam	Assam	Guwahati
88	Sr.Ar.	Phresto Niangti	09-Oct-54	Meghalaya	Assam	AP	Mizoram	Shillong
89	Sr.Ar.	Anitya Kumar Suklabaidya	01-Oct-55	Meghalaya	Assam	AP	Mizoram	Shillong
90	Sr.Ar.	Safiqul Islam Barbhuya	01-Jun-57	Assam	Assam	Assam	Assam	Guwahati
91	Sr.Ar.	Jagadish Chandra Boral	01-Mar-51	Meghalaya	Assam	AP	Mizoram	Shillong
92	Sr.Ar.	Haladhar Das	01-Feb-51	Assam	Assam	Assam	Assam	Guwahati
93	Sr.Ar.	Bipul Chandra Lahakar	01-Jun-56	Assam	Assam	Assam	Assam	Guwahati
94	Sr.Ar.	Radha Govinda Saha	01-Nov-54	Assam	Assam	Assam	Assam	Guwahati
95	Sr.Ar.	Parimal Chakraborty	25-Sep-50	Meghalaya	Assam			Guwahati
96	Sr.Ar.	Dwipesh Ranjan Nandy	01-Nov-46	AP	Meghalaya	Assam	Mizoram	Shillong
97	Sr.Ar.	Niranjan Chandra Das	01-Jan-53	Assam	Assam	Assam	Assam	Guwahati
98	Sr.Ar.	Hridayananda Bora	27-Dec-58	Assam	Assam	Assam	Assam	Guwahati
99	Sr.Ar.	Dhiren Sonowal	01-Apr-49	Meghalaya	Assam	AP	Mizoram	Shillong
100	Sr.Ar.	Manab Chandra Baishya	01-Jan-55	Assam	Assam	Assam	Assam	Guwahati
101	Sr.Ar.	Narendra Chandra Das	07-Feb-54	Assam	Assam	Assam	Assam	Guwahati
102	Sr.Ar.	Jugal Hazarika	01-Mar-50	Meghalaya	AP	Assam	Mizoram	Shillong
103	Sr.Ar.	John Wallang	01-Mar-50	Meghalaya	Assam	AP	Mizoram	Shillong
104	Sr.Ar.	Spomen Thangkhiew	24-Mar-54	Meghalaya	Assam	AP	Mizoram	Shillong
105	Sr.Ar.	Dilip Kumar Sarma (I)	01-Sep-58	Assam	Assam	Assam	Assam	Guwahati
106	Sr.Ar.	Taizuddin Ahmed	01-Jun-54	Assam	Assam	Assam	Assam	Guwahati
107	Sr.Ar.	Sanjit Kumar Choudhury	02-Jan-54	Meghalaya	Assam	AP	Mizoram	Shillong
108	Sr.Ar.	Suranjan Choudhury	07-May-50	Meghalaya	Assam	Mizoram	AP	Guwahati
109	Sr.Ar.	Dinesh Chandra Haloi	01-Mar-57	Assam	Assam	Assam	Assam	Guwahati
110	Sr.Ar.	Dipak Kumar Bhattacharjee	01-Feb-51	Meghalaya	Assam	AP	Mizoram	Shillong
111	Sr.Ar.	Pradyumna Malakar	01-Jan-55	Assam	Assam	Assam	Assam	Guwahati

112	Sr.Ar.	Nagendra Chandra Baishya	22-Jun-52	Assam	Assam	Assam	Assam	Guwahati
113	Sr.Ar.	Madhab Chandra Kakoti	19-Apr-51	Assam	Assam	Assam	Assam	Guwahati
114	Sr.Ar.	Bapan Chandra Kalita	01-Mar-56	Assam	Assam	Assam	Assam	Guwahati
115	Sr.Ar.	Puran Chandra Amchi	01-Sep-57	Assam	Assam	Assam	Assam	Guwahati
116	Sr.Ar.	Surendra Nath Saikia	01-Jul-51	Assam	Assam	Assam	Assam	Guwahati
117	Sr.Ar.	Dilip Kumar Sarmah (II)	02-May-58	Assam	Assam	Assam	Assam	Guwahati
118	Sr.Ar.	Rohini Mushahari	01-Dec-54	Assam	Assam	Assam	Assam	Guwahati
119	Sr.Ar.	Rabi Sankar Roy	27-May-57	Assam	Assam	Assam	Assam	Guwahati
120	Sr.Ar.	Jatindra Mohan Roy	01-Nov-47	Assam	Assam	Assam	Assam	Guwahati
121	Sr.Ar.	Sushil Sarmah	01-Dec-55	Assam	Assam	Assam	Assam	Guwahati
122	Sr.Ar.	Nani Gopal Saha	23-Jul-59	Assam	Assam	Assam	Assam	Guwahati
123	Sr.Ar.	Sambudha Dasgupta	12-Jul-58	Assam	Assam	Assam	Assam	Guwahati
124	Sr.Ar.	Rabin Duarah	01-Dec-56	Assam	Assam	Assam	Assam	Guwahati
125	Sr.Ar.	Manoranjan Borah	01-Feb-56	Assam	Assam	Assam	Assam	Guwahati
126	Sr.Ar.	Sarbananda Sarania	01-Jan-52	Assam	Assam	Assam	Assam	Guwahati
127	Sr.Ar.	Tarun Sonowal	01-Aug-55	Assam	Assam	Assam	Assam	Guwahati
128	Sr.Ar.	Nirmal Kumar Malakar	28-Nov-54	Assam	Assam	Assam	Assam	Guwahati
129	Sr.Ar.	Hem Kanta Gogoi	01-Jun-50	Assam	Assam	Assam	Assam	Guwahati
130	Sr.Ar.	Rabin Chandra Baishya	01-Jul-51	Assam	Assam	Assam	Assam	Guwahati
131	Sr.Ar.	Akon Chandra Saikia	20-Oct-51	Meghalaya	AP	Assam	Mizoram	Shillong
132	Sr.Ar.	Rabindra Pathak	01-Feb-60	Assam	Assam	Assam	Assam	Guwahati
133	Sr.Ar.	Harendra Nath Sarma	01-Jan-59	Assam	Assam	Assam	Assam	Guwahati
134	Sr.Ar.	Bikramjit Mitra	13-Nov-57	Assam	Assam	Assam	Assam	Guwahati
135	Sr.Ar.	Jogendra Nath Boro	01-Feb-53	Assam	Assam	Assam	Assam	Guwahati
136	Sr.Ar.	Subhash Chandra Bhattacharjee	27-Dec-51	Assam	Assam	Assam	Assam	Guwahati
137	Sr.Ar.	Bhupendra Nath Pathak	20-Jan-59	Assam	Assam	Assam	Assam	Guwahati
138	Sr.Ar.	Kamal Chandra Dutta	11-Oct-49	Assam	Assam	Assam	Assam	Guwahati
139	Sr.Ar.	Lorenadro Lyngkhoi	23-Sep-53	Meghalaya	Assam	AP	Mizoram	Shillong
140	Sr.Ar.	Samarendra Narayan Deb	22-Jul-49	Assam	Assam	Assam	Assam	Guwahati
141	Sr.Ar.	Sashi Mohan Roy	01-Nov-51	Meghalaya	Assam	AP	Mizoram	Shillong
142	Sr.Ar.	Nitya Gopal Karmakar	09-Dec-50	Meghalaya	Assam	AP	Mizoram	Shillong
143	Sr.Ar.	Pani Ram Deka	01-Jun-50	Assam	Assam	Assam	Assam	Guwahati
144	Sr.Ar.	Dharmeswar Keot	09-Jan-53	Assam	Assam	Assam	Assam	Guwahati
145	Sr.Ar.	Mileswar Deka Doloi	01-Dec-47	Assam	Assam	Assam	Assam	Guwahati
146	Sr.Ar.	Bibhuti Bhusan Bhattacharjee	19-Apr-56	Assam	Assam	Assam	Assam	Guwahati
147	Sr.Ar.	James Minj	01-Mar-60	Assam	Assam	Assam	Assam	Guwahati
148	Sr.Ar.	Siddhartha Bhattacharjee	01-Mar-58	Assam	Assam	Assam	Assam	Guwahati
149	Sr.Ar.	Sajal Kumar Sen	31-Aug-56	Assam	Assam	Assam	Assam	Guwahati
150	Sr.Ar.	Luis K. Pyngrope	18-Dec-50	Meghalaya	Assam	AP	Mizoram	Shillong
151	Sr.Ar.	Subodh Paul	02-Dec-50	Assam	Assam	Assam	Assam	Guwahati
152	Sr.Ar.	Rabindra Nath Biswas	17-Feb-55	Meghalaya	Assam	AP		Shillong
153	Sr.Ar.	Sanchita Mukharjee	23-Jan-55	Assam	Assam	Assam	Assam	Guwahati
154	Sr.Ar.	Prafulla Narayan Das	01-Jan-58	Assam	Assam			Guwahati
155	Sr.Ar.	Sanjit Purkayastha	01-Jan-56	Meghalaya	AP	Assam	Mizoram	Shillong
156	Sr.Ar.	Sujit Kumar Nag	01-Jul-53	Meghalaya	AP	Assam	Mizoram	Shillong
157	Sr.Ar.	Anupam Biswas	18-Nov-57	Meghalaya	Assam	AP		Shillong
158	Sr.Ar.	Prabir Kumar Paul	24-Apr-52	AP	Assam	Meghalaya	Mizoram	Shillong
159	Sr.Ar.	Ananda Chandra Das	01-Jan-53	Assam	Assam	Assam	Assam	Guwahati
160	Sr.Ar.	Aruna Chakraborty	16-Dec-57	Assam	Assam	Assam	Assam	Guwahati
161	Sr.Ar.	Bhupen Patowari	20-Jan-59	Assam	Assam	Assam	Assam	Guwahati
162	Sr.Ar.	Plistina Sohtun	27-Feb-58	Meghalaya	Assam	AP	Mizoram	Shillong
163	Sr.Ar.	Ricky Myrten	07-Feb-63	Meghalaya	Assam	AP	Mizoram	Shillong
164	Sr.Ar.	Arun Chandra Sarma	01-Jan-60	Assam	Assam	Assam	Assam	Guwahati
165	Sr.Ar.	Bijon Kanti Roy	30-Dec-58	Meghalaya	Assam	AP	Mizoram	Shillong
166	Sr.Ar.	Kroshek D. Khiewtam	09-Sep-64	Meghalaya	Assam	AP	Mizoram	Shillong
167	Sr.Ar.	Amalendu Dey	15-Feb-63	Assam	Assam	Assam	Assam	Guwahati
168	Sr.Ar.	Sujata Chakraborty	17-Oct-54	Assam	Assam	Assam	Assam	Guwahati
169	Sr.Ar.	Umakanta Hazarika	01-Jul-56	Assam	Assam	Assam	Assam	Guwahati

170	Sr.Ar.	Ranjit Hazarika	01-Dec-55	Assam	Assam	Assam	Assam	Guwahati
171	Sr.Ar.	Gandhiram Pegu	01-May-53	Assam	Assam	Assam	Assam	Guwahati
172	Sr.Ar.	Shibani Choudhury	01-Dec-49	Assam	Assam	Assam	Assam	Guwahati
173	Sr.Ar.	Sushanta Kumar Purkayastha	12-Jan-62	Assam	Assam	Assam	Assam	Guwahati
174	Sr.Ar.	Debasish Banerjee	01-Jan-52	Meghalaya	AP	Assam		Shillong
175	Sr.Ar.	Venetia Dolly Mawrie	16-Aug-62	Meghalaya	AP	Assam		Shillong
176	Sr.Ar.	Anthony L. Thawbroi	16-Aug-62	Meghalaya	Assam	AP	Mizoram	Shillong
177	Sr.Ar.	Ravindra Singh	08-Apr-67	Meghalaya	AP	Assam	Mizoram	Shillong
178	Sr.Ar.	Nomal Chandra Deka	01-Aug-48	Assam	Assam	Assam	Assam	Guwahati
179	Sr.Ar.	Salam Kumar Singh	01-Feb-65	Assam	Assam	Assam	Assam	Guwahati
180	Sr.Ar.	Arlessibon Rumnong	04-Oct-62	Meghalaya	Assam	AP	Mizoram	Shillong
181	Sr.Ar.	Paran Chandra Sarkar	27-Mar-62	Assam	Assam	Assam	Assam	Deputation
182	Sr.Ar.	Abhijit Das Gupta	01-May-54	Meghalaya	Assam	AP	Mizoram	Shillong
183	Sr.Ar.	Ngurremmawi	01-Mar-57	Meghalaya	Assam	AP	Mizoram	Shillong
184	Sr.Ar.	Soumitra Das	30-Jun-62	Assam	Assam	Assam	Assam	Guwahati
185	Sr.Ar.	Neelotpal Dutta Choudhury	29-Mar-65	Meghalaya	AP	Assam	Mizoram	Shillong
186	Sr.Ar.	Suchitra Ghosh	29-Mar-60	Assam	Assam	Assam	Assam	Guwahati
187	Sr.Ar.	Biman Sarkar	23-Nov-59	Assam	Assam	Assam	Assam	Guwahati
188	Sr.Ar.	Sunesh Manik Syiem	10-Jul-68	Meghalaya	Assam	AP	Mizoram	Shillong
189	Sr.Ar.	Raymond V. Kharkongor	28-Jun-67	Meghalaya	Assam	AP	Mizoram	Shillong
190	Sr.Ar.	Charles Dickson Syiemlieh	03-Sep-65	Meghalaya	Assam	AP	Mizoram	Shillong
191	Sr.Ar.	Wanaibon Risaw	18-Dec-65	Meghalaya	AP	Assam	Mizoram	Shillong
192	Sr.Ar.	Pradip Das.Gupta (I)	18-Feb-64	Assam	Assam	Assam	Assam	Guwahati
193	Sr.Ar.	Yuribell Roy	02-Mar-62	Meghalaya	Assam	AP	Mizoram	Shillong
194	Sr.Ar.	Caius D'souza Lyngdoh	22-Apr-68	Meghalaya	Assam	AP	Mizoram	Shillong
195	Sr.Ar.	Mintu Mitra	12-Nov-60	Assam	Assam	Assam	Assam	Guwahati
196	Sr.Ar.	Sital Kumar Roy	01-Aug-65	Assam	Assam	Assam	Assam	Guwahati
197	Sr.Ar.	Iadamon Wanswett	28-Feb-66	Meghalaya	Assam	AP	Mizoram	Shillong
198	Sr.Ar.	Ioophica Raplang	04-Mar-61	Meghalaya	Assam	AP	Mizoram	Shillong
199	Sr.Ar.	Helen Diengdoh	16-Dec-59	Meghalaya	Assam	AP	Mizoram	Shillong
200	Sr.Ar.	Ashish Kumar Gupta	01-Apr-59	Assam	Assam	Assam	Assam	Guwahati
201	Sr.Ar.	Padam Lal Sunar	01-Jan-64	Meghalaya	Assam	AP	Mizoram	Shillong
202	Sr.Ar.	Dlessina Diengdoh	24-Mar-56	Meghalaya	Assam	AP	Mizoram	Shillong
203	Sr.Ar.	Biman Ranjan Das	01-Jan-63	Assam	Assam	Assam	Assam	Guwahati
204	Sr.Ar.	Jaba Dey	22-Sep-65	Assam	Assam	Assam	Assam	Guwahati
205	Sr.Ar.	Robin Kumar Ruchal	01-May-63	Meghalaya	AP	Assam		Shillong
206	Sr.Ar.	Khmihlynti Mawiong	05-Feb-70	Meghalaya	Assam	AP	Mizoram	Shillong
207	Sr.Ar.	Uttam Thapa	01-Feb-68	Meghalaya	AP	Assam	Mizoram	Shillong
208	Sr.Ar.	Krishna Pradhan	02-Mar-71	Meghalaya	AP	Assam	Mizoram	Shillong
209	Sr.Ar.	Ajay Bahuguna	14-Feb-67	Assam	Assam	Assam	Assam	Guwahati
210	Sr.Ar.	Maya Bhattacharjee Dhar	05-Mar-64	Assam	Meghalaya	AP	Mizoram	Shillong
211	Sr.Ar.	Anupama Chakrabarty	01-Aug-54	Assam	Assam	Assam	Assam	Guwahati
212	Sr.Ar.	Diptangshu Choudhury	31-Jul-67	Assam	Assam	Assam	Assam	Guwahati
213	Sr.Ar.	Sanjoy Suklabaidya	03-Apr-61	Meghalaya	AP	Assam	Mizoram	Shillong
214	Sr.Ar.	Subhas Chandra Das	26-Nov-61	Assam	Meghalaya	AP	Mizoram	Shillong
215	Sr.Ar.	Mrinal Kanti Sen	01-Apr-61	Assam	Assam	Assam	Assam	Guwahati
216	Sr.Ar.	Suren Chandra Mili	01-Sep-62	Assam	Assam	Assam	Assam	Guwahati
217	Sr.Ar.	Raj Kumar Taye	01-Dec-66	Assam	Assam	Assam	Assam	Guwahati
218	Sr.Ar.	Pratul Khakhlari	01-Feb-64	Assam	Assam	Assam	Assam	Guwahati
219	Sr.Ar.	Mitul Chakraborty	17-Feb-66	Assam	Assam	Assam	Assam	Guwahati
220	Sr.Ar.	Md. Hazarat Ali	01-Sep-60	Assam	Assam	Assam	Assam	Guwahati
221	Sr.Ar.	Bishnupada Bhattacharjee	20-Nov-65	Assam	Assam	Assam	Assam	Guwahati
222	Sr.Ar.	Bari Kupar Thangkhiew	27-Sep-66	Meghalaya	Assam	AP	Mizoram	Shillong
223	Sr.Ar.	Rupon Daimari	30-Apr-63	Assam	Assam	Assam	Assam	Guwahati
224	Sr.Ar.	Manoj Khanduri	26-Jan-66	Meghalaya	AP	Assam	Mizoram	Shillong
225	Sr.Ar.	Jenny Lyngdoh	29-Aug-67	Meghalaya	Assam	AP	Mizoram	Shillong
226	Sr.Ar.	Raj Narayan Adhyapak	01-Mar-58	Assam	Assam	Assam	Assam	Guwahati
227	Sr.Ar.	Hazell Sawian	13-Dec-72	Meghalaya	AP	Assam		Shillong

228	Sr.Ar.	Debashish Senapati	01-Dec-64	Assam	Meghalaya	AP	Mizoram	Shillong
229	Sr.Ar.	Pranab Kumar Rajbangshi	01-Apr-65	Assam	Assam	Assam	Assam	Guwahati
230	Sr.Ar.	Sanjoy Sarkar	06-Jan-61	Assam	Assam	Assam	Assam	Guwahati
231	Sr.Ar.	L. Haridas Singh	08-Apr-63	Assam	Assam	Assam	Assam	Guwahati
232	Sr.Ar.	Sandip Kumar Dás	17-Feb-65	Assam	Meghalaya	AP	Mizoram	Shillong
233	Sr.Ar.	Amitava Mazumdar	20-May-68	Assam	Assam	Assam	Assam	Guwahati
234	Sr.Ar.	Surajit Bhattacharjee	23-Dec-67	Assam	Assam	Assam	Assam	Guwahati
235	Sr.Ar.	Tapan Kumar Dey	12-Dec-56	Assam	Assam	Assam		Guwahati
236	Sr.Ar.	Arun Kumar Dey	15-Dec-59	Assam	Assam	Assam	Assam	Guwahati
237	Sr.Ar.	Sandipan Choudhury	28-Sep-67	Meghalaya	AP	Assam	Mizoram	Shillong (Deputation)
238	Sr.Ar.	Ashim Kumar Ghosh	01-Jan-64	Assam	Assam	Assam	Assam	Guwahati
239	Sr.Ar.	Ajit Das	07-May-68	Assam	Assam	Assam	Assam	Guwahati
240	Sr.Ar.	Sandalyne Khongwir	15-Feb-69	Meghalaya	AP	Assam	Mizoram	Shillong
241	Sr.Ar.	Panora Nongsiej	23-Sep-66	Meghalaya	AP	Assam		Shillong
242	Sr.Ar.	Jyoti Rajkhowa Lama	21-Mar-69	Assam	Meghalaya	AP	Mizoram	Shillong
243	Sr.Ar.	Phailin Thangkhiew	19-Jun-69	Meghalaya	AP	Assam	Mizoram	Shillong
244	Sr.Ar.	Gita Dhar	20-Nov-48	Meghalaya	Assam	AP	Mizoram	Shillong
245	Sr.Ar.	Barun Dey	14-Jun-70	Assam	Meghalaya			Shillong
246	Sr.Ar.	Madhabi Sen	21-Oct-67	Assam	Assam	Assam	Assam	Guwahati
247	Sr.Ar.	Bijoy Chetri	07-Mar-69	Meghalaya	AP	Assam	Mizoram	Shillong
248	Sr.Ar.	Ribiwla Kharmaophlang	07-Mar-60	Meghalaya	AP	Assam	Mizoram	Shillong
249	Sr.Ar.	Ranjit Barua	24-Jan-70	Meghalaya	Assam	AP	Mizoram	Shillong
250	Sr.Ar.	Kamalesh Chakraborty	08-Nov-65	Meghalaya	AP	Assam	Mizoram	Shillong
251	Sr.Ar.	Medalin Sohtun	01-Mar-61	Meghalaya	Assam	AP	Mizoram	Shillong
252	Sr.Ar.	Persara Mary Nongbri	06-Apr-71	Meghalaya	AP	Assam	Mizoram	Shillong
253	Sr.Ar.	Mridul Bayan	01-Mar-70	Assam	Assam	Assam	Assam	Guwahati
254	Sr.Ar.	Nina Das	08-Feb-49	Assam	Assam	Assam	Assam	Guwahati
255	Sr.Ar.	Namarbahun Marwein	13-May-66	Meghalaya	Assam	AP	Mizoram	Shillong
256	Sr.Ar.	Moreen Kharumudai	10-Nov-70	Meghalaya	Assam	AP	Mizoram	Shillong
257	Sr.Ar.	Amit Das	02-Jul-68	Assam	Meghalaya			Shillong
258	Sr.Ar.	Virginia Pyngrope	31-Mar-63	Meghalaya	AP	Assam		Shillong
259	Sr.Ar.	Jagadish Deka	01-Feb-67	Assam	Assam	Assam	Assam	Guwahati
260	Sr.Ar.	Individual Talang	12-Jul-69	Meghalaya	AP	Assam	Mizoram	Shillong
261	Sr.Ar.	Gordon Mark S. Rynjah	27-Oct-71	Meghalaya	AP	Assam	Mizoram	Shillong
262	Sr.Ar.	Hunlinmon Ajar Tongper	04-Dec-67	Meghalaya	AP	Assam	Mizoram	Shillong
263	Sr.Ar.	Debabrata Kalita	01-Oct-72	Assam	Assam	Assam	Assam	Guwahati
264	Sr.Ar.	Nalibon Wanshñong	27-May-65	Meghalaya	Assam	AP	Mizoram	Shillong
265	Sr.Ar.	Monoranjan Deka	13-Feb-69	Assam	Assam	Assam	Assam	Guwahati
266	Sr.Ar.	Kanu Deb	06-Jan-64	Assam	Meghalaya	AP	Mizoram	Shillong
267	Sr.Ar.	Bishnu Ganguly	28-Jan-65	Assam	Assam	Assam	Assam	Guwahati
268	Sr.Ar.	Jeannita Warjri	02-Oct-66	Meghalaya	Assam	AP	Mizoram	Shillong
269	Sr.Ar.	Manish Dey	09-Aug-69	Assam	Assam	Assam	Assam	Guwahati
270	Sr.Ar.	Rajesh Kamal Rajput	22-Aug-66	Meghalaya	Assam	AP	Mizoram	Shillong
271	Sr.Ar.	Md. Rafikuddin Ahmed	01-Jan-69	Assam	Assam	Assam	Assam	Guwahati
272	Sr.Ar.	Sanjiv Kumar	11-Jan-69	Assam	Assam	Assam	Assam	Guwahati
273	Sr.Ar.	Biswajit Ghosh	01-Apr-72	Assam	Assam	Assam	Assam	Guwahati
274	Sr.Ar.	Aquarius Mathew	26-Jan-73	Meghalaya	AP	Assam	Mizoram	Shillong
275	Sr.Ar.	Cherrylyne Lyngdoh	01-Feb-72	Meghalaya	AP	Assam	Mizoram	Shillong
276	Sr.Ar.	Arup Kar	01-Aug-64	Assam	Assam	Assam	Assam	Guwahati
277	Sr.Ar.	Jayanta Sarma (II)	01-Sep-68	Assam	Assam	Assam	Assam	Guwahati
278	Sr.Ar.	Subrata Biswas	13-Apr-70	Assam	Assam	Assam	Assam	Guwahati
279	Sr.Ar.	Amita Diengdoh	11-Sep-68	Meghalaya	AP	Assam	Mizoram	Shillong
280	Sr.Ar.	Shilla Bist	23-Nov-68	Assam	Assam	Assam	Assam	Guwahati
281	Sr.Ar.	Sanjay Kumar	16-Aug-71	Assam	Assam	Assam	Assam	Guwahati
282	Sr.Ar.	Debashish Dey	15-Mar-67	Assam	Assam	Assam	Assam	Guwahati
283	Sr.Ar.	Pankaj Kumar	10-May-69	Assam	Meghalaya	Assam	Assam	Deputation
284	Sr.Ar.	Monomohan Deori	01-Apr-65	Assam	Assam	Assam	Assam	Guwahati

285	Sr.Ar.	Biplab Kumar Saha Roy	05-May-73	Assam	Assam	Assam	Assam	Guwahati
286	Sr.Ar.	Jagadish Ghosh	01-Dec-63	Assam	Assam	Assam	Assam	Guwahati
287	Sr.Ar.	Sumita Kharmutee	05-Nov-73	Assam	Meghalaya	AP	Mizoram	Shillong
288	Sr.Ar.	Sarbjit Acharjee	25-Sep-72	Assam	Assam	Assam	Assam	Guwahati
289	Sr.Ar.	Baiar Kupar Lyngdoh Thabah	01-Mar-67	Meghalaya	Assam	AP	Mizoram	Shillong
290	Sr.Ar.	Sharmista Bhattacharjee	16-Feb-74	Assam	Assam	Assam	Assam	Guwahati
291	Sr.Ar.	S. Thangtinmang	30-Jul-62	Assam	Assam	Assam	Assam	Guwahati
292	Sr.Ar.	Tapajit Dutta	09-Aug-69	Assam	Assam	Assam	Assam	Guwahati
293	Sr.Ar.	Bhaktikana Bhattacharjee	01-Nov-49	Assam	Meghalaya			Shillong
294	Sr.Ar.	Pradip Das Gupta (II)	31-Oct-61	Assam	Assam	Assam	Assam	Guwahati
295	Sr.Ar.	Suvajit Deb	01-Dec-72	Assam	Meghalaya	AP	Mizoram	Guwahati
296	Sr.Ar.	Gopal Joshi	15-May-68	Assam	Assam	Assam	Mizoram	Deputation
297	Sr.Ar.	Indrani Bhattacharyya	19-Nov-71	Assam	Assam	Assam	Assam	Guwahati
298	Sr.Ar.	Euphrasie Nongkynrih	23-Jul-65	Meghalaya	Assam	AP	Mizoram	Shillong
299	Sr.Ar.	Ajanta Ahmed	07-Jan-67	Assam	Assam	Assam	Assam	Guwahati
300	Sr.Ar.	Shankar Kr Das	23-Feb-67	Assam	Assam	Assam	Assam	Guwahati
301	Sr.Ar.	Swapan Kr Roy	01-Mar-62	Assam	Assam	Assam	Assam	Guwahati
302	Sr.Ar.	Manoj Kr Baishya	01-Mar-67	Assam	Assam	Assam	Assam	Guwahati
303	Sr.Ar.	Swapan Mandal	25-Feb-65	Assam	Assam	Assam	Assam	Guwahati
304	Sr.Ar.	Prakash Ch. Das	09-Feb-69	Assam	Assam	Assam	Assam	Guwahati
305	Sr.Ar.	Kamini Kr Das	28-Feb-59	Assam	Assam	Assam	Assam	Guwahati
306	Sr.Ar.	Pinaki Bhattacharjee	29-Feb-68	Assam	Assam	Assam	Assam	Guwahati
307	Sr.Ar.	Deb Dulal Roy	02-Jan-62	Assam	Assam	Assam	Assam	Guwahati
308	Sr.Ar.	Khainbor Warjri	30-Mar-67	Meghalaya	Assam			Shillong
309	Sr.Ar.	Razia Babi Gatphoh	19-Dec-63					Shillong
310	Sr.Ar.	Yurinia Kharumnuid	04-May-66	Meghalaya	Assam	AP	Mizoram	Shillong
311	Sr.Ar.	Arindam Dey	17-Apr-71	Assam	Assam	Assam	Assam	Guwahati
312	Sr.Ar.	Lisamai Syiem	31-Dec-67	Meghalaya	AP	Assam	Mizoram	Shillong
313	Sr.Ar.	Arijit Sinha	30-Nov-70	Assam	Assam	Assam	Assam	Guwahati
314	Sr.Ar.	Altafani Lyngwa	01-Apr-73	Meghalaya	AP	Assam		Shillong
315	Sr.Ar.	Rangeswari Hazarika Deka	03-Feb-58	Assam	Assam	Assam	Assam	Guwahati
316	Sr.Ar.	Tajmina Sultana	06-Nov-71	Assam	Assam	Assam	Assam	Guwahati
317	Sr.Ar.	Sanjay Lama	12-Apr-72	Assam	Meghalaya	AP	Mizoram	Shillong
318	Sr.Ar.	Rishottre Pyrbot	21-Mar-73	Meghalaya	Assam	AP	Mizoram	Shillong
319	Sr.Ar.	Ricky Pyngrope	26-Dec-69	Meghalaya	Assam	AP	Mizoram	Shillong
320	Sr.Ar.	Swapna Das	01-Aug-52	Assam	Assam	Assam	Assam	Guwahati
321	Sr.Ar.	Dharmajit Banik	27-Jan-66	Assam	Assam	Assam	Assam	Guwahati
322	Sr.Ar.	Bharat Chandra Saikia	01-Mar-61	Assam	Assam	Assam	Assam	Guwahati
323	Sr.Ar.	Naina Kamal Gurung	20-Jan-70	Meghalaya	AP	Assam	Mizoram	Shillong
324	Sr.Ar.	Surendra Nath Sonowal	01-May-48	Assam	Assam	Assam	Assam	Guwahati
325	Sr.Ar.	Phuleswari Roy	19-Dec-67	Assam	Assam	Assam	Assam	Guwahati
326	Sr.Ar.	Prasanta Basak	03-Jan-70	Assam	Assam	Assam	Assam	Guwahati
327	Sr.Ar.	Sushil Sutradhar	29-Jun-67	Assam	Assam	Assam	Assam	Guwahati
328	Sr.Ar.	Bijit Ghosh	02-Mar-71	Assam	Assam	Assam	Assam	Guwahati
329	Sr.Ar.	Jayanta Ghosh (II)	15-May-68	Assam	Meghalaya	Mizoram	AP	Guwahati
330	Sr.Ar.	Ujananda Medok	24-May-68	Assam	Assam	Assam	Assam	Guwahati
331	Sr.Ar.	Gautam Paul	09-Jul-70	Assam	Assam	Assam	Assam	Guwahati
332	Sr.Ar.	Namita Das (Nath)	01-Mar-71	Assam	Assam	Assam	Assam	Guwahati
333	Sr.Ar.	Omana Madhusoodhanan	22-May-69	Meghalaya	Assam	Mizoram	AP	Deputation
334	Sr.Ar.	Swarkisar Basumatary	25-Nov-72	Assam	Assam	Assam	Assam	Guwahati
335	Sr.Ar.	Buidyut Kumar Deb	11-Oct-70	Assam	Assam	Assam	Assam	Guwahati
336	Sr.Ar.	Phanin Brahma	10-Feb-67	Assam	Assam	Assam	Assam	Guwahati
337	Sr.Ar.	Camelia Sohtun	14-Nov-68	Meghalaya	Assam	AP	Mizoram	Shillong
338	Sr.Ar.	Subhash Podar	01-Aug-71	Assam	Assam	Assam	Assam	Guwahati
339	Sr.Ar.	Himangshu Dey	01-Mar-66	Assam	Assam	Assam	Assam	Guwahati
340	Sr.Ar.	Tapan Ch Deka	15-Apr-74	Assam	Assam	Assam	Assam	Guwahati
341	Sr.Ar.	Marius Swer	14-Nov-68	Meghalaya	Assam	AP	Mizoram	Shillong
342	Sr.Ar.	Dayal Singh Basumatary	01-Mar-67	Assam	Assam	Assam	Assam	Guwahati

343	Sr.Ar.	Harilal Panthi	01-Mar-52	Meghalaya	Assam			Shillong
344	Sr.Ar.	Kartik Kr. Aich	23-Jan-57	Assam	Assam	Assam	Assam	Guwahati
345	Sr.Ar.	Paranajal Pratim Sarma	28-Aug-75	Assam	Assam	Assam	Assam	Guwahati
346	Sr.Ar.	Ranu Deka	28-Feb-68	Assam	Assam	Assam	Assam	Guwahati
347	Sr.Ar.	Mahendra Nath Deka	01-Sep-60	Assam	Assam	Assam	Assam	Guwahati
348	Sr.Ar.	Jugal Kishore Tamuly	28-Jan-76	Assam	Assam	Assam	Assam	Guwahati
349	Sr.Ar.	Kushal Goon	23-Mar-71	Assam	Assam	Assam	Assam	Guwahati
350	Sr.Ar.	Piyalee Chakraborty	23-Feb-76	Assam	Assam	Assam	Assam	Guwahati
351	Sr.Ar.	Bibhas Rn Das	01-Dec-68	Assam	Assam	Assam	Assam	Guwahati
352	Sr.Ar.	Poramesh Chanda	03-May-52	AP	Meghalaya	Assam		Shillong
353	Sr.Ar.	Ramesh Kr. Singh	25-Dec-68	Assam	Assam	Assam	Assam	Guwahati
354	Sr.Ar.	Ravi Sewa	01-Jun-73	Assam	Assam	Assam	Assam	Guwahati
355	Sr.Ar.	Debojit Dutta Baruah	01-Apr-73	Assam	Assam	Assam	Assam	Guwahati
356	Sr.Ar.	Mahua Dutta Sarkar	01-Sep-75	Assam	Assam	Assam	Assam	Guwahati
357	Sr.Ar.	Majnu Sonowal	01-Jan-72	Assam	Assam	Assam	Assam	Guwahati
358	Sr.Ar.	Sudhir Ranjan Paul	01-Apr-68	Assam	Assam	Assam	Assam	Guwahati
359	Sr.Ar.	Soumitra Bhattachrjee	02-Sep-70	Assam	Assam	Assam	Assam	Guwahati
360	Sr.Ar.	Gopa Das	01-Mar-71	Assam	Assam	Assam	Assam	Guwahati
361	Sr.Ar.	Til Bahadur Chetri	19-Jan-55	Meghalaya	AP	Assam	Mizoram	Shillong
362	Sr.Ar.	Argha Ram Boro	01-Sep-72	Assam	Assam	Assam	Assam	Guwahati
363	Sr.Ar.	Pradip Saha	10-Apr-71	Assam	Assam	Assam	Assam	Guwahati
364	Sr.Ar.	Shyamal Kanti Roy	15-Mar-72	Assam	Assam	Assam	Assam	Guwahati
365	Sr.Ar.	Rupak Mahanta	05-Feb-72	Assam	Assam	Assam	Assam	Guwahati
366	Sr.Ar.	Amrita Bhattacharjee	12-Jun-77	AP	Assam	Meghalaya		Shillong
367	Sr.Ar.	Ruhikanta Khomdram	09-Feb-79	Meghalaya	Assam	Mizoram	AP	Deputation
368	Sr.Ar.	Edmund Kharkongor	26-Jul-76	Meghalaya	Assam	AP	Mizoram	Shillong
369	Sr.Ar.	Eusebio Lyngdoh	01-Mar-76	Meghalaya	Assam	AP	Mizoram	Shillong
370	Sr.Ar.	Kyrshanborlang Ranee	26-Jun-74	Meghalaya	Assam	AP	Mizoram	Shillong
371	Sr.Ar.	Jesper Khongsdam	07-Aug-69	Meghalaya	Assam	AP	Mizoram	Shillong
372	Sr.Ar.	Rupak Mazumdar	25-Apr-67	Assam	Assam	Assam	Assam	Guwahati
373	Sr.Ar.	Biren Borah	01-Dec-62	Assam	Assam	Assam	Assam	Guwahati
374	Sr.Ar.	Jayanta Kr. Das	01-Sep-62	Assam	Assam	Assam	Assam	Guwahati
375	Sr.Ar.	Bijoy Chandra Hazarika	28-Dec-55	Assam	Assam	Assam	Assam	Guwahati
376	Sr.Ar.	Jadav Chandra Pathak	01-Jan-64	Assam	Assam	Assam	Assam	Guwahati
377	Sr.Ar.	Jyotish Sharma	01-Jan-71	Assam	Assam	Assam	Assam	Guwahati
378	Sr.Ar.	Ratnajit Choudhury	20-Mar-70	Assam	Assam	Assam	Assam	Guwahati
379	Sr.Ar.	Suraj Kumar Thapa	25-Nov-76	Meghalaya	Assam	AP	Mizoram	Shillong
380	Sr.Ar.	Deepraj Limbu	31-Jan-77	Meghalaya	AP	Assam	Mizoram	Shillong
381	Sr.Ar.	Minakshi Purkayastha	01-Aug-48	Meghalaya	AP	Assam	Mizoram	Shillong
382	Sr.Ar.	Debasish Nag	20-Aug-72	Assam	Assam	Assam	Assam	Guwahati
383	Sr.Ar.	Ajoy Paul	14-Feb-68	Assam	AP	Meghalaya	Mizoram	Shillong
384	Sr.Ar.	Arup Kumar Dhar	03-Aug-68	Assam	Assam	Assam	Assam	Guwahati
385	Sr.Ar.	Merinda Kharkongor	05-Apr-68	Meghalaya	Assam	AP	Mizoram	Shillong
386	Sr.Ar.	Kiran Limbu	28-Apr-74	Assam	AP	Meghalaya	Mizoram	Shillong
387	Sr.Ar.	Arup Kumar Sharma	16-Jul-74	Assam	Assam	Assam	Assam	Guwahati
388	Sr.Ar.	Stalyneda Kharbuki	12-Mar-69	Meghalaya	Assam	AP	Mizoram	Shillong
389	Sr.Ar.	Khageh Saikia	03-Jan-73	Assam	Assam	Assam	Assam	Guwahati
390	Sr.Ar.	Naresh Chetri	04-Nov-74	Assam	Assam	Assam	Assam	Guwahati
391	Sr.Ar.	Parimal Basak	07-Nov-68	Assam	Assam	Assam	Assam	Guwahati
392	Sr.Ar.	Subrata Dutta	21-Nov-71	Assam	Assam	Assam	Assam	Guwahati
393	Sr.Ar.	Rajumoni Baruah	01-Feb-57	Assam	Assam	Assam	Assam	Guwahati
394	Sr.Ar.	Bijon Sinha	10-Dec-78	Assam	Assam	Assam	Assam	Guwahati
395	Sr.Ar.	Tarakanath Basu	18-Dec-72	Assam	AP	Meghalaya	Mizoram	Shillong
396	Sr.Ar.	Rajib Dhar Chourhury	07-Mar-76	Assam	AP	Meghalaya	Mizoram	Shillong
397	Sr.Ar.	Gauranga Ch Das	01-Mar-62	Assam	Assam	Assam	Assam	Guwahati
398	Sr.Ar.	Ranjit Gogoi	01-Mar-71	Assam	Assam	Assam	Assam	Guwahati
399	Sr.Ar.	Arindom Chatterjee	01-Nov-73	Meghalaya	AP	Assam	Mizoram	Deputation
400	Sr.Ar.	Ratna Joardar	14-Oct-71	Assam	Assam	Assam	Assam	Guwahati

401	Sr.Ar.	P.V.K. Naga Polaiah	01-Jul-71	Assam	AP	Meghalaya	Mizoram	Shillong
402	Sr.Ar.	T. John Wilson	13-Jun-70	Assam	AP	Meghalaya	Mizoram	Shillong
403	Sr.Ar.	Binoy Kr. Das	01-Jan-64	Assam	Assam	Assam	Assam	Guwahati
404	Sr.Ar.	Malina Acharjee	15-Jan-73	Assam	Assam	Assam	Assam	Guwahati
405	Sr.Ar.	Snehashis Roy	02-Oct-69	Assam	Assam	Assam	Assam	Guwahati
406	Sr.Ar.	Baniaiphira Manik Syiem	06-May-81	Meghalaya	AP	Assam	Mizoram	Shillong
407	Sr.Ar.	Saban Kumar	02-Oct-54	Meghalaya	Assam	AP	Mizoram	Shillong
408	Sr.Ar.	Allwinson Dkhar	22-Apr-78	Meghalaya	AP	Assam		Shillong

STENOGRAPHER

Sl. No.	Post Held	Name S/Shri/Smti	Date of Birth	OPTION	PREFERENCES			
					First	Second	Third	
1.	Steno	Tapan Kr. Chakraborty	02-Dec-59	Assam	Meghalaya	AP		Shillong
2.	Steno	Provangshu Datta Roy	23-Sep-63	Assam	Assam	Assam	Assam	Guwahati
3.	Steno	Sudip Kr. Das	02-Feb-66	Meghalaya	Assam	AP	Mizoram	Shillong

STAFF CAR DRIVER

Sl. No.	Post Held	Name S/Shri/Smti	Date of Birth	OPTION	PREFERENCES			
					First	Second	Third	
1.	Driver	Dilip Kumar Khanal	29-Feb-64	Meghalaya	Mizoram	AP	Assam	Shillong
2.	Driver	Amal Narzary	20-Nov-71	Assam	Assam	Assam	Assam	Guwahati

SR. HINDI TRANSLATOR

Sl. No.	Post Held	Name S/Shri/Smti	Date of Birth	OPTION	PREFERENCES			
					First	Second	Third	
3.	Sr. HT	Lam Kholun simte	01 May-69	Meghalaya				Shillong

AUDITOR

Sl. No.	Post Held	Name S/Shri/Smti	Date of Birth	OPTION	PREFER ENCES			
					First	Second	Third	
1.	Auditor	Madan Chandra Nath (II)	01-Jul-56	Assam	Assam	Assam	Assam	Deputation
2.	Auditor	Sonabar Doley	22-Feb-62	Assam	Assam	Assam	Assam	Guwahati
3.	Auditor	Partha Pratim Bhadra	01-Jan-71	Assam	Assam	Assam	Assam	Guwahati
4.	Auditor	Pratik Kumar Nandy	02-Feb-72	Assam	Assam	Assam	Assam	Deputation
5.	Auditor	Duggirala Annapurna	10-Jul-50	Assam	AP	Meghalaya	Mizoram	Shillong
6.	Auditor	Miriam Sylph Kharbyngngar	01-Nov-77	Meghalaya	AP	Assam	Mizoram	Shillong
7.	Auditor	Sajal Ch. Dey	08-Feb-68	Assam	Assam	Assam	Assam	Guwahati
8.	Auditor	Atanu Chakraborty	08-Oct-72	Assam	Assam	Assam	Assam	Deputation
9.	Auditor	Kliptos Shabong	12-Jul-68	Meghalaya	Assam	AP	Mizoram	Shillong
10.	Auditor	K. Shyam Kumar	12-Aug-77	Assam	Assam	Assam	Assam	Guwahati
11.	Auditor	K. Amar Babu	06-May-71					Deputation
12.	Auditor	P. Shridhar Rao	20-Oct-72	Assam	Assam	Assam	Assam	Guwahati
13.	Auditor	Lobestar Wankhar	10-Jul-76	Meghalaya	AP	Assam	Mizoram	Shillong
14.	Auditor	Seisat Lhouvum	01-Mar-74	Assam	Assam	Assam	Assam	Guwahati
15.	Auditor	Md. Hamidur Rahman	01-Feb-74	Assam	Assam	Assam	Assam	Guwahati
16.	Auditor	Md. Islamuddin	17-Nov-77	Assam	Assam	Assam	Assam	Guwahati
17.	Auditor	Mehboob Kharkongor	20-Sep-75	Meghalaya	Assam	AP	Mizoram	Shillong
18.	Auditor	Lalmunhualli Thiete	3-Mar-93	Meghalaya	Assam	Mizoram		Shillong
19.	Auditor	Seimang Toúthang	10-Feb-78	Meghalaya	Assam	Mizoram	AP	Shillong
20.	Auditor	Shiuli Das	13-Jul-55	Meghalaya	Assam	AP	Mizoram	Shillong
21.	Auditor	Jahidur Rahman	01-03-69	Assam	Assam	Assam	Assam	Guwahati
22.	Auditor	Deepika Haloi	14-06-83	Assam	Assam	Assam	Assam	Guwahati
23.	Auditor	Hauzel Hauzakhum	25-Feb-79	Mizoram	Meghalaya	Assam	AP	Shillong
24.	Auditor	Daphira Kharbangar	23-Nov-76	Meghalaya	Assam	AP	Mizoram	Shillong
25.	Auditor	Mangsatabam Rajeshwar Meetei	01-02-73	Assam	Assam	Assam	Assam	Guwahati
26.	Auditor	Rita Mishra	10-05-69	Assam	Meghalaya	Assam	Assam	Deputation
27.	Auditor	Surajit Das	04-01-72	Assam	Assam	Assam	Assam	Guwahati
28.	Auditor	Dilip Kumar Mazumdar	21-Mar-75	Assam	Assam	Assam	Assam	Guwahati
29.	Auditor	Sanjiv Kumar Sah	05-Jan-78	Assam	Assam	Assam	Assam	Guwahati
30.	Auditor	Barindra Lal Bose	24-Jan-77	Assam	AP	Meghalaya	Mizoram	Shillong
31.	Auditor	Bivash Ch. Mandal	15-Aug-76	Assam	Assam	Assam	Assam	Guwahati

CLERK/TYPIST

Sl. No.	Post Held	Name	Date of Birth	OPTION	PREFERENCES			
					First	Second	Third	
1.	Clerk	Ajit Chanda	13-Dec-74	Assam	Meghalaya	AP	Mizoram	Shillong
2.	Clerk	Indreshar Dutta	19-Jul-55	Assam	Assam	Assam	Assam	Guwahati
3.	Clerk	Bikash Kr. Thapa	02-Aug-80	Meghalaya	Assam	AP	Mizoram	Shillong
4.	Clerk	Ibannya Rynjah	19-Jan-70	Meghalaya	Assam	AP	Mizoram	Shillong
5.	Clerk	Anirban Dutta	04-Mar-76	Assam	Assam	Assam	Assam	Guwahati
6.	Clerk	Rabindra Prasad Singh	21-Nov-76	Assam	Assam	Assam	Assam	Guwahati
7.	Clerk	Rashendra Das	11-Jul-72	Assam	Assam	Assam	Assam	Guwahati
8.	Clerk	Malook Singh	01-Jul-62	Meghalaya	AP	Assam		Shillong
9.	Clerk	Gautami Das	02-Jan-81	Assam	Assam	Assam	Assam	Guwahati
10.	Clerk	Puspita Deshmukhya	10-Sep-62	Meghalaya	Assam	AP	Mizoram	Shillong
11.	Clerk	Sujeet Kumar Das	19-Jun-74	Meghalaya	AP	Assam		Shillong
12.	Clerk	Srijoni Raha Roy	23-Jan-85	Assam	Assam	Assam	Assam	Guwahati
13.	Clerk	Rabin Ch. Baro	01-Jun-81	Assam	Assam	Assam	Assam	Guwahati

S.G. RECORD KEEPER

Sl. No.	Post Held	Name S/Shri/Smti	Date of Birth	OPTION	PREFERENCES			
					First	Second	Third	
1.	S.G.R.K.	Gokul Ch. Basumatari	31-Aug-49					Guwahati
2.	S.G.R.K.	Ramesh Ch. Das	31-Oct-47	Assam	Assam	Assam	Assam	Guwahati
3.	S.G.R.K.	Chandra Kanta Das	01-Apr-53	Assam	Assam	Assam	Assam	Guwahati

RECORD KEEPER

Sl. No.	Post Held	Name S/Shri/Smti	Date of Birth	OPTION	PREFERENCES			
					First	Second	Third	
1.	R.K.	Chetman Pradhan	14-Mar-55	Meghalaya	Assam	AP	Mizoram	Shillong
2.	R.K.	Yogendra Prasad Singh	19-Mar-54	Meghalaya	Assam	AP	Mizoram	Shillong
3.	R.K.	Govinda Sarma	21-Dec-56	Meghalaya	AP	Assam		Shillong
4.	R.K.	Netra Bahadur	12-Jun-58	Assam	AP	Meghalaya	Mizoram	Shillong
5.	R.K.	Nagen Chandra Hazarika	01-Jan-59	Assam	Assam	Assam	Assam	Guwahati
6.	R.K.	Dinesh Chandra Dehingia	28-May-59	Assam	Assam	Assam	Assam	Guwahati
7.	R.K.	Gore Bahadur Chetri	20-Dec-57	Assam	AP		Meghalaya	Shillong
8.	R.K.	Runu Bhattacharjee	01-Apr-60					Guwahati
9.	R.K.	Joshua Luke Ranee	19-Aug-67	Meghalaya	AP	Assam	Mizoram	s

DUFTRY

Sl. No.	Post Held	Name S/Shri/Smti	Date of Birth	OPTION	PREFERENCES			
					First	Second	Third	
1.	Duftry	Philisita Kharkongor	01-Mar-54	Meghalaya	Assam	AP	Mizoram	Shillong
2.	Duftry	Pratap Chandra Kalita	03-Aug-64	Assam	Assam	Assam	Assam	Guwahati
3.	Duftry	Bhagwanlal Roy	26-Sep-66	Meghalaya	Assam	AP	Mizoram	Shillong
4.	Duftry	Dilip Kumar Kalita	01-Mar-62	Assam	Assam	Assam	Assam	Guwahati
5.	Duftry	Man Kordor Nongbri	18-Oct-62	Meghalaya	Assam	AP	Mizoram	Shillong
6.	Duftry	Kedar Nath Joshi	01-Sep-63	Meghalaya	Assam	AP	Mizoram	Shillong
7.	Duftry	Amar Nath Roy	11-Mar-67	Assam	Assam	Assam	Assam	Guwahati
8.	Duftry	Kheti Bhusan Dalu	28-Aug-67	Assam	Assam	Assam	Assam	Guwahati
9.	Duftry	Netra Bahadur Thapa	02-Mar-67	Meghalaya	Assam	AP	Mizoram	Shillong
10.	Duftry	Ledoris Marbaniang	31-Dec-53	Meghalaya	Assam	AP	Mizoram	Shillong
11.	Duftry	Srin Myrthong	25-May-54	Meghalaya	Assam	AP	Mizoram	Shillong

SR. PEON

Sl. No.	Post Held	Name S/Shri/Smti	Date of Birth	OPTION	PREFERENCES			
					First	Second	Third	
	Sr. Peon	Living Jewel Diengdoh	01-Dec-59					Shillong

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**ANNEXURE - 13**

Gradation list (seniority wise) of Group 'C' and 'D' employees of the Office of the Pr. Accountant General (Audit), Meghalaya and Assam who have exercised their option during separation of cadre and sent on deputation to the newly created offices of Arunachal Pradesh and Mizoram.

Sl no	Name of employees Shri / Smti.	Parent Office	Office Opted	Preferences for Deputation			Placed on Deputation to	Remarks
				1 <sup>st</sup>	2 <sup>nd</sup>	3rd		
1.	Caius D'souza Lyngdoh	Megh	Megh	Assam	A.P.	M.Z.	A.P.	Repatriated to Parent Office.
2.	Iadamon Wanswett	Megh	Megh	Assam	A.P.	M.Z.	A.P.	Repatriated to Parent Office.
3.	loophica Raplang	Megh	Megh	Assam	A.P.	M.Z.	A.P.	Repatriated to Parent Office.
4.	Helen Diengdoh	Megh	Megh	Assam	A.P.	M.Z.	A.P.	Repatriated to Parent Office.
5.	Padam Lal Sunar	Megh	Megh	Assam	A.P.	M.Z.	A.P.	Repatriated to Parent Office.
6.	Dlessina Diengdoh	Megh	Megh	Assam	A.P.	M.Z.	A.P.	Repatriated to Parent Office.
7.	Rabin Kumar Ruchal	Megh	Megh	A.P.	Assam		A.P.	Repatriated to Parent Office.
8.	Khmihlynti Mawiong	Megh	Megh	Assam	A.P.	M.Z	A.P.	Repatriated to Parent Office.
9.	Uttam Thapa	Megh	Megh	A.P.	Assam	M.Z.	A.P.	Repatriated to Parent Office.
10.	Krishna Pradhan	Megh	Megh	A.P.	Assam	M.Z.	A.P.	Repatriated to Parent Office.
11.	Sanjay Suklabaidya	Megh	Megh	A.P.	Assam	M.Z.	A.P.	Repatriated to Parent Office.
12	Bari Kupar Thangkhiew	Megh	Megh	Assam	A.P.	M.Z.	A.P.	Repatriated to Parent Office.
13	Manoi Khanduri	Megh	Megh	A.P.	Assam	M.Z.	A.P.	Repatriated to Parent Office.
14	Jenny Lyngdoh	Megh	Megh	Assam	A.P.	M.Z.	A.P.	Repatriated to Parent Office.
15	Hazell Sawian	Megh	Megh	A.P.	Assam		A.P.	
16	Sandipan Choudhury	Megh	Megh	A.P.	Assam	M.Z.	A.P.	
17	Sandalyne Khongwir	Megh	Megh	A.P.	Assam	M.Z.	A.P.	
18	Panora Nongsiej	Megh	Megh	A.P.	Assam	M.Z.	A.P.	
19	Phailin Thangkhiew	Megh	Megh	A.P.	Assam	M.Z.	A.P.	
20	Gita Dhar	Megh	Megh	Assam	A.P.	M.Z.	M.Z	
21	Bijoy Chettri	Megh	Megh	A.P.	Assam	M.Z.	A.P.	
22	Ribiwla	Megh	Megh	A.P.	Assam	M.Z.	A.P.	

Certified to be true copy  
as made available by the  
applicants

M Choudhury, Advocate

	Kharmawphlang						
23	Ranjit Barua	Megh	Megh	Assam	A.P.	M.Z.	M.Z.
24	Kamalesh Chakrabarty	Megh	Megh	A.P.	Assam	M.Z.	A.P.
25	Medalin Sohtun	Megh	Megh	Assam.	A.P.	M.Z.	M.Z.
26	Persara Mary Nongbri	Megh	Megh	A.P.	Assam	M.Z.	A.P.
27	Namar Bahun Marwein	Megh	Megh	Assam.	A.P.	M.Z.	M.z.
28	Moreen Kharmudai	Megh	Megh	Assam.	A.P.	M.Z.	M.z.
29	Virginia Pyngrope	Megh	Megh	A.P.	Assam		A.P.
30	Individual Talang	Megh	Megh	A.P.	Assam	M.Z.	A.P.
31	Gordon Mark S. Rynjah	Megh	Megh	A.P.	Assam	M.Z.	A.P.
32	Hunlinmon Ajar Tongper	Megh	Megh	A.P.	Assam	M.Z.	A.P.
33	Nalibon Wanshong	Megh	Megh	Assam.	A.P.	M.Z.	M.z.
34	Jeanita Warjri	Megh	Megh	Assam.	A.P.	M.Z.	M.z.
35	Rajesh kamal Rajput	Megh	Megh	Assam.	A.P.	M.Z.	M.z.
36	Aquarius Mathew	Megh	Megh	A.P.	Assam	M.Z.	A.P.
37	Cherryline Lyngdoh	Megh	Megh	A.P.	Assam	M.Z.	A.P.
38	Amita Diengdoh	Megh	Megh	A.P.	Assam	M.Z.	A.P.
39	Baiar Kupar.L.Thabah.	Megh	Megh	Assam.	A.P.	M.Z.	M.z.
40	Euphrasie Nongkynrih.	Megh	Megh	Assam.	A.P.	M.Z.	M.z.
41	Khainabor Warjri.	Megh	Megh	Assam			M.z
42	Yurinia Kharumnuid	Megh	Megh	Assam.	A.P.	M.Z.	M.z.
43	Lisamai Syiem	Megh	Megh	A.P.	Assam	M.Z.	A.P.
44	Altafani Lyngwa	Megh	Megh	A.P.	Assam		A.P.
45	Rishottre Pyrbot.	Megh	Megh	Assam.	A.P.	M.Z.	M.z.
46	Ricky Pyngrope.	Megh	Megh	Assam.	A.P.	M.Z.	M.z.
47	Naina Kamal Gurung	Megh	Megh	A.P.	Assam	M.Z.	A.P.
48	Omana Madhusudhanan	Megh					M.Z.
49	Camelia Sohtun.	Megh	Megh	Assam.	A.P.	M.Z.	M.z.
50	Marius Swer	Megh	Megh	Assam.	A.P.	M.Z.	M.z.
51	Harilal Panthi.	Megh	Megh	Assam			M.z.
52	Til Bahadur Chetri.	Megh	Megh	A.P.	Assam	M.Z.	A.P.
53	Ruhikanta Khomdram	Megh	Megh	Assam.	M.Z	A.P.	M.z.
54	Edmund Kharkongor	Megh	Megh	Assam.	A.P.	M.Z.	M.z.
55	Eusebio Lyngdoh.	Megh	Megh	Assam.	A.P.	M.Z.	M.z.
56	Kyrshanborlang Ranee	Megh	Megh	Assam.	A.P.	M.Z.	M.z.

57	Jespar Khongsdam	Megh	Megh	Assam.	A.P.	M.Z.	M.z.	
58	Suraj Kumar Thapa	Megh	Megh	Assam.	A.P.	M.Z.	M.z.	Expired
59	Deepraj Limbu	Megh	Megh	A.P.	Assam	M.Z.	A.P.	
60	Minakshi Purkayastha	Megh	Megh	A.P.	Assam	M.Z.	A.P.	
61	Merinda Kharkongor	Megh	Megh	Assam.	A.P.	M.Z.	M.z.	
62	Stalyneda Kharbuki	Megh	Megh	Assam.	A.P.	M.Z.	M.z.	
63	Ranjit Gogoi	Assam	Assam	Assam	Assam	Assam	M.Z.	Accommodated in Assam
64	Arindom Chatterjee	Megh	Megh	A.P.	Assam	M.Z.	M.Z.	On deputation to Bengal.
65	Ratna Joardar	Assam	Assam	Assam	Assam	Assam	M.Z.	Accommodated in Assam
66	P.V.K.Naga Polaiah	Megh	Assam	A.P.	Megh	M.Z.	M.Z.	Accommodated in Assam
67	T.John Wilson	Megh	Assam	A.P.	Megh	M.Z.	M.Z.	Accommodated in Assam
68	Binoy Kr. Das	Assam	Assam	Assam	Assam	Assam	M.Z.	Accommodated in Assam
69	Malina Acharjee	Assam	Assam	Assam	Assam	Assam	M.Z.	Accommodated in Assam
70	Snehashis Roy	Assam	Assam	Assam	Assam	Assam	M.Z.	Accommodated in Assam
71	Baniaphira Manik Syiem	Megh	Megh	A.P.	Assam	M.Z.	M.z.	
72	Saban Kumar	Megh	Megh	Assam.	A.P.	M.Z.	M.z.	
73	Allwinson Dkhar	Megh	Megh	A.P.	Assam		M.Z.	Not covered by option.
74	Seimang Touthang	Megh	Megh	Assam.	M.Z.	A.P.	M.z.	
75	Shiuli Das	Megh	Megh	Assam.	A.P.	M.Z.	A.P.	
76	Daphira Kharbangar	Megh	Megh	Assam.	A.P.	M.Z.	A.P.	
77	Barindra Lal Bose	Megh	Assam	A.P.	Megh	M.Z.	A.P.	Accommodated in Assam
78	Bivash Ch.Mandal	Assam	Assam	Assam	Assam	Assam	A.P.	Accommodated in Assam
79	Malook Singh	Megh	Megh				A.P.	
80	Puspita Deshmukhya	Megh	Megh	Assam.	A.P.	M.Z.	A.P.	
81	Sujeet Kumar Das	Megh	Megh				M.Z.	
82	Provangshu Dutta Roy	Assam	Assam					Accommodated in Assam
83	Govinda Sharma	Megh	Megh				A.P.	
84	Gore Bahadur Chetri	Megh	Assam				A.P.	
85	Joshua Luke Ranee	Megh	Megh				M.Z.	

30 AUG 2007

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH, GUWAHATI

Filed by  
Brij Mohan

Trinagar 153  
Date 27/07/2007  
Case No. 189/2007

IN THE MATTER OF:

O.A. No.189/2007

Smti Gita Dhar & Others.

.....Applicants

-Vs-

Union of India and others.

.....Respondents

-And-

IN THE MATTER OF

A reply to the rejoinder  
filed for on behalf of the  
Respondents

REPLY TO THE REJOINDER

I Brij Mohan, Son of  
Shri Laxmi Narain, aged about 54 years  
presently serving as Deputy Accountant General  
(Administration) is the Respondent No. 4 in the  
abovementioned O.A. A copy of the rejoinder filed  
by the Applicants has been served upon me. I have  
carefully gone through the copy of the rejoinder

and understood the contents thereof. I am well conversant with the facts and circumstances as reflected from the records of the case. I am duly authorized by all the humble Respondents herein and as such I am competent to file reply as under. Save and except what is specifically admitted herein, all other averment and contentions may be deemed to be denied.

**PARA-WISE REPLY:-**

2. That, with regard to the statement made in paragraphs 1 & 2 of the rejoinder, the humble respondent begs to offer no comments thereon.
3. That with regard to the statement made in paragraph 3 of the rejoinder, the humble respondent begs to state that modalities to be adopted to separate the common Group 'C' and 'D' cadres of the offices of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong and the Principal Accountant General (Audit), Assam, Guwahati had been circulated to staff vide Circular No.Estt-I/Audit/10-93/4502 dated 06/03/2006 through which options were called for. Thus, it is incorrect to state that the respondents had not divulged the modalities of

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cadre separation and order dated 06.07.2007 is not at all illegal, arbitrary and discriminatory.

4. That with regard to the statement made in paragraphs 4 & 5 of the rejoinder, the humble respondent begs to offer no comments thereon.

5. That with regard to the statement made in paragraph 6 of the rejoinder, the humble respondent begs to state that in the Circular dated 06/03/2006, it was mentioned that the offices of the Accountant General (Audit), Arunachal Pradesh and Mizoram ~~had~~ continued to function from Shillong till such time that office space and staff Quarters were available in Itanagar and Aizawl respectively. Accordingly, after the cadre separation on 07/06/2006 vide office order No.Estt-I/Order No.24 dated 09/06/2006, Mizoram office was continue to function from Shillong. Only after the joining of Accountant General in Mizoram and availability of office space in Aizawl, it was decided to transfer the staff to Aizawl and transfer order was issued vide office order No.Estt-I/Audit/78 dated 06/07/2007.

As regard accommodation of staff, the department has made earnest effort to acquire land.

But acquiring of land requires State Governments' help. Since the process to acquire the land would take some time, it was decided to hire buildings for accommodation of staff. Thus, there was no turnaround of what was mentioned in Circular dated 06/02/2006.

It is only incorrect and misleading to state that different yardstick have been adopted with regard to filling in and submission of the Option Form for the staff of the two offices of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong and the Principal Accountant General (Audit), Assam, Guwahati.

A careful study of the table 2 and 3 of the rejoinder reveals that following officials who opted for Principal Accountant General (Audit), Assam have been allocated straightway on the basis of their seniority and option. Thus, Column 8 of Option Form was not applicable for them as it was mentioned in the Column 8 itself.

1. Bishnu Ganguly	Annexure-I Sl.162
2. Manish Dey	Annexure-I Sl.163
3. Md.Rafikuddin Ahmed	Annexure-I Sl.164

4. Sanjiv Kumar Annexure-I Sl.165  
 5. Biswajit Ghosh Annexure-I Sl.166  
 6. Sharmistha Bhattacharjee Annexure-I Sl.179

Had the official at Sl.2, 4 and 8 of table 2 of the rejoinder opted for Assam, they also would have been allocated to Assam on the basis of their seniority without taking into consideration the option at Column 8 of Option Form. Since they have opted for Meghalaya and on the basis of seniority they could not be allocated straightway to Meghalaya, option at Column 8 came into effect which was clearly mentioned in Option Form.

Thus, there was no preferential treatment on the part of the respondents and the allegation is totally false and malicious. This has been done to gain time and stall the due process of establishment of the office in Mizoram as per declared policy.

6. That with regard to the statement made in paragraph 7 of the rejoinder, the humble respondent begs to state that allocation of officials to the deficit offices considering their option for deputation as per preference has been made on the

basis of seniority and availability of slots as done in the case of permanent allocation of officials to an office. The position has already been explained at paragraphs 14 and 16 of the written statement.

Thus, the allegations made in the rejoinder are totally false and malicious.

D.O. letter dated 28/05/2007 (not 28/03/2007 as mentioned in written statement at paragraph 9 which was typographical mistake) relates to 4 years period of deputation for SO/AAO/AO/Sr.AO/ to deficit office. A reference is invited to para 23 of the written statement wherein it has been stated that maximum period of deputation will be four ~~years~~.

While acknowledging the fact that placement on deputation is restricted to staff below 56 years of age where recruitment Rules so provide for appointment to the post by transfer on deputation, the respondents beg to state that in the instant case the same is not applicable as this is not appointment to the post by transfer. This is a case of deployment of excess staff to deficit

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offices on deputation basis consequent upon separation of cadre.

7. That with regard to the statement made in paragraph 8 of the rejoinder, the humble respondent begs to state that it was known to the applicant on 09.06.2006 that they would be transferred to Aizawl when the office would start functioning there. Thus, order dated 06.7.2007 is not inhuman, unjustified, unreasonable and arbitrary as alleged. So far as recruitment of Group 'C' and 'D' post, the department has followed well established rules and procedures and not guided by demand of any organizations. There is no reason to believe that there is hostile environment in Mizoram office as other permanent allocated officials have already joined there and are working peacefully.

Thus, the statement made by the applicants are wrong and misleading.

8. That with regard to the statement made in paragraph 9 of the rejoinder, the humble respondent begs to state that modalities to be adopted to separate the common Group 'C' and 'D' cadres of the offices of the Pr. Accountant General (Audit),

Meghalaya, Arunachal Pradesh and Mizoram, Shillong and the Pr. Accountant General (Audit), Assam, Guwahati had been circulated to staff vide Circular No. Estt.I/Audit/10-93/4502 dated 06.03.2006 through which options were called for. Thus, it is incorrect to state that the respondents had not divulged the modalities of cadre separation and order dated 6.07.2007 is not at all illegal, arbitrary and discriminatory.

9. That with regard to the statement made in paragraph 10 of the rejoinder, the humble respondent begs to state that it is totally incorrect and misleading to state that different yardstick have been adopted with regard to filing in and submission of the Option Form for the staff of the two offices of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong and the Principal Accountant General (Audit), Assam, Guwahati.

A careful study of the table 2 and 3 of the rejoinder reveals that following officials who opted for Principal Accountant General (Audit), Assam have been allocated straightway on the basis of their seniority and option. Thus, Column 8 of

Option Form was not applicable for them as it was mentioned in the Column 8 itself.

1. Bishnu Ganguly	Annexure-I Sl.162
2. Manish Dey	Annexure-I Sl.163
3. Md.Rafikuddin Ahmed	Annexure-I Sl.164
4. Sanjiv Kumar	Annexure-I Sl.165
5. Biswajit Ghosh	Annexure-I Sl.166
6. Sharmistha Bhattacharjee	Annexure-I Sl.179

Had the official at Sl.2, 4 and 8 of table 2 of the rejoinder opted for Assam, they also would have been allocated to Assam on the basis of their seniority without taking into consideration the option at Column 8 of Option Form. Since they have opted for Meghalaya and on the basis of seniority they could not be allocated straightway to Meghalaya, option at Column 8 came into effect which was clearly mentioned in Option Form.

It is reiterated that seven Assam <sup>optees</sup> were placed in the deputation list of Mizoram vide Sl. Nos.63, 65 to 70 of Annexure-XIII and subsequently repatriated to Assam on availability of vacancies in that office.

10. That with regard to the statement made in paragraph 11 of the rejoinder, the humble respondent begs to state that the paragraph 15 of the written statement has furnished trifurcation of sanctioned strength and men-in-position of Sr. Auditor as on 01/03/2006. The actual allocation of Senior Auditor in Arunachal Pradesh and Mizoram is much less than the sanctioned strength as shown under:-

**Arunachal Pradesh**

Name of Post	Sanctioned Strength	No. of officials allocated permanently	No. of officials placed on deputation	Total
Sr. Auditor	56	11	35	46 Annexure III & V of O.O. No.24 dt 09/06/06

**Mizoram**

Name of Post	Sanctioned Strength	No. of officials allocated permanently	No. of officials placed on deputation	Total
Sr. Auditor	39	02	34	36 Annexure IM & VI of O.O. No.24 dt 09/06/06

Further, it is pointed out that out of 35 Sr. Auditors placed on deputation in Arunachal Pradesh, 14 Sr. Auditors have been repatriated to

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[ ]  
[ ]

their parent office i.e., Meghalaya against the vacancies occurred between 6/06 and 7/07.

11. That with regard to the statement made in paragraph 12 of the rejoinder, the humble respondent begs to state that the officials who have not been allocated permanently and placed on deputation belong to the cadre of their parent office. The list dated 06/03/2006 is in order and there is no inconsistency in it.

12. That with regard to the statement made in paragraph 13 of the rejoinder, the humble respondent begs to state that statements made in the rejoinder is incorrect and malicious as explained earlier. The applicants while furnishing third preference for Mizoram had duly consented to go on deputation.

13. That with regard to the statement made in paragraph 14 of the rejoinder, the humble respondent begs to reiterate the position as explained in paragraph 16 of the written statement that Shri Bijoy Chhetri though junior to Smti Gita Dhar was placed in Arunachal Pradesh list (Annexure-V) based on his first option and by the

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[initials]

time allocation based on second option started the slots in Arunachal Pradesh list were exhausted and as such Smt. Gita Dhar was placed in Mizoram list (Annexure-VI) based on her 3<sup>rd</sup> preference.

14. That with regard to the statement made in paragraph 15 of the rejoinder, the humble respondent begs to offer no comments thereon.

15. That with regard to the statement made in paragraph 16 of the rejoinder, the humble respondent begs to state that the position is explained in paragraph 18 of the written statement that the office order dated 06/07/2007 is in order and confirm to the manner and method provided in the Circular dated 06/03/2006 and to state that the application may be dismissed with cost as there is no merit in it.

16. That with regard to the statement made in paragraph 17 of the rejoinder, the humble respondent begs to reiterate the position as explained in paragraphs 19 to 23 of the written statement.

17. That with regard to the statement made in paragraph 18 of the rejoinder, as explained in

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paragraph 7 that the placement on deputation is restricted to staff below 56 years of age where recruitment Rules so provide for appointment to the post by transfer on deputation, the humble respondent begs to state that in the instant case the same is not applicable as this is not appointment to the post by transfer. This is a case of deployment of excess staff to deficit offices on deputation basis consequent upon separation of cadre.

18. That with regard to the statements made in paragraph 19 of the rejoinder, the humble respondent begs to reiterate the position as explained in paragraphs 25 to 30 of the written statement.

19. That with regard to the statement made in paragraph 20 of the rejoinder, the humble respondent begs to submit that the applicants are not entitled to get any relief. That action was taken in the best interest of the public service especially for the people of the States of Mizoram and Arunachal Pradesh. The respondents further beg to submit that if any further relief is granted to the applicants, it will cause irreparable loss to

by Amritanil

the respondents and would be detrimental to public interest. In the light of the submission made above, the Hon'ble Tribunal may be pleased to dismiss the O.A. with cost.

VERIFICATION

I, Shri Brij Mohan, son of Shri Laxmi Narain, aged about 54 years, working as Sr. Deputy Accountant General (Admn.) being authorized to, hereby verify and declare that the statements made in this reply in paragraphs 1 and 19 are true my knowledge and those made in paragraphs 2 to 18 being matters of records are true my information derived therefrom which I believe to be true and the rest are my humble submission before this Hon'ble Court and I have not suppressed any material fact.

And I sign this Verification on this 24 th day of August..... 2007 at Guwahati.

*Brij Mohan*  
 (D.E.P.O.N.E.N.T)  
 क. उप महालेखाकार (प्रशासन)  
 Sr. Deputy Accountant General (Admn)  
 कार्यालय प्रधान महालेखाकार सेक्टरीकारा  
 Office of the Principal Accountant General  
 (Audit)  
 मेघालय, शिल्प  
 Meghalaya, Shillong - 793001